

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE AT CHENNAI**

**APPEAL NO. 2 to 12 OF 2024 (SZ)**

M/s. Aiswarya Gold Covering and 10 Others  
Rep. by its Partner  
Major Industrial Estate,  
Olur P.O, Thrissur, Kerala - 680306

**... Appellants**

**Versus**

1. The Chairman, and 2 others  
Kerala State Pollution Control Board,  
Pattom P.O., Thiruvananthapuram, Kerala - 695 004.

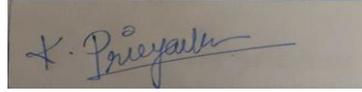
**... Respondents**

**COMMON TYPESET FILED BY THE APPELLANTS**

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| 8             | 20.02.2022   | Order passed by the Hon'ble Principal Bench of NGT in OA No. 20 of 2016 (SZ)                               | A2              | 32-35          |
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| 10            | 04.04.2023   | Show Cause Notices of the Appellants   | A4              | 64 - 96        |
| 11            | 12.05.2023   | Reply to show cause notice filed by the Appellants   | A5              | 97 - 173       |
| 12            | 11.07.2023   | Report filed by the Environmental Engineer, fourth respondent as per the order dated 07.03.23 and 17.04.23 | A6              | 174 -177       |

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| 13 | 29.11.2023 | Report filed by the Environmental Engineer, Fourth Respondent as per order dated 12.10.2023 before the Hon'ble Principal Bench of NGT in OA No. 20 of 2016 (SZ) | A7 | 178-181 |
| 14 | 28.11.2023 | Impugned Orders of the Appellants   | A8 | 182-236 |

Dated at Chennai on this the 25<sup>th</sup> day of January, 2024



**COUNSEL FOR THE APPELLANTS**

Annexure 2  
A2

Item No. 17

(Court No. 1)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SPECIAL BENCH**

(By Video Conferencing)

Original Application No. 20/2016(SZ)

Mr. Santo P L Trichur &amp; Ors.

Applicant(s)

Versus

State of Kerala and Ors.

Respondent(s)

Date of hearing: 20.02.2022

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE DR. SATYAGOPAL KORLAPATI, EXPERT MEMBER  
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER**

Respondent(s): M/s. E. K. Kumaresan for R1 & R5  
M/s. Rema Smrithi for R2 to R4  
M/s. Vipin Warriar rep by its Saravanan and Vidhyalakshmi  
Vipin for R7 to R15, R18, R22 to R24, & R26

**ORDER**

1. Grievance in this application is against pollution caused by industrial units, impleaded as Respondent Nos. 7 to 26 to this application, operating in District Thrissur, Kerala - M/s.BeePee Gold Imitations, M/s. Indu Ornaments, M/s. Mini Job Works, M/s. Renu Gold Covering, M/s. Dot Engineers, M/s. Rajesh Kumar Electroplating, M/s. Golden View Plating, M/s. Two Stars Designs Gold Covering, M/s. PeeGee Gold Covering, M/s. St. Joseph Engineering and Gold Works, M/s. Anna Plastics Electroplating Works, M/s. Dash Machineries, M/s. Pradeeksha Aluminium Polishing Electro Coloring Unit, M./s. St. Joseph Colour Coats, M/s. United Aluminium Company, M/s. Honest Electro Colouring, M/s. Three Star Electroplating, M/s. Bright & Company, M/s. Bright Procured System and M/s. Bright Procured System No. 2.

2. The industrial activity said to be carried out by the units is electroplating in the course of which toxic effluents are generated which are unscientifically discharged in the waterbodies and on the land, in violation of provisions of the Water (Prevention and Control of Pollution) Act, 1974. There is also allegation of some of the units working without requisite consents.

3. The application was filed on 21.01.2016 and has been dealt with by the Tribunal by several orders in the last six years. The matter was first considered on 29.01.2016 when the Tribunal issued notice to the polluting industries as well as to the statutory regulators, including the State of Kerala and the State PCB.

4. The State PCB and the District Magistrate have filed their respective replies, apart from the replies filed by some of the industrial units. By various orders, the Tribunal has noted the continuing violations and issued directions for remedial action. The matter was last considered by this Tribunal on 16.11.2021 in light of status report filed by the State PCB on 23.07.2021, which was inconclusive and merely mentioned that further studies were being conducted.

5. Since matter has been pending for more than six years, we consider it appropriate to pass a final order, considering the material on record, recording our disapproval to the failure of the statutory authorities in performing their statutory public duty, to the detriment of public health and rule of law.

6. As seen from the report of the State PCB filed on 06.12.2021, certain units were inspected and water samples taken but the result of the analysis is not available. The report mentions that issue of recovering

compensation on 'Polluter Pays' principle will be taken up after study is completed by Centre for Water Resources Development and Management (CWRDM) engaged by the State PCB. This approach is against precautionary principle. Anticipated action is required when pollution is found even on preliminary assessment. Plea for postponing action for indefinite period cannot be appreciated. In earlier orders, the Tribunal has noticed that there were violations not only of the Water Act, 1974 but also of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Thus, only there is violation of environmental norms by the industrial units in question but also failure of the State PCB in performing its statutory obligation of prompt action against such violations. The State PCB is not able to give clear picture of status of compliance by each of the units which has led to prolonged proceedings before this Tribunal for more than six years.

7. Accordingly, we constitute a joint Committee of Senior Officer of CPCB, Member Secretary, State PCB, Director Environment, State of Kerala and District Magistrate, Thrissur to ascertain the compliance status in respect of each of the units within three months and take action to close the polluting units, as per law. If the units are found compliant, the Committee may ascertain the period of past violations, atleast from the date of filing of this application till compliance and for such period compensation may be assessed and recovered on polluter pays principle based on estimated cost of remediation and also taking into account the deterrent element, referable to the financial capacity of each of the units, in accordance with the principles laid down *inter-alia* in *M. C. Mehta & Anr.*

*v. Union of India*<sup>1</sup>, *Sterlite Industries (India) Ltd. v. Union of India*<sup>2</sup>, *Goel Ganga Developers India Pvt. Ltd. v UOF*<sup>3</sup>.

8. The Committee may file a comprehensive compliance status/action taken report of status as on 30.09.2022 by 15.10.2022 with the Registrar, Southern Bench by e-mail preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If any further direction is found necessary, the Registrar may place the matter before the Bench. The compliance report may mention about standards of water quality and compliance of ZLD condition to prevent discharge into water bodies and land. The report may also mention about the environmental compensation recovered and utilised for restoration of environment.

Subject to above, the application is disposed of.

A copy of this order be forwarded to CPCB, State PCB, Director Environment, State of Kerala and District Magistrate by e-mail for compliance.

Adarsh Kumar Goel, CP

K. Ramakrishnan, JM

Sudhir Agarwal, JM

Dr. Satyagopal Korlapati, EM

Prof. A. Senthil Vel, EM

April 20, 2022  
Original Application No. 20/2016(SZ)  
SN

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<sup>1</sup> (1987) 1 SCC 395

<sup>2</sup> (2013) 4 SCC 575

<sup>3</sup> (2018) 18 SCC 257

**Annexure - A3****BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI****OA.No. 20 of 2016 (SZ)**Mr. Santo P L Trichur  
& Ors.

...Applicant(s)

Versus

State of Kerala  
and Ors.

...Respondent(s)

**REPORT OF COMMITTEE IN THE MATTER OF  
ORIGINAL APPLICATION NO. 20 OF 2016, SRI. SANTO P.  
L. & OTHERS Vs STATE OF KERALA AND OTHERS  
SUBMITTED BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL SPECIAL BENCH, AS PER THE ORDER DATED  
20.04.2022****Dated at Chennai on 8th February, 2023****REMA SMRITHI VK  
Standing Counsel for KSPCB - R2-R4**

**REPORT OF COMMITTEE IN THE MATTER OF  
ORIGINAL APPLICATION NO. 20 OF 2016, SRI. SANTO P.  
L. & OTHERS Vs STATE OF KERALA AND OTHERS  
SUBMITTED BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL SOUTHERN BENCH, AS PER THE ORDER  
DATED 20.04.2022**

**1.0 Preamble**

In the matter of original application No. 20 of 2016, Sri. Santo P.L. & Others Vs State of Kerala & Others the National Green Tribunal Special Bench, has passed an order dated April 20<sup>th</sup> 2022 and directed to “constitute a joint committee of senior officer of CPCB, Member Secretary, State PCB, Director Environment, State of Kerala and District Magistrate, Thrissur to ascertain the compliance status in respect of each of the units within three months and take action to close the polluting units, as per law. If the units are found compliant, the Committee may ascertain the period of past violations, at least from the date of filing of this application till compliance and for such period compensation may be assessed and recovered on polluter pays principle based on estimated cost of remediation and also taking into account the deterrent element, referable to the financial capacity of each of the units. The committee has to file the action taken status as on 30.09.2022 by 15.10.2022 report sent to the Registrar Southern Bench by e – mail”.

Pursuant to the order, Kerala State Pollution Control Board requested the respective institutes/ departments to nominate officials for the joint committee. The following officials were nominated by the respective department as members of the committee.

- Sri. Reji Joseph, Additional District Magistrate, Thrissur.
- Dr. Deepesh V, Scientist C, Central Pollution Control Board, Regional Directorate, Bengaluru.
- Sri. Baburajan P.K, Chief Environmental Engineer, Kerala State Pollution Control Board, Regional Office, Ernakulam
- Sri. Kalaiarasan P, Environmental Engineer, Directorate of Environment and Climate Change (DoECC), Govt. of Kerala., Thiruvananthapuram

  
**REJI JOSEPH**  
DEPUTY COLLECTOR (GENERAL)  
THRISUR

  
**Dr. DEEPESH V.**  
SCIENTIST C  
CENTRAL POLLUTION CONTROL BOARD  
REGIONAL DIRECTORATE  
MIN. OF ENV. FORESTS & CL. GOVT. OF INDIA  
BENGALURU - 560 078. Ph: 080 - 2323 3730

  
**BABURAJAN P.K.**  
Chief Environmental Engineer

  
**KALAIARASAN P**  
Environmental Engineer  
Directorate of Environment  
and Climate Change  
Thiruvananthapuram-695 024

## 2.0 Background of OA 20/2016

A complaint from the Edakkunni Poura Samithi dated 16.07.2012, was received at the District Office, Thrissur of the Board, regarding water pollution of the wells in and around the industrial estate at Ollur. In the enquiry conducted by the State Pollution Control Board officials on 23.07.2012 and 27.07.2012, it was found that almost all the electroplating units were working without having adequate pollution control measures and not obtained Consent to Operate from the Board. There were 20 units operating in the estate at that time. Analysis of well water samples collected from the complainant's wells showed that the water was acidic in nature. In the light of serious complaints, the District Collector constituted a monitoring committee consisting of ward councilor, District Medical Officer, representative of complainants, Environmental Engineer, KSPCB, representative of industrial association, representative of Thrissur corporation as members, as per the decision of the meeting convened on 26.04.2013 at the chamber of District Collector. During the inspection of the committee on 26.04.2013, the committee noticed that only one company by the name M/s Bright & Company had adequate pollution control measures. Upon the recommendation of the committee, subsequent to their inspections, the District Collector directed vide order No. C3-60051/2012 dated 27.04.2013 to close down the operation of 19 units until adequate pollution control measures were provided. Copy of the same is attached herewith as **Annexure 1**. The units were directed to provide a treatment plant, reuse facility and to dispose of the sludge at the common hazardous waste storage and disposal facility at Ambalamedu. Further District Collector had issued certain directions to the units vide proceedings dated 30.07.2013 with regard to prevention of the water pollution. Copy of the same is attached herewith as **Annexure 2**. Later upon several inspections of the committee the units which have complied with the instructions were allowed to restart by the orders No. C3-60051/2012 dated 5.06.2014 and 4.08.2014 of the District Collector. Copies of the orders are attached herewith as **Annexure 3 and Annexure 4**. Meanwhile some of the units stopped their operation and as on 16.06.2022 only 13 of the electroplating units are working in the industrial estate.

  
REGI P. JOSEPH  
DISTRICT COLLECTOR (GENERAL)  
THRISUR

  
Dr. DEEPESH V.  
SCIENTIST 'C'  
CENTRAL POLLUTION CONTROL BOARD  
REGIONAL DIRECTORATE  
MIN. OF ENV. FORESTS & CL. GOVT. OF INDIA  
BENGALURU - 560 078. Ph: 080 - 2323 3730

  
BABURAJAN P.K.  
Chief Environmental Engineer

  
K. A. ARASAN P.  
Environmental Engineer  
Directorate of Environment  
and Climate Change  
Thiruvananthapuram-695 024

**List of 19 industries which were directed to close down by the order No. C3-60051/2012 dated 27.04.2013 of the District Collector**

|    |  |
|----|--|
| 1  | M/s Bee Pee Gold Imitations                              |
| 2  | M/s Indu Ornaments                                       |
| 3  | M/s Mini Job Works                                       |
| 4  | M/s Renu Gold Covering                                   |
| 5  | M/s DOT Engineering                                      |
| 6  | M/s Rajeshkumar Electroplating                           |
| 7  | M/s Golden View Plating                                  |
| 8  | M/s Two Star Designs Gold Covering                       |
| 9  | M/s Pee Gee Gold Covering                                |
| 10 | M/s Honest Electrocolouring                              |
| 11 | M/s Three Star Electroplating                            |
| 12 | M/s Bright Precured System No. 1                         |
| 13 | M/s Bright Precured System No.2                          |
| 14 | M/s United Aluminium Company                             |
| 15 | M/s St. Joseph Colour Coats                              |
| 16 | M/s Pradeeksha Aluminium Polishing ElectroColouring Unit |
| 17 | M/s Dash Machineries                                     |
| 18 | M/s Anna Plastics Electroplating Works                   |
| 19 | M/s St. Joseph Engineering and Gold Works                |

**List of 13 respondent industries functioning in the industrial estate as on 16.06.2022**

|   |                             |
|---|-----------------------------|
| 1 | M/s Bee Pee Gold Imitations |
| 2 | M/s Indu Ornaments          |

  
**REGI P. JOSEPH**  
 DEPUTY COLLECTOR (GENERAL)  
 THIRUVARUR

  
 Dr. DEEPESH V.  
 SCIENTIST C  
 CENTRAL POLLUTION CONTROL BOARD  
 REGIONAL DIRECTORATE  
 MIN. OF ENV. FORESTS & CL. CHG. OF INDIA  
 BENGALURU - 560 078. Ph: 080 - 2323 3730

  
**BABURAJAN P.K.**  
 Chief Environmental Engineer

  
**K. A. ARASAN P.**  
 Environmental Engineer  
 Directorate of Environment  
 and Climate Change  
 Thiruvananthapuram-695 024

|    |   |
|----|---|
| 3  | M/s Mini Job Works - name changed to Aiswarya Gold Covering |
| 4  | M/s Renu Gold Covering                                      |
| 5  | M/s DOT Engineering   |
| 6  | M/s Rajeshkumar Electroplating                              |
| 7  | M/s Golden View Plating                                     |
| 8  | M/s Two Star Designs Gold Covering                          |
| 9  | M/s Pee Gee Gold Covering                                   |
| 10 | M/s Honest Electrocolouring                                 |
| 11 | M/s Three Star Electroplating                               |
| 12 | M/s Bright Precured System 2                                |
| 13 | M/s Bright & Company  |

From the verification of files of the District Office of the Board at Thrissur, it was observed that in the analysis of well water samples conducted by the State Pollution Control Board on 22.02.2016 and 15.11.2018 the pH of the well water was in the acidic range and heavy metals were observed in some wells. These were also submitted to the Hon'ble NGT vide reports from the District Office of the Board at Thrissur, dated 03.11.2016, 8.02.2020 and 11.12.2020. Copies of the reports are submitted herewith as **Annexure 5**, **Annexure 6** and **Annexure 7** respectively. The State Board had co-opted the Ground Water Department to conduct hydrogeological study in and around the Ollur Industrial Estate and to probe the reason for groundwater contamination in the area. Copy of the report is submitted as **Annexure 8**. The report concludes as follows: *“The samples collected from the wells of the industrial estate close to the electroplating units are showing higher pH value i.e. of lesser acidic nature. Whereas the samples collected from the open wells outside the industrial area and close to the boundary of the estate are showing higher acidic nature. Hence sampling during peak summer season and also the study of heavy metal concentration in the ground water source will provide much more refined information on the ground water in order to arrive at a realistic conclusion on the pollution caused by the electroplating related industries in the estate and also to establish base flow direction from industrial area, a*

  
REGI P. JOSEPH  
DEPUTY COLLECTOR (GENERAL)  
THRASSUR

  
Dr. DEEPESH V.  
SCIENTIST 'C'  
CENTRAL POLLUTION CONTROL BOARD  
REGIONAL DIRECTORATE  
MIN. OF ENV. FORESTS & CL. GOVT. OF INDIA  
BENGALURU - 560 078. Ph: 080 - 2323 3730

  
BABURAJAN P.K.  
Chief Environmental Engineer

  
K. A. ARASAN P.  
Environmental Engineer  
Directorate of Environment  
and Climate Change  
Thiruvananthapuram-695 024

*detailed study using tracer techniques or similar advanced methods have to be engaged through competent agencies".* Accordingly, the State Board has engaged Center for Water Resources Development and Management (CWRDM) vide order No. PCB/HO/SEE-1/TSR-TSGWC/09/2021 dated 22.12.2021, to conduct study using tracer techniques. The investigation aims at studying the quality of ground water in and around the Ollur industrial estate, groundwater flow characteristics prevailing in the area and to identify the cause of groundwater contamination in the area. The methodology of study includes adding stable isotopes tracers to the newly constructed boreholes for the study and water samples will be collected from the boreholes along with existing wells for analysis. Periodic monitoring of the wells will be done to identify the hydrological connectivity between industrial areas and surrounding wells. Stable isotopes in the water samples will be analyzed using the IRMS facility available at CWRDM. The study is envisaged to end by August 2023 and it is considered that the cause for the low pH in the open wells surrounding the industrial estate could be identified. The State Pollution Control Board has signed a MoU with CWRDM and they have initiated the study.

### **2.1 Compliance of Hon'ble NGT Order**

Pursuant to the Order of the Hon'ble NGT dated 20.04.2022, the first meeting of the committee was held on 7.06.2022 and had a preliminary discussion about the matter and charted out a plan for inspecting the units in question. The 13 units presently engaged in the electroplating activities are the respondent units in the original application. In the initial phase, it was decided to inspect the units on 16<sup>th</sup> and 17<sup>th</sup> of June 2022. Discussion on the large number of such unauthorized electroplating units working in the district and general acidic nature of the ground water of Thrissur district were also discussed in the initial meeting. In the meeting it was also decided to analyze the water sample from the well which are alleged to be contaminated. Minute of the meeting is attached as **Annexure 9**.

### **3.0 Field visit and Observations**

The field visit was conducted on 16<sup>th</sup> and 17<sup>th</sup> of June 2022 and the observations are described as follows. The thirteen respondent units are located in the industrial estate of SIDCO at Ollur. The electroplating activities carried out at these thirteen respondent units

  
REGI P. JOSEPH  
MEMBER COLLECTOR (GENERAL)  
THRISUR

  
Dr. DEEPESH V.  
SCIENTIST C  
CENTRAL POLLUTION CONTROL BOARD  
REGIONAL DIRECTORATE  
MIN. OF ENV. FORESTS & CL. GOVT. OF INDIA  
BENGALURU - 560 078. Ph: 080 - 2323 3730

  
BABURAJAN P.K.  
Chief Environmental Engineer

  
K. A. ARASAN P.  
Environmental Engineer  
Directorate of Environment  
and Climate Change  
Thiruvananthapuram-695 024

are either electrocolouring of aluminum profiles or electroplating on metallic ornaments. In the case of aluminum electro colouring, the surface of the aluminum profiles is made smooth through the buffing process and then subjected to anodizing and then to chromium/ nickel/ copper electroplating depending on the colour required. In the case of electroplating of metallic ornaments, the surface is coated with copper and then with gold colouring agents.



*Figure 1 - Electroplating bath at M/s Golden View Plating*

After each electroplating process, the aluminum profiles/ ornaments are dipped in the water. This water is the major source of effluent and wastewater from floor washings also form a part of the effluent. Also the occasional cleaning of electroplating baths contributes to the effluent. Hence the quantity of effluent at the end of a working day will be very less and most of the effluent treatment plants (ETP) are of batch process. Of the thirteen industries, ten are engaged in the electroplating of metallic ornaments, two in electro colouring of aluminium profiles and one is a zinc electroplating unit. Typically, these industries are small scale units functioning in two or three rooms and do not have much vacant land area. All of them have valid consent of the State Board. The ETP provided are similar in these units and consist of collection tank, settling tank, filter feed tank, pressure sand filter, activated carbon

  
REGI P. JOSEPH  
MEMBER COLLECTOR (GENERAL)  
THRASSUR

  
Dr. DEEPESH V.  
SCIENTIST 'C'  
CENTRAL POLLUTION CONTROL BOARD  
REGIONAL DIRECTORATE  
MIN. OF ENV. FORESTS & CL. GOVT. OF INDIA  
BENGALURU - 560 078. Ph: 080 - 2323 3730

  
BABURAJAN P.K.  
Chief Environmental Engineer

  
K. A. ARASAN P.  
Environmental Engineer  
Directorate of Environment  
and Climate Change  
Thiruvananthapuram-695 024

filter, treated water collection tank. The chemicals used for the treatment are mixed in the collection tank itself.



**Figure 2 - Typical electroplating units in the Industrial Estate**

  
**REGI P. JOSEPH**  
 DEPUTY COLLECTOR (GENERAL)  
 THRISSUR

  
 Dr. DEEPESH V.  
 SCIENTIST 'C'  
 CENTRAL POLLUTION CONTROL BOARD  
 REGIONAL DIRECTORATE  
 MIN. OF ENV. FORESTS & CL. GOVT. OF INDIA  
 BENGALURU - 560 078. Ph: 080 - 2323 3730

  
**BAEURAJAN P.K.**  
 Chief Environmental Engineer

  
**KADAIARASAN P**  
 Environmental Engineer  
 Directorate of Environment  
 and Climate Change  
 Thiruvananthapuram-695 024



**Figure 3 - Drains for conveying spillages to the effluent treatment plant**

The settling tank consists of a conical shaped tank where in the sludge is drawn from the bottom and overflow goes to the filter feed tank. Below the settling tank is a sludge drying bed which consists of graded coarse and fine aggregate, and the sludge from the settling tank is allowed to dry here. The dried sludge is then transported to the common hazardous waste storage and disposal facility at Ambalamedu, Ernakulam. In all the units it is claimed that the treated water is reused.

During inspection it was observed that ETP provided in the units were in operational condition (batch mode) except in the unit named Bright Precured Systems II, which is an electro colouring unit. The wastewater from the unit was discharged into the premises of the unit. The compliance of other units with regard to reuse provisions, sludge storage and manifest submission and other statutory records are being duly submitted.

  
**REGI P. JOSEPH**  
 Deputy Collector (General)  
 Thrissur

  
**Dr. DEEPESH V.**  
 Scientist C  
 CENTRAL POLLUTION CONTROL BOARD  
 REGIONAL DIRECTORATE  
 MIN. OF ENV. FORESTS & CL. GOVT. OF INDIA  
 BENGALURU - 560 078. Ph: 080 - 2323 3730

  
**BABURAJAN P.K.**  
 Chief Environmental Engineer

  
**K. A. ARASAN P.**  
 Environmental Engineer  
 Directorate of Environment  
 and Climate Change  
 Thiruvananthapuram-695 024



*Figure 4 - Collection tank and chemical addition installations in ETP*



*Figure 5 - Hopper bottom settling tank and sludge drying bed*

  
**REGI P. JOSEPH**  
 DEPUTY COLLECTOR (GENERAL)  
 THRASSUR

  
**Dr. DEEPESH V.**  
 SCIENTIST 'C'  
 CENTRAL POLLUTION CONTROL BOARD  
 REGIONAL DIRECTORATE  
 MIN. OF ENV. FORESTS & CL. GOVT. OF INDIA  
 BENGALURU - 560 078. Ph: 080 - 2323 3730

  
**BABURAJAN P.K.**  
 Chief Environmental Engineer

  
**KADAIARASAN P.**  
 Environmental Engineer  
 Directorate of Environment  
 and Climate Change  
 Thiruvananthapuram-695 024

### 3.1 Results of treated effluent collected from the unit

The treated effluents were collected from the units except Honest electro colouring, Dot Engineers, Bright Precured Systems II and analyzed for the parameters as per the Consent to Operate issued to the units. The treated effluent was not available at Honest Electro Colouring and DOT Engineers, as revamping of ETP and civil structures were going on in Honest Electro Colouring and treated effluent was not available at DOT Engineers. Also in the premise of M/s Bright Precured an open well was seen adjacent to the discharge of effluent from the unit and a sample was also collected to verify its quality. The results of analysis of treated effluent of each unit and the standards prescribed by the State Pollution Control Board are furnished in Table 1.



Figure 6 - Wastewater conveyed to the outside premises at Bright Precured Systems 2

  
**REGI P. JOSEPH**  
 DEPUTY COLLECTOR (GENERAL)  
 THRISSUR

  
**Dr. DEEPESH V.**  
 SCIENTIST 'C'  
 CENTRAL POLLUTION CONTROL BOARD  
 REGIONAL DIRECTORATE  
 MIN. OF ENV. FORESTS & CL. GOVT. OF INDIA  
 BENGALURU - 560 078. Ph: 080 - 2323 3730

  
**BABURAJAN P.K.**  
 Chief Environmental Engineer

  
**KADAIARASAN P.**  
 Environmental Engineer  
 Directorate of Environment  
 and Climate Change  
 Thiruvananthapuram-695 024



*Figure 7 - Defunct effluent treatment plant at Bright Precured Systems 2*

### 3.2 Assessment of well water quality

As decided the water samples from the open wells alleged to have been contaminated were collected. There were 18 wells and this includes a well in the premises of the industrial estate also. It was observed that most of the wells are being used for domestic purposes except two open wells in the premises of Sri. R. K. Nair and Sri, Tony Thottan. During the inspection it was observed that there is a service center of earth movers functioning adjacent to the plot owned by Sri Tony Thottan. The samples of well water were analyzed for pH, heavy metals and cyanide and the results were compared with the drinking water standards IS 10500:2012. The results and the limit are furnished in Table 2.

The location coordinates of the open well and industries inspected are furnished in Table 3.

### 4.0 Compliance status of the respondent units

The compliance status of the units with the consent conditions are furnished in Table 4.

  
**REGI P. JOSEPH**  
 DEPUTY COLLECTOR (GENERAL)  
 THRASSUR

  
**Dr. DEEPESH V.**  
 SCIENTIST 'C'  
 CENTRAL POLLUTION CONTROL BOARD  
 REGIONAL DIRECTORATE  
 MIN. OF ENV. FORESTS & CL. GOVT. OF INDIA  
 BENGALURU - 560 078. Ph: 080 - 2323 3730

  
**BABURAJAN P.K.**  
 Chief Environmental Engineer

  
**K. A. ARASAN P.**  
 Environmental Engineer  
 Directorate of Environment  
 and Climate Change  
 Thiruvananthapuram-695 024

*Table 1: Results of treated effluent collected from the industries.*

| Parameters (mg/L)* | 1# | 2# | 3    | 4    | 5    | 6    | 7    | 8    | 9     | 10   | 11   | 12   | Prescribed limits (mg/L)* |
|--------------------|----|----|------|------|------|------|------|------|-------|------|------|------|---------------------------|
| Copper             |    |    | BDL  | 0.85 | 41.1 | 0.39 | 1.07 | 0.43 | 4.42  | 2.29 | 0.41 | BDL  | 3                         |
| Cadmium            |    |    | BDL   | BDL  | BDL  | BDL  | 2                         |
| Total Chromium     |    |    | BDL   | BDL  | BDL  | 0.14 | 2                         |
| Iron               |    |    | BDL  | BDL  | 2.12 | 1.54 | 0.14 | 0.21 | 0.69  | BDL  | 0.93 | 6.83 | 3                         |
| Manganese          |    |    | BDL  | BDL  | 0.12 | BDL  | 0.99 | 0.31 | BDL   | BDL  | BDL  | BDL  | -                         |
| Nickel             |    |    | BDL  | BDL  | 5.63 | BDL  | BDL  | 1    | 0.52  | BDL  | 0.29 | 0.17 | 3                         |
| Lead               |    |    | BDL  | BDL  | 0.19 | BDL  | BDL  | BDL  | BDL   | BDL  | BDL  | BDL  | 0.1                       |
| Zinc               |    |    | BDL  | BDL  | 6.81 | BDL  | BDL  | 0.22 | 0.19  | 0.21 | 0.17 | 2.01 | 5                         |
| Cobalt             |    |    | BDL   | BDL  | BDL  | BDL  | -                         |
| Cyanide            |    |    | 0.1  | 0.2  | 1    | 0.1  | BDL  | 0.1  | BDL   | BDL  | 0.1  | 0.2  | 0.2                       |
| pH                 |    |    | 7.66 | 8.57 | 2.99 | 7.58 | 7.69 | 8.33 | 10.16 | 8.6  | 6.22 | 6.95 | 6.5-9.0                   |

1: M/s. Honest Electro Colouring, 2: M/s. Dot Engineers, 3: M/s. Pee Gee Gold Covering, 4: M/s. Indu Ornaments, 5: M/s. Aiswarya Gold Covering, 6: M/s. Bee Pee Gold Imitation, 7: M/s. Rajeshkumar Electroplating, 8: M/s. Golden View Plating, 9: M/s. Two Star Designs Gold Covering, 10 M/s. Renu Gold Covering, 11: M/s. Bright & Company & 12: M/s. Three Star Electroplating

\* Except for pH # Treated sample not collected/ available

  
REG P. JOSEPH  
REPUTY COLLECTOR (GENERAL)  
TNRSCOR

  
Dr. DEEPESH V.  
SCIENTIST 'C'  
CENTRAL POLLUTION CONTROL BOARD  
REGIONAL DIRECTORATE  
MIN. OF ENV. FORESTS & CL. GOVT. OF INDIA  
BENGALURU - 560 079. Tn: 080 - 2323 3739

  
BABURAJAN P.K.  
Chief Environmental Engineer

  
K. BALARAMAN P.  
Environmental Engineer  
Directorate of Environment  
and Climate Change  
Thiruvananthapuram-695 024

**Table 2: Results of well water samples collected from open wells in the vicinity of industrial estate.**

| Parameters (mg/L)* | 1           | 2           | 3           | 4           | 5           | 6           | 7           | 8           | 9           | 10          | 11          | 12          | 13          | 14          | 15          | 16          | 17          | 18          | Limit (mg/L)*  |
|--------------------|-------------|-------------|-------------|-------------|-------------|-------------|-------------|-------------|-------------|-------------|-------------|-------------|-------------|-------------|-------------|-------------|-------------|-------------|----------------|
| <b>Copper</b>      | BDL         | <b>1.03</b> | BDL         | BDL         | BDL         | BDL         | <b>0.05</b>    |
| <b>Cadmium</b>     | BDL         | <b>0.003</b>   |
| <b>T. Chromium</b> | BDL         | <b>0.05</b>    |
| <b>Iron</b>        | BDL         | BDL         | BDL         | <b>0.88</b> | BDL         | <b>0.19</b> | BDL         | BDL         | BDL         | BDL         | BDL         | BDL         | <b>0.3</b>     |
| <b>Manganese</b>   | BDL         | <b>0.31</b> | BDL         | BDL         | BDL         | BDL         | <b>0.17</b> | BDL         | BDL         | BDL         | <b>0.11</b> | BDL         | BDL         | <b>0.79</b> | <b>1.31</b> | BDL         | BDL         | <b>0.11</b> | <b>0.1</b>     |
| <b>Nickel</b>      | BDL         | <b>0.52</b> | <b>0.11</b> | BDL         | BDL         | BDL         | <b>0.02</b>    |
| <b>Lead</b>        | BDL         | <b>0.01</b>    |
| <b>Zinc</b>        | BDL         | <b>0.32</b> | BDL         | <b>0.12</b> | BDL         | BDL         | BDL         | <b>0.82</b> | <b>8.48</b> | <b>0.21</b> | BDL         | BDL         | <b>5.0</b>     |
| <b>Cobalt</b>      | BDL         | -              |
| <b>Cyanide</b>     | BDL         | <b>0.05</b>    |
| <b>pH</b>          | <b>5.06</b> | <b>4.4</b>  | <b>4.91</b> | <b>4.92</b> | <b>4.92</b> | <b>4.56</b> | <b>4.60</b> | <b>4.60</b> | <b>4.78</b> | <b>4.87</b> | <b>4.67</b> | <b>5.69</b> | <b>4.84</b> | <b>3.56</b> | <b>4.14</b> | <b>4.72</b> | <b>5.03</b> | <b>4.57</b> | <b>6.5-8.5</b> |

1: Industrial estate, 2: R K Nair, 3: Sankara Narayanan, 4: Bharathi, 5: V Unnikrishnan, 6: Kanchana V, 7: Joy Perincheri, 8: Indira Balakrishnan, 9: Laksham Veedu Colony, 10 Vincent Moyalan, 11: Sunil Pottayil, 12: Dr. R Kumar, 13: Joyco Transport, 14: Tony Thottan, 15: A A Paulose, 16: George Ematty, 17: Santo P & 18: Unnikrishnan Edakkuny.

\* Except for pH

  
REGI P. JOSEPH  
DEPUTY COLLECTOR (GENERAL)  
TIRUSUR

  
Dr. DEEPESH V.  
SCIENTIST 'C'  
CENTRAL POLLUTION CONTROL BOARD  
REGIONAL DIRECTORATE  
MIN. OF ENV. FORESTS & CL. GOVT. OF INDIA  
BENGALURU - 560 079. Ph: 660 - 2323 3739

  
BABURAJAN P.K.  
Chief Environmental Engineer

  
K. ALARASAN, P.  
Environmental Engineer  
Directorate of Environment  
and Climate Change  
Thiruvananthapuram-695 024

**Table 3: Location of open wells and industries**

| <i>S.No.</i> | <i>LATITUDE</i> | <i>LONGITUDE</i> | <i>LOCATION NAME</i>            |
|--------------|-----------------|------------------|---------------------------------|
| 1            | 10.4686987      | 76.244058        | Open Well-Industrial Estate     |
| 2            | 10.4667453      | 76.2462387       | Open Well -R.K.Nair             |
| 3            | 10.4671469      | 76.2470061       | Open Well -Sankara Narayanan    |
| 4            | 10.4663562      | 76.2475151       | Open Well -Bharathi             |
| 5            | 10.4646371      | 76.2485384       | Open Well -V Unnikrishnan       |
| 6            | 10.4634131      | 76.2491439       | Open Well -Kanchana V           |
| 7            | 10.4657458      | 76.2464227       | Open Well -Joy P                |
| 8            | 10.4665983      | 76.2458941       | Open Well -Indira B             |
| 9            | 10.4665911      | 76.2459204       | Open Well -Laksham Veedu Colony |
| 10           | 10.4656021      | 76.2422751       | Open Well -Vincent M            |
| 11           | 10.4685474      | 76.2411315       | Open Well -P V Sunil            |
| 12           | 10.4753427      | 76.2424418       | Open Well -Dr R Kumar           |
| 13           | 10.4701331      | 76.2437391       | Open Well -Joyco                |
| 14           | 10.4699064      | 76.2444876       | Open Well -Tony T               |
| 15           | 10.4710959      | 76.2420532       | Open Well -Paulose A            |
| 16           | 10.4708512      | 76.2422881       | Open Well -George E             |
| 17           | 10.4702883      | 76.2431301       | Open Well -Santo P              |
| 18           | 10.4675729      | 76.2464934       | Open Well -Unnikrishnan E       |
| 19           | 10.4689728      | 76.2435614       | M/s. Honest Electro Colouring   |
| 20           | 10.468728       | 76.2440963       | M/s. Dot Engineers              |
| 21           | 10.4704221      | 76.243409        | M/s. Pee Gee Gold Covering      |

  
**REGI P. JOSEPH**  
 DEPUTY COLLECTOR (GENERAL)  
 THIRUVARUR

  
**Dr. DEEPESH V.**  
 SCIENTIST 'C'  
 CENTRAL POLLUTION CONTROL BOARD  
 REGIONAL DIRECTORATE  
 MIN. OF ENV. FORESTS & CC, GOVT. OF INDIA  
 BENGALURU - 560 079. Ph: 080 - 2232 3729

  
**BABURAJAN P.K.**  
 Chief Environmental Engineer

  
**K. BALARAMAN, P.**  
 Environmental Engineer  
 Directorate of Environment  
 and Climate Change  
 Thiruvananthapuram-695 024

|    |            |            |                                      |
|----|------------|------------|--------------------------------------|
| 22 | 10.4673222 | 76.2443021 | M/s. Indu ornaments                  |
| 23 | 10.467151  | 76.2448646 | M/s. Aiswarya Gold Covering          |
| 24 | 10.4675741 | 76.2447897 | M/s. Bee Pee Gold Imitation          |
| 25 | 10.467582  | 76.244804  | M/s. Rajesh Kumar Electroplating     |
| 26 | 10.4686224 | 76.2430767 | M/s. Golden View Plating             |
| 27 | 10.4670725 | 76.2435656 | M/s. Two Star Industry               |
| 28 | 10.4698453 | 76.2420932 | M/s. Renu Gold Covering              |
| 29 | 10.4697215 | 76.2421667 | M/s. Bright & Company                |
| 30 | 10.469384  | 76.241637  | M/s. Three Star Electroplating Works |
| 31 | 10.4695052 | 76.241236  | M/s Bright Precured Systems II       |

  
**REGI P. JOSEPH**  
 DEPUTY COLLECTOR (GENERAL)  
 TRIPUNJUR

  
 Dr. DEEPESH V.  
 SCIENTIST 'C'  
 CENTRAL POLLUTION CONTROL BOARD  
 REGIONAL DIRECTORATE  
 MIN. OF ENV. FORESTS & CL. GOVT. OF INDIA  
 BENGALURU - 560 079. Tlx: 080 - 2323 3739

  
**BABURAJAN P.K.**  
 Chief Environmental Engineer

  
**K. BALARAMAN P.**  
 Environmental Engineer  
 Directorate of Environment  
 and Climate Change  
 Thiruvananthapuram-695 024

**Table 4: Compliance status of respondent industries**

| <b>Name of the unit</b>       | <b>Activity</b>     | <b>Consent validity</b>         | <b>Compliance with treated effluent standards</b>        | <b>Compliance with other consent conditions</b>                                   | <b>Remarks</b>  |
|-------------------------------|---------------------|---------------------------------|--|---|---|
| M/s. Honest Electro Colouring | Electro Colouring   | Valid consent up to 30.06.2023  | Treated effluent not available due to ETP revamping.     | Reuse provisions provided, sludge storage adequate and monthly reports submitted. | Revamping of ETP and civil modifications observed during the visit. General housekeeping was not good with several pilferages and spillage in the work area.        |
| M/s. Dot Engineers            | Gold electroplating | Valid consent up to 30.06.2023  | Treated effluent not available.                          | Reuse provisions provided, sludge storage adequate and monthly reports submitted. | ETP claimed to be operational and general housekeeping was satisfactory.  |
| M/s. Pee Gee Gold Covering    | Gold electroplating | Valid consent up to 31.12.2023. | Complies with prescribed limits.                         | Reuse provisions provided, sludge storage adequate and monthly reports submitted. | ETP claimed to be operational and general housekeeping was satisfactory.  |
| M/s. Indu ornaments           | Gold electroplating | Valid consent up to 30.06.2023  | Complies with prescribed limits                          | Reuse provisions provided, sludge storage adequate and monthly reports submitted. | ETP claimed to be operational and general housekeeping was satisfactory.  |
| M/s. Aiswarya Gold Covering   | Gold electroplating | Valid consent up to 30.06.2023  | Non- compliance with respect to copper, nickel and zinc. | Reuse provisions provided, sludge storage adequate and monthly reports submitted. | ETP claimed to be operational, spillage/pilferage of process liquid on the floors observed, makeshift drainage facility to ETP collection tank needs to be changed. |

  
REG P. JOSEPH  
DEPUTY COLLECTOR (GENERAL)  
TIRUSUR

  
Dr. DEEPESH V.  
SCIENTIST 'C'  
CENTRAL POLLUTION CONTROL BOARD  
REGIONAL DIRECTORATE  
MIN. OF ENV. FORESTS & CL. GOVT. OF INDIA  
BENGALURU - 560 079. Ph: 680 - 2323 3739

  
BABURAJAN P.K.  
Chief Environmental Engineer

  
K. ALARASAN, P.  
Environmental Engineer  
Directorate of Environment  
and Climate Change  
Thiruvananthapuram-695 024

| <i>Name of the unit</i>             | <i>Activity</i>     | <i>Consent validity</i>        | <i>Compliance with treated effluent standards</i> | <i>Compliance with other consent conditions</i>                                   | <i>Remarks</i>   |
|-------------------------------------|---------------------|--------------------------------|---|---|--|
| M/s. Bee Pee Gold Imitation         | Gold electroplating | Valid consent up to 30.06.2023 | Complies with prescribed limits.                  | Reuse provisions provided, sludge storage adequate & monthly reports submitted.   | ETP was operational and general housekeeping was satisfactory  |
| M/s. Rajesh Kumar Electroplating    | Gold electroplating | Valid consent up to 30.06.2023 | Complies with prescribed limits.                  | Reuse provisions provided, sludge storage adequate and monthly reports submitted. | ETP was operational and general housekeeping was satisfactory  |
| M/s. Golden View Plating            | Gold electroplating | Valid consent up to 31.12.2024 | Complies with prescribed limits.                  | Reuse provisions provided, sludge storage adequate and monthly reports submitted. | ETP claimed to be operational and revamping works were observed during the visit. General housekeeping was good. |
| M/s. Two Star Designs Gold Covering | Gold electroplating | Valid consent up to 30.06.2023 | Non-compliance with respect to copper, and pH.    | Reuse provisions provided, sludge storage adequate and monthly reports submitted. | ETP claimed to be operational and general housekeeping was satisfactory  |
| M/s. Renu Gold Covering             | Gold electroplating | Valid consent up to 30.06.2023 | Complies with prescribed limits                   | Reuse provisions provided, sludge storage adequate and monthly reports submitted. | ETP was operational and general housekeeping was satisfactory  |

  
REG P JOSEPH  
REPUTY COLLECTOR (GENERAL)  
THIRUVARUR

  
Dr. DEEPESH V.  
SCIENTIST 'C'  
CENTRAL POLLUTION CONTROL BOARD  
REGIONAL DIRECTORATE  
MIN. OF ENV. FORESTS & CL. GOVT. OF INDIA  
BENGALURU - 560 079. Ph: 680 - 2323 3739

  
BABURAJAN P.K.  
Chief Environmental Engineer

  
K. ALARASAN, P  
Environmental Engineer  
Directorate of Environment  
and Climate Change  
Thiruvananthapuram-695 024

| <i>Name of the unit</i>              | <i>Activity</i>     | <i>Consent validity</i>        | <i>Compliance with treated effluent standards</i> | <i>Compliance with other consent conditions</i>                                   | <i>Remarks</i>   |
|--------------------------------------|---------------------|--------------------------------|---|---|--|
| M/s. Bright & Company                | Electro Colouring   | Valid consent up to 30.06.2023 | Complies with prescribed limits.                  | Reuse provisions provided, sludge storage adequate and monthly reports submitted. | ETP was operational and general housekeeping was satisfactory  |
| M/s. Three Star Electroplating Works | Zinc electroplating | Valid consent up to 30.06.2023 | Non-compliance with respect to iron.              | Reuse provisions provided, sludge storage adequate and monthly reports submitted. | ETP was operational and spillage/pilferage observed in ETP floor. No permanent acid proof floor layering for ETP Housekeeping in the ETP area was not satisfactory..             |
| Bright Precured System 2             | Electro Colouring   | Valid consent up to 31.12.2023 | Unauthorized discharge/ defunct ETP.              | Reuse of treated effluent not provided and no sludge storage facility             | ETP was not operational, effluent discharged in the premises near to an open well. Spillage of process water/chemicals in the process area, no liner/drainage for the flooring.. |

  
**REGI P. JOSEPH**  
 DEPUTY COLLECTOR (GENERAL)  
 THIRUVARUR

  
**Dr. DEEPESH V.**  
 SCIENTIST 'C'  
 CENTRAL POLLUTION CONTROL BOARD  
 REGIONAL DIRECTORATE  
 MIN. OF ENV. FORESTS & CL. GOVT. OF INDIA  
 BENGALURU - 560 079. Ph: 680 - 2323 3739

  
**BABURAJAN P.K.**  
 Chief Environmental Engineer

  
**K. ALARASAN, P.**  
 Environmental Engineer  
 Directorate of Environment  
 and Climate Change  
 Thiruvananthapuram-695 024

## 5.0 Observations of the Joint Committee

### A) *Industry operations and compliance status*

All the respondent industries are small scale industrial units operating within the Ollur Industrial Estate, managed and promoted by Kerala Small Industries Development Corporation (SIDCO) an undertaking of Government of Kerala. All the member units in the estate are relying on their captive wastewater treatment facilities and at present there are no common wastewater treatment facilities provided in the Ollur industrial estate.

All the respondent units are undertaking batch processes based on the work orders and hence wastewater management is also carried out in batch process. Since the ETPs are operated in batch mode, there are lacunas/ flaws in the ETP operation and this is reflected in the treated effluent quality. The ETPs are operated by the unit staff as per the protocol suggested by the consultant without the basic understanding of the treatment system, which leads to below par ETP performance. Being a batch process, the raw effluents are conveyed through makeshift arrangements like flexible hoses and this may lead to spillage pilferages and diversions in the unit premises. Provisions for collecting the spillage to the effluent treatment plant are not adequate in most of the electroplating units and there are no proper chemical resistant floor lining in the process area.

The units which are found non-compliant with the conditions of consent are served with notices dated 28.09.2022. Copies of the notices issued to M/s Aishwarya Gold Covering, M/s Bright Precured System 2, M/s Three Star Electroplating, M/s Two Star Designs Gold Covering are attached herewith as **Annexure 10, 11, 12 and 13**. The units were again inspected on 29.12.2022 by the officials of the District Office of the State Pollution Control Board, Thrissur and the functioning of the units was found satisfactory.

However, at this stage of inspection it cannot be concluded that the reasons for the concentration of heavy metals such as nickel, zinc, copper in excess of the permissible limits in well water is

  
REGI P. JOSEPH  
DEPUTY COLLECTOR (GENERAL)  
THRASSUR

  
Dr. DEEPESH V.  
SRINIVAS  
SCIENTIST 'C'  
CENTRAL POLLUTION CONTROL BOARD  
REGIONAL DIRECTORATE  
MIN. OF ENV. FORESTS & CL. GOVT. OF INDIA  
BENGALURU - 560 079. Ph: 080 - 2323 3739

  
BABURAJAN P.K.  
Chief Environmental Engineer

  
K. BALARAMAN, P.  
Environmental Engineer  
Directorate of Environment  
and Climate Change  
Thiruvananthapuram-695 024



As per the analysis results all the well water samples registered a pH value of 5.69 and below, which are not in compliance with the prescribed pH range of 6.5-8.5 in the IS 10500-2012 drinking water standard. Such low pH values are reported in groundwater samples in Thrissur and could be attributed to peculiar geomorphological conditions.

Usually, presence of iron, manganese and zinc in groundwater are often reported and is attributed to the peculiar geology of the State of Kerala. Several well water samples collected for this assessment indicated the presence of iron, manganese and zinc. Manganese values exceeded the limit in all six reported well samples, iron and zinc exceeded their respective limits in one open well each. Though, presence of iron, manganese and zinc in Kerala is linked to the geogenic attributes, presence of manganese, nickel and unusually higher zinc in a particular open well in the premises of A A Paulose indicates specific pollution from other sources. Similarly, the open well in the premise of Tony Thottan registered the presence of copper, nickel, manganese and zinc. During the visit it was observed that an automobile workshop exclusively for heavy earth movers was operating near to this well.

Due to the higher elevation in the industrial estate, the surface runoff and water table gradient shall be towards the low lying fields in east and south eastern directions. A railway line at a lower elevation passes along the western boundary of the estate. The majority of wells in the south eastern direction have not registered the presence of specific heavy metals except for iron and manganese. The two wells monitored in the western side, beyond the railway line also registered manganese and zinc respectively. The open well (A A Paulose) which registered nickel, manganese, unusually higher zinc and pH of 4.14 is north to the estate and very near to a brick manufacturing unit in the western side. The other open well which registered copper, manganese, nickel, zinc and the lowest pH (3.56) is located in the eastern side of the estate across the Thallore-Thrissur road. In the vicinity of this well there is a petrol station, automobile service center for heavy earth movers, other commercial establishments and residences. The unusual presence of heavy metals like nickel, copper, manganese and zinc needs further investigation. With the available monitoring data and observations, it is indicated that presence of specific heavy metals like nickel, copper, chromium used in electroplating/ electro colouring industries are not detected

  
REGI P. JOSEPH  
DEPUTY COLLECTOR (GENERAL)  
THRISUR

  
Dr. DEEPESH V.  
SRINIVAS  
CENTRAL POLLUTION CONTROL BOARD  
REGIONAL DIRECTORATE  
MIN. OF ENV. FORESTS & CL. GOVT. OF INDIA  
BENGALURU - 560 079. Ph: 080 - 2232 3729

  
BABURAJAN P.K.  
Chief Environmental Engineer

  
K. A. ARASAN, P.  
Environmental Engineer  
Directorate of Environment  
and Climate Change  
Thiruvananthapuram-695 024

in the downstream wells. The two wells in which copper and nickel were detected have several other potential sources near to them. The unusual presence of zinc in the open well needs to be probed further as there is a clay brick kiln near to the premise. Usually fine textured soil/clay will be richer in zinc and it could be possibly from the clay or zinc bearing soil used for brick manufacturing.

Though there are possibilities of spillage pilferage in many respondent industries, with this assessment it is not possible to link the presence of heavy metals in well water with the unauthorized discharge from the respondent units. Moreover, metals like iron, manganese and zinc are detected in a few wells which could be from geogenic sources. Ollur is also known for its traditional clay bricks/ tile industries due to the abundant clay soil in the low lying fields and the clay soil is usually rich in manganese and zinc.

## 6.0 Finding and suggestions of the Joint Committee

- I. The respondent industries are small scale industrial (SSI) units handling processes in batches based on piecemeal work/ job orders and the resulting wastewater management is also carried out manually in batches. When the effluent treatment is done in batch mode with manual intervention in each step, several variables (expertise of the personal, chemical dosage, variability (qualitative/ quantitative) in the influent wastewater and treatment equipment conditions) affect the overall treatment efficiency. Lack of a technically qualified ETP operator, makeshift arrangement for conveying wastewater and unscientific dosing of chemicals results in poor ETP performances. Being SSI units, they need to be mentored by the authorities of the industrial estate in which they are operating.
- II. It is always recommended to have a common ETP under the aegis of the industrial estate to cater to all the member units including the respondent SSI units. Common ETP can be operated effectively on continuous mode under the supervision of a qualified operator and the inherent flaws in the batch operations of individual ETP can be avoided. Therefore, Kerala SIDCO, the custodian of the industrial estate shall be directed to provide a common

  
REGI P. JOSEPH  
DEPUTY COLLECTOR (GENERAL)  
THIRUVOOR

  
Dr. DEEPESH V.  
SCIENTIST 'C'  
CENTRAL POLLUTION CONTROL BOARD  
REGIONAL DIRECTORATE  
MIN. OF ENV. FORESTS & CL. GOVT. OF INDIA  
BENGALURU - 560 079. Ph: 080 - 2323 3739

  
BABURAJAN P.K.  
Chief Environmental Engineer

  
K. BALARAMAN P.  
Environmental Engineer  
Directorate of Environment  
and Climate Change  
Thiruvananthapuram-695 024

ETP to manage all the effluent generated in the member units in the industrial estate and operation and maintenance cost should be realized from the member industries.

- III. All the respondent SSI units have small scale ETP to precipitate and separate out the metal contaminants in the effluent stream. The conditions of ETP indicate that there are no dedicated/ trained personnel to operate the system scientifically. The general treatment scheme consists of manual equalization/ neutralization of the collected wastewater from the process, neutralized wastewater is then pumped to a hopper shaped tank and flocculation / precipitation agents are manually dosed to precipitate metals. After certain contact time, effluent water containing precipitates is drained over a bed filled with sand/ coarse aggregates to retain the precipitates. Clear water from the bed is pumped through pressure sand & carbon filters and collected in a clear water tank for reuse. From the field observations, it is evident that neutralization/ equalization of the wastewater is not done properly and pH of the effluent is critical for effective precipitation of metals. Even the wastewater from the batch process is not conveyed to the collection tank in a foolproof manner, the dosing of precipitating/ flocculating agents in the hopper shaped tank is manually done and there are no design interventions to ensure affecting mixing of precipitating/ flocculating agents in this tank. The existing ETPs with their inherent design flaws along with the operational errors by untrained persons compounded the issue of poor treatment performance.
- IV. From the assessment carried out, nickel and copper contamination in two of the open wells cannot be linked to the respondent SSI units as there are many other small units processing metals and alloys. There are several service centers and other commercial units in the vicinity.
- V. In compliance with the orders of the NGT environmental compensation has to be calculated for the period of past violation. The period of past violation was verified from the file records of District Office of State Pollution Control Board at Thrissur. It is observed that

  
**REGI P. JOSEPH**  
 DEPUTY COLLECTOR (GENERAL)  
 THRASSUR

  
**Dr. DEEPESH V.**  
 SCIENTIST 'C'  
 CENTRAL POLLUTION CONTROL BOARD  
 REGIONAL DIRECTORATE  
 MIN. OF ENV. FORESTS & CL. GOVT. OF INDIA  
 BENGALURU - 560 079. Ph: 080 - 2323 3739

  
**BABURAJAN P.K.**  
 Chief Environmental Engineer

  
**K. BALARAMAN P.**  
 Environmental Engineer  
 Directorate of Environment  
 and Climate Change  
 Thiruvananthapuram-695 024

discharging of effluents to outside by these industries except that from M/s Bright and Company was noted in the complaint enquiry conducted on 23.07.2012 by the State Pollution Control Board. Later due to the mounting complaints, the District Collector constituted a committee for verification of the complaint and on recommendation of the committee issued an order on 27.04.2013 to close down these units except M/s Bright and Company. These details have already been stated in this report under the heading 'Background of OA20/2016'. The order of the District Collector dated 27.04.2013 has already been produced herewith as Annexure 1. So the period of past violation is taken from 23.07.2012 to 27.04.2013. Therefore, calculation for Environmental Compensation (EC) as per the CPCB guidelines is furnished below.

|   |
|---|
| EC = $PI \times N \times R \times S \times LF$ , where PI, Pollution index of industrial sector = 65 (being a small scale industry having only water pollution potential) |
| N: Number of days of violation = 278 days (for the period from 23.07.2012 to 27.04.2013)  |
| R: A factor in Rupees for EC = 100 (as the unit is a small scale red category unit)   |
| S: Factor for scale of operation = 0.5 (being a small scale unit)   |
| LF: Location factor = 1 (for population less than 1 million)  |
| Hence, $EC = 65 \times 278 \times 100 \times 0.5 \times 1 = \text{Rs.}9,03,500/-$   |

- VI. However, in Bright Precured System 2, it was observed during the visit of this committee on 17.06.2022 that wastewater was discharged outside without any treatment and ETP was not in operation. Hence the unit is liable to pay compensation for violating the conditions in Consent No. PCB/DO/TSR/R2/ICO/2871/2018 issued to the unit. Copy of the consent to operate submitted as **Annexure 14**. Also the results of open well water sample from the unit shows a pH of 4.3 as well as there are exceedances with respect to Copper, Manganese and Nickel above the limits prescribed in the drinking water standards IS 10500:2012. It was also observed from the file of the State Pollution Control Board that the unit has replied

  
REGI P. JOSEPH  
DEPUTY COLLECTOR (GENERAL)  
THIRUVAIRAKKAM

  
Dr. DEEPESH V.  
SCIENTIST 'C'  
CENTRAL POLLUTION CONTROL BOARD  
REGIONAL DIRECTORATE  
MIN. OF ENV. FORESTS & CL. GOVT. OF INDIA  
BENGALURU - 560 079. Ph: 080 - 2323 3739

  
BABURAJAN P.K.  
Chief Environmental Engineer

  
K. BALARAMAN P.  
Environmental Engineer  
Directorate of Environment  
and Climate Change  
Thiruvananthapuram-695 024

to the notice issued from the District Office, Thrissur and inspection was conducted by the State Pollution Control Board, District Office, Thrissur on 29.12.2022. During the inspection it was observed that all the 13 respondent units were functioning and the effluent treatment plants in all the units including that of M/s Bright Precured System 2 were in operational condition. Also no discharge from M/s Bright Precured System 2 to the premises or outside was observed. The house keeping in all the units were found satisfactory. Hence in addition to the Environmental Compensation (EC) amount calculated in para 5 above, Environmental Compensation (EC) for M/s Bright Precured System 2 has to be calculated as per the CPCB guidelines for the period 17.06.2022 to 29.12.2022 which is furnished below.

|   |
|---|
| EC = $PI*N*R*S*LF$ , where PI, Pollution index of industrial sector = 65 (being a small scale industry having only water pollution potential) |
| N: Number of days of violation = 195 days (for the period from 17.06.2022 to 29.12.2022)  |
| R: A factor in Rupees for EC = 100 (as the unit is a small scale red category unit)   |
| S: Factor for scale of operation = 0.5 (being a small scale unit)   |
| LF: location factor = 1 (for population less than 1 million)  |
| Hence, $PI = 65*195*100*0.5*1 = \text{Rs.}633750/-$   |

Total amount of EC to be levied on M/s Bright Precured System 2 is the sum of 9,03,500/- and 6,33,750/- which is Rs. 15,37,250/-

  
REGI P. JOSEPH  
REPLY COLLECTOR (GENERAL)  
THRISSUR

  
Dr. DEEPESH V.  
SCIENTIST 'C'  
CENTRAL POLLUTION CONTROL BOARD  
REGIONAL DIRECTORATE  
MIN. OF ENV. FORESTS & CL. GOVT. OF INDIA  
BENGALURU - 560 079. Tlx: 080 - 2323 3739

  
BABURAJAN P.K.  
Chief Environmental Engineer

  
K. ALARASAN, P.  
Environmental Engineer  
Directorate of Environment  
and Climate Change  
Thiruvananthapuram-695 024

VII. The amount of EC to be realized from the units are tabulated and furnished below:

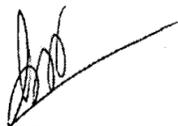
| <b>S. No.</b> | <b>Name of Industries</b>                   | <b>Environmental Compensation</b> |
|---------------|---|-----------------------------------|
| 1             | M/s Bee Pee Gold Imitations                 | Rs. 903500/-                      |
| 2             | M/s Indu Ornaments                          | Rs. 903500/-                      |
| 3             | M/s Mini Job Works (Aiswarya Gold Covering) | Rs. 903500/-                      |
| 4             | M/s Renu Gold Covering                      | Rs. 903500/-                      |
| 5             | M/s DOT Engineering                         | Rs. 903500/-                      |
| 6             | M/s Rajesh Kumar Electroplating             | Rs. 903500/-                      |
| 7             | M/s Golden View Plating                     | Rs. 903500/-                      |
| 8             | M/s Two Star Designs Gold Covering          | Rs. 903500/-                      |
| 9             | M/s Pee Gee Gold Covering                   | Rs. 903500/-                      |
| 10            | M/s Honest Electro colouring                | Rs. 903500/-                      |
| 11            | M/s Three Star Electroplating               | Rs. 903500/-                      |
| 12            | M/s Bright Precured System 2                | Rs. 1537250/-                     |
| 13            | M/s Bright & Company                        | Nil                               |
|               | <b>Total</b>                                | <b>Rs.11475750/-</b>              |

  
**REGI P. JOSEPH**  
 DEPUTY COLLECTOR (GENERAL)  
 THRISSUR

Sri. Reji Joseph  
 Additional District Magistrate, Thrissur.

  
**Dr. DEEPESH V.**  
 SCIENTIST 'C'  
 CENTRAL POLLUTION CONTROL BOARD  
 REGIONAL DIRECTORATE  
 MIN. OF ENV, FORESTS & CC, GOVT. OF INDIA  
 BENGALURU - 560 079. Ph: 080 - 2323 3739

Dr. Deepesh V, Scientist C  
 Central Pollution Control Board,  
 Regional Directorate, Bengaluru.

  
**BABURAJAN P.K.**  
 Chief Environmental Engineer

Sri. Baburajan P.K,  
 Chief Environmental Engineer,  
 Kerala State Pollution Control Board,  
 Regional Office, Ernakulam

  
**KALAIARASAN.P**  
 Environmental Engineer  
 Directorate of Environment  
 and Climate Change  
 Thiruvananthapuram-695 024

Sri. Kalaiarasan P  
 Environmental Engineer,  
 Directorate of Environment and Climate  
 Change (DoECC), Govt. of Kerala,  
 Thiruvananthapuram.

**BEFORE THE NATIONAL  
GREEN TRIBUNAL,  
SOUTHERN ZONE,  
CHENNAI**

**OA No.20 of 2016**

**REPORT OF COMMITTEE**

**REMA SMRITHI VK  
Standing Counsel for R2-R4  
9445782946**

**Annexure - - A4**

☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151

E-mail: ms.kspcb@gov.in FAX: 0471 - 2318134, 2318152 web: www.kspcb.kerala.gov.in

**KERALA STATE POLLUTION CONTROL BOARD**

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/HO/EE1/GEN/EC/2023/(2)

Date: 04 /04/2023

**SHOW CAUSE NOTICE**

Ref: 1) Letter no. PCB/RO-EKM/GEN-333/22/ dated 23/03/2023.

2) Order of the Hon'ble NGT dated 07/03/2023.

WHEREAS M/s. Dot Engineering, Major Industrial Estate, Ollur P.O, Thrissur, Kerala comes under the purview of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, and Environment (Protection) Act, 1986 and is bound to comply the conditions thereunder;

WHEREAS by the order of the Hon'ble NGT dated 20/02/2022 in OA. No. 20/2016 (SZ), against the pollution caused by certain electroplating industrial units, a joint committee comprising of Sri. Reji Joseph, Additional District Magistrate, Thrissur, Dr. Deepesh V, Scientist C, Central Pollution Control Board, Regional Directorate, Bangaluru, Sri. Baburajan P.K, Chief Environmental Engineer, Kerala State Pollution Control Board, Regional Office, Ernakulam and Sri. Kalaiarasan P, Environmental Engineer, Directorate of Environment and Climate change (DoECC), Govt. of Kerala, Thiruvananthapuram was constituted to ascertain the compliance status of the above electro plating units operating in Thrissur district;

WHEREAS as per the aforementioned order of Hon'ble NGT the committee was directed to ascertain the period of past violation and to calculate environmental compensation for the period;

AE<sub>2</sub>

12/4

8365

12/04/2023

WHEREAS a common complaint against the electroplating units in SIDCO industrial estate at Ollur, Thrissur was received from the Edakkunni Poura Samithi on 16/07/2012;

WHEREAS enquiry was conducted from District Office, of Board at Thrissur on 23/07/2012 and 27/07/2012;

WHEREAS the unit was found to be operating without obtaining Consent to Operate from the Board;

WHEREAS the unit has not provided adequate pollution control measures;

WHEREAS the District Collector constituted a monitoring committee to look in to the matter.

WHEREAS based on the recommendation of the committee, the District collector directed vide order No.C3-600051/2012 dated 27/04/2013 to close down the operation of the unit;

WHEREAS the period from the date of observing the violation i.e the date of inspection (23/07/2012) until the date of closure by the order of District Collector (27/04/2013) was taken as the period of past violation;

WHEREAS the Joint Committee has assessed the environmental compensation as per the CPCB guidelines as mentioned below;

$$EC = PI * N * R * S * LF$$

where PI Pollution index of industrial sector = 65

(being a small scale industry having only water pollution potential)

N=Number of days of violation = 278 days (from 23/07/2012 to 27/04/2013)

R. A factor in Rupees for EC = 100 (as the unit is a small scale red category unit)

S. Factor for scale of operation = 0.5 (being a small scale unit)

LF: Location factor = 1 (for population less than 1 million)

Hence, EC = 65\*278\*100\*0.5\*1 = Rs. 9, 03, 500/- (Nine Lakhs Three Thousand and five hundred rupees only)

WHEREAS the Chief Environmental Engineer, Regional Office, Ernakulam vide reference cited 1<sup>st</sup>, has forwarded the letter from Environmental Engineer, District Office, Thrissur, reporting the Environmental Compensation assessed by the joint committee, with a recommendation to levy the Environmental Compensation;

WHEREAS Hon'ble NGT vide order cited 2<sup>nd</sup> has directed Board to file the action taken report;

NOW THEREFORE in exercise of the powers vested under Section 5 of Environment (Protection) Act, 1986, the unit is hereby directed to show cause, if any, **within 15 days of receipt** of this notice as to why the unit shall not be directed to remit an Environmental Compensation of Rs.9,03,500/- (Rupees Nine Lakhs Three Thousand and Five Hundred rupees only).

**For and on behalf of the  
KERALA STATE POLLUTION CONTROL BOARD**



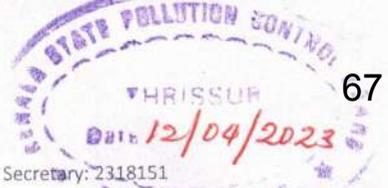
**CHAIRMAN**

To

M/s. Dot Engineering,  
Major Industrial Estate,  
Ollur P.O, Thrissur, PIN - 680306

Copy to:

- 1) The Chief Environmental Engineer,  
Regional Office, Ernakulam
- 2) The Environmental Engineer,  
District Office, Thrissur



☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151

E-mail: ms.kspcb@gov.in FAX: 0471 - 2318134, 2318152 web: www.kspcb.kerala.gov.in



## KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/HO/EE1/GEN/EC/2023/(1)

Date: 04 /04/2023

### SHOW CAUSE NOTICE

Ref: 1) Letter no. PCB/RO-EKM/GEN-333/22/ dated 23/03/2023.

2) Order of the Hon'ble NGT dated 07/03/2023.

WHEREAS M/s. Honest electrocolouring, Major Industrial Estate, Ollur, Thrissur, Kerala comes under the purview of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, and Environment (Protection) Act, 1986 and is bound to comply the conditions thereunder;

WHEREAS by the order of the Hon'ble NGT dated 20/02/2022 in OA. No. 20/2016 (SZ), against the pollution caused by certain electroplating industrial units, a joint committee comprising of Sri. Reji Joseph, Additional District Magistrate, Thrissur, Dr. Deepesh V, Scientist C, Central Pollution Control Board, Regional Directorate, Bangaluru, Sri. Baburajan P.K, Chief Environmental Engineer, Kerala State Pollution Control Board, Regional Office, Ernakulam and Sri. Kalaiarasan P, Environmental Engineer, Directorate of Environment and Climate change (DoECC), Govt. of Kerala, Thiruvananthapuram was constituted to ascertain the compliance status of the above electro plating units operating in Thrissur district;

WHEREAS as per the aforementioned order of Hon'ble NGT the committee was directed to ascertain the period of past violation and to calculate environmental compensation for the period;

8366  
12/04/2023

AE2  
12/4

WHEREAS a common complaint against the electroplating units in SIDCO industrial estate at Ollur, Thrissur was received from the Edakkunni Poura Samithi on 16/07/2012;

WHEREAS enquiry was conducted from District Office, of Board at Thrissur on 23/07/2012 and 27/07/2012;

WHEREAS the unit was found to be operating without obtaining Consent to Operate from the Board;

WHEREAS the unit has not provided adequate pollution control measures;

WHEREAS the District Collector constituted a monitoring committee to look in to the matter.

WHEREAS based on the recommendation of the committee, the District collector directed vide order No.C3-600051/2012 dated 27/04/2013 to close down the operation of the unit;

WHEREAS the period from the date of observing the violation i.e the date of inspection (23/07/2012) until the date of closure by the order of District Collector (27/04/2013) was taken as the period of past violation;

WHEREAS the Joint Committee has assessed the environmental compensation as per the CPCB guidelines as mentioned below;

$$EC = PI * N * R * S * LF$$

where PI Pollution index of industrial sector = 65

(being a small scale industry having only water pollution potential)

N=Number of days of violation = 278 days (from 23/07/2012 to 27/04/2013)

R. A factor in Rupees for EC = 100 (as the unit is a small scale red category unit)

S. Factor for scale of operation = 0.5 (being a small scale unit)

LF: Location factor = 1 (for population less than 1 million)

Hence, EC = 65\*278\*100\*0.5\*1 = Rs. 9, 03, 500/- (Nine Lakhs Three Thousand and five hundred rupees only)

WHEREAS the Chief Environmental Engineer, Regional Office, Ernakulam vide reference cited 1<sup>st</sup>, has forwarded the letter from Environmental Engineer, District Office, Thrissur, reporting the Environmental Compensation assessed by the joint committee, with a recommendation to levy the Environmental Compensation;

WHEREAS Hon'ble NGT vide order cited 2<sup>nd</sup> has directed Board to file the action taken report;

NOW THEREFORE in exercise of the powers vested under Section 5 of Environment (Protection) Act, 1986, the unit is hereby directed to show cause, if any, **within 15 days of receipt** of this notice as to why the unit shall not be directed to remit an Environmental Compensation of Rs.9,03,500/- (Rupees Nine Lakhs Three Thousand and Five Hundred rupees only).

**For and on behalf of the  
KERALA STATE POLLUTION CONTROL BOARD**



**CHAIRMAN**

To

M/s. Honest electrocolouring,  
Major Industrial Estate,  
Ollur P.O, Thrissur, PIN- 680306

Copy to:

- 1) The Chief Environmental Engineer,  
Regional Office, Ernakulam
- 2) The Environmental Engineer,  
District Office, Thrissur



☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151

E-mail: ms.kspcb@gov.in FAX: 0471 – 2318134, 2318152 web: www.kspcb.kerala.gov.in



## KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/HO/EE1/GEN/EC/2023/(3)

Date: 04 /04/2023

### SHOW CAUSE NOTICE

Ref: 1) Letter no. PCB/RO-EKM/GEN-333/22/ dated 23/03/2023.

2) Order of the Hon'ble NGT dated 07/03/2023.

WHEREAS M/s. Pee Gee Gold Covering, Major Industrial Estate, Ollur P.O, Thrissur, Kerala comes under the purview of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, and Environment (Protection) Act, 1986 and is bound to comply the conditions thereunder;

WHEREAS by the order of the Hon'ble NGT dated 20/02/2022 in OA. No. 20/2016 (SZ), against the pollution caused by certain electroplating industrial units, a joint committee comprising of Sri. Reji Joseph, Additional District Magistrate, Thrissur, Dr. Deepesh V, Scientist C, Central Pollution Control Board, Regional Directorate, Bangaluru, Sri. Baburajan P.K, Chief Environmental Engineer, Kerala State Pollution Control Board, Regional Office, Ernakulam and Sri. Kalaiarasan P, Environmental Engineer, Directorate of Environment and Climate change (DoECC), Govt. of Kerala, Thiruvananthapuram was constituted to ascertain the compliance status of the above electro plating units operating in Thrissur district;

WHEREAS as per the aforementioned order of Hon'ble NGT the committee was directed to ascertain the period of past violation and to calculate environmental compensation for the period;

8367  
2/04/2023

AG<sub>2</sub>

Q  
12/4

WHEREAS a common complaint against the electroplating units in SIDCO industrial estate at Ollur, Thrissur was received from the Edakkunni Poura Samithi on 16/07/2012;

WHEREAS enquiry was conducted from District Office, of Board at Thrissur on 23/07/2012 and 27/07/2012;

WHEREAS the unit was found to be operating without obtaining Consent to Operate from the Board;

WHEREAS the unit has not provided adequate pollution control measures;

WHEREAS the District Collector constituted a monitoring committee to look in to the matter.

WHEREAS based on the recommendation of the committee, the District collector directed vide order No.C3-600051/2012 dated 27/04/2013 to close down the operation of the unit;

WHEREAS the period from the date of observing the violation i.e the date of inspection (23/07/2012) until the date of closure by the order of District Collector (27/04/2013) was taken as the period of past violation;

WHEREAS the Joint Committee has assessed the environmental compensation as per the CPCB guidelines as mentioned below;

$$EC = PI * N * R * S * LF$$

where PI Pollution index of industrial sector = 65

(being a small scale industry having only water pollution potential)

N=Number of days of violation = 278 days (from 23/07/2012 to 27/04/2013)

R. A factor in Rupees for EC = 100 (as the unit is a small scale red category unit)

S. Factor for scale of operation = 0.5 (being a small scale unit)

LF: Location factor = 1 (for population less than 1 million)

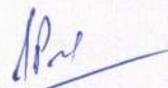
Hence,  $EC = 65 * 278 * 100 * 0.5 * 1 = \text{Rs. } 9, 03, 500/-$  (Nine Lakhs Three Thousand and five hundred rupees only)

WHEREAS the Chief Environmental Engineer, Regional Office, Ernakulam vide reference cited 1<sup>st</sup>, has forwarded the letter from Environmental Engineer, District Office, Thrissur, reporting the Environmental Compensation assessed by the joint committee, with a recommendation to levy the Environmental Compensation;

WHEREAS Hon'ble NGT vide order cited 2<sup>nd</sup> has directed Board to file the action taken report;

NOW THEREFORE in exercise of the powers vested under Section 5 of Environment (Protection) Act, 1986, the unit is hereby directed to show cause, if any, **within 15 days of receipt** of this notice as to why the unit shall not be directed to remit an Environmental Compensation of Rs.9,03,500/- (Rupees Nine Lakhs Three Thousand and Five Hundred rupees only).

**For and on behalf of the  
KERALA STATE POLLUTION CONTROL BOARD**

  
**CHAIRMAN**

To

M/s. Pee Gee Gold Covering,  
Major Industrial Estate,  
Ollur P.O, Thrissur, PIN - 680306

Copy to:

- 1) The Chief Environmental Engineer,  
Regional Office, Ernakulam
- 2) The Environmental Engineer,  
District Office, Thrissur



☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151

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## KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/HO/EE1/GEN/EC/2023/(6)

Date:04 /04/2023

### SHOW CAUSE NOTICE

Ref: 1) Letter no. PCB/RO-EKM/GEN-333/22/ dated 23/03/2023.

2) Order of the Hon'ble NGT dated 07/03/2023.

WHEREAS M/s.Bee pee Gold Imitations, Major Industrial Estate, Ollur P.O, Thrissur Kerala comes under the purview of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, and Environment (Protection) Act, 1986 and is bound to comply the conditions thereunder;

WHEREAS by the order of the Hon'ble NGT dated 20/02/2022 in OA. No. 20/2016 (SZ), against the pollution caused by certain electroplating industrial units, a joint committee comprising of Sri. Reji Joseph, Additional District Magistrate, Thrissur, Dr. Deepesh V, Scientist C, Central Pollution Control Board, Regional Directorate, Bangaluru, Sri. Baburajan P.K, Chief Environmental Engineer, Kerala State Pollution Control Board, Regional Office, Ernakulam and Sri. Kalaiarasan P, Environmental Engineer, Directorate of Environment and Climate change (DoECC), Govt. of Kerala, Thiruvananthapuram was constituted to ascertain the compliance status of the above electro plating units operating in Thrissur district;

WHEREAS as per the aforementioned order of Hon'ble NGT the committee was directed to ascertain the period of past violation and to calculate environmental compensation for the period;

AGL

12/4

8368  
12/04/2023

WHEREAS a common complaint against the electroplating units in SIDCO industrial estate at Ollur, Thrissur was received from the Edakkunni Poura Samithi on 16/07/2012;

WHEREAS enquiry was conducted from District Office, of Board at Thrissur on 23/07/2012 and 27/07/2012;

WHEREAS the unit was found to be operating without obtaining Consent to Operate from the Board;

WHEREAS the unit has not provided adequate pollution control measures;

WHEREAS the District Collector constituted a monitoring committee to look in to the matter.

WHEREAS based on the recommendation of the committee, the District collector directed vide order No.C3-600051/2012 dated 27/04/2013 to close down the operation of the unit;

WHEREAS the period from the date of observing the violation i.e the date of inspection (23/07/2012) until the date of closure by the order of District Collector (27/04/2013) was taken as the period of past violation;

WHEREAS the Joint Committee has assessed the environmental compensation as per the CPCB guidelines as mentioned below;

$$EC = PI * N * R * S * LF$$

where PI Pollution index of industrial sector = 65

(being a small scale industry having only water pollution potential)

N=Number of days of violation = 278 days (from 23/07/2012 to 27/04/2013)

R. A factor in Rupees for EC = 100 (as the unit is a small scale red category unit)

S. Factor for scale of operation = 0.5 (being a small scale unit)

LF: Location factor = 1 (for population less than 1 million)

Hence,  $EC = 65 * 278 * 100 * 0.5 * 1 = \text{Rs. } 9, 03, 500/-$  (Nine Lakhs Three Thousand and five hundred rupees only)

WHEREAS the Chief Environmental Engineer, Regional Office, Ernakulam vide reference cited 1<sup>st</sup>, has forwarded the letter from Environmental Engineer, District Office, Thrissur, reporting the Environmental Compensation assessed by the joint committee, with a recommendation to levy the Environmental Compensation;

WHEREAS Hon'ble NGT vide order cited 2<sup>nd</sup> has directed Board to file the action taken report;

NOW THEREFORE in exercise of the powers vested under Section 5 of Environment (Protection) Act, 1986, the unit is hereby directed to show cause, if any, **within 15 days of receipt** of this notice as to why the unit shall not be directed to remit an Environmental Compensation of Rs.9,03,500/- (Rupees Nine Lakhs Three Thousand and Five Hundred rupees only).

**For and on behalf of the  
KERALA STATE POLLUTION CONTROL BOARD**

  
**CHAIRMAN**

To

M/s.Bee pee Gold Imitations,  
Major Industrial Estate,  
Ollur P.O, Thrissur, PIN - 680306

Copy to:

- 1) The Chief Environmental Engineer,  
Regional Office, Ernakulam
- 2) The Environmental Engineer,  
✓ District Office, Thrissur



☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151  
 E-mail: ms.kspcb@gov.in FAX: 0471 – 2318134, 2318152 web: [www.kspcb.kerala.gov.in](http://www.kspcb.kerala.gov.in)



## KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/HO/EE1/GEN/EC/2023/(7)

Date:04 /04/2023

### SHOW CAUSE NOTICE

Ref: 1) Letter no. PCB/RO-EKM/GEN-333/22/ dated 23/03/2023.

2) Order of the Hon'ble NGT dated 07/03/2023.

WHEREAS M/s.Rajesh kumar electroplating, Major Industrial Estate, Ollur P.O, Thrissur Kerala comes under the purview of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, and Environment (Protection) Act, 1986 and is bound to comply the conditions thereunder;

WHEREAS by the order of the Hon'ble NGT dated 20/02/2022 in OA. No. 20/2016 (SZ), against the pollution caused by certain electroplating industrial units, a joint committee comprising of Sri. Reji Joseph, Additional District Magistrate, Thrissur, Dr. Deepesh V, Scientist C, Central Pollution Control Board, Regional Directorate, Bangaluru, Sri. Baburajan P.K, Chief Environmental Engineer, Kerala State Pollution Control Board, Regional Office, Ernakulam and Sri. Kalaiarasan P, Environmental Engineer, Directorate of Environment and Climate change (DoECC), Govt. of Kerala, Thiruvananthapuram was constituted to ascertain the compliance status of the above electro plating units operating in Thrissur district;

WHEREAS as per the aforementioned order of Hon'ble NGT the committee was directed to ascertain the period of past violation and to calculate environmental compensation for the period;

AE2

12/4

8369  
12/04/2023

WHEREAS a common complaint against the electroplating units in SIDCO industrial estate at Ollur, Thrissur was received from the Edakkunni Poura Samithi on 16/07/2012;

WHEREAS enquiry was conducted from District Office, of Board at Thrissur on 23/07/2012 and 27/07/2012;

WHEREAS the unit was found to be operating without obtaining Consent to Operate from the Board;

WHEREAS the unit has not provided adequate pollution control measures;

WHEREAS the District Collector constituted a monitoring committee to look in to the matter.

WHEREAS based on the recommendation of the committee, the District collector directed vide order No.C3-600051/2012 dated 27/04/2013 to close down the operation of the unit;

WHEREAS the period from the date of observing the violation i.e the date of inspection (23/07/2012) until the date of closure by the order of District Collector (27/04/2013) was taken as the period of past violation;

WHEREAS the Joint Committee has assessed the environmental compensation as per the CPCB guidelines as mentioned below;

$$EC = PI * N * R * S * LF$$

where PI Pollution index of industrial sector = 65

(being a small scale industry having only water pollution potential)

N=Number of days of violation = 278 days (from 23/07/2012 to 27/04/2013)

R. A factor in Rupees for EC = 100 (as the unit is a small scale red category unit)

S. Factor for scale of operation = 0.5 (being a small scale unit)

LF: Location factor = 1 (for population less than 1 million)

Hence,  $EC = 65 * 278 * 100 * 0.5 * 1 = \text{Rs. } 9, 03, 500/-$  (Nine Lakhs Three Thousand and five hundred rupees only)

WHEREAS the Chief Environmental Engineer, Regional Office, Ernakulam vide reference cited 1<sup>st</sup>, has forwarded the letter from Environmental Engineer, District Office, Thrissur, reporting the Environmental Compensation assessed by the joint committee, with a recommendation to levy the Environmental Compensation;

WHEREAS Hon'ble NGT vide order cited 2<sup>nd</sup> has directed Board to file the action taken report;

NOW THEREFORE in exercise of the powers vested under Section 5 of Environment (Protection) Act, 1986, the unit is hereby directed to show cause, if any, **within 15 days of receipt** of this notice as to why the unit shall not be directed to remit an Environmental Compensation of Rs.9,03,500/- (Rupees Nine Lakhs Three Thousand and Five Hundred rupees only).

**For and on behalf of the  
KERALA STATE POLLUTION CONTROL BOARD**

  
**CHAIRMAN**

To

M/s.Rajeshkumar electroplating,  
Major Industrial Estate,  
Ollur P.O, Thrissur, PIN - 680306

Copy to:

- 1) The Chief Environmental Engineer,  
Regional Office, Ernakulam
- 2) The Environmental Engineer,  
✓ District Office, Thrissur



☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151

E-mail: ms.kspcb@gov.in FAX: 0471 – 2318134, 2318152 web: www.kspcb.kerala.gov.in



## KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/HO/EE1/GEN/EC/2023/(8)

Date:04 /04/2023

### SHOW CAUSE NOTICE

Ref: 1) Letter no. PCB/RO-EKM/GEN-333/22/ dated 23/03/2023.

2) Order of the Hon'ble NGT dated 07/03/2023.

WHEREAS M/s.Golden View plating, Major Industrial Estate, Ollur P.O, Thrissur Kerala comes under the purview of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, and Environment (Protection) Act, 1986 and is bound to comply the conditions thereunder;

WHEREAS by the order of the Hon'ble NGT dated 20/02/2022 in OA. No. 20/2016 (SZ), against the pollution caused by certain electroplating industrial units, a joint committee comprising of Sri. Reji Joseph, Additional District Magistrate, Thrissur, Dr. Deepesh V, Scientist C, Central Pollution Control Board, Regional Directorate, Bangaluru, Sri. Baburajan P.K, Chief Environmental Engineer, Kerala State Pollution Control Board, Regional Office, Ernakulam and Sri. Kalaiarasan P, Environmental Engineer, Directorate of Environment and Climate change (DoECC), Govt. of Kerala, Thiruvananthapuram was constituted to ascertain the compliance status of the above electro plating units operating in Thrissur district;

WHEREAS as per the aforementioned order of Hon'ble NGT the committee was directed to ascertain the period of past violation and to calculate environmental compensation for the period;

8370  
12/04/2023

AE2

Q  
12/4

WHEREAS a common complaint against the electroplating units in SIDCO industrial estate at Ollur, Thrissur was received from the Edakkunni Poura Samithi on 16/07/2012;

WHEREAS enquiry was conducted from District Office, of Board at Thrissur on 23/07/2012 and 27/07/2012;

WHEREAS the unit was found to be operating without obtaining Consent to Operate from the Board;

WHEREAS the unit has not provided adequate pollution control measures;

WHEREAS the District Collector constituted a monitoring committee to look in to the matter.

WHEREAS based on the recommendation of the committee, the District collector directed vide order No.C3-600051/2012 dated 27/04/2013 to close down the operation of the unit;

WHEREAS the period from the date of observing the violation i.e the date of inspection (23/07/2012) until the date of closure by the order of District Collector (27/04/2013) was taken as the period of past violation;

WHEREAS the Joint Committee has assessed the environmental compensation as per the CPCB guidelines as mentioned below;

$$EC = PI * N * R * S * LF$$

where PI Pollution index of industrial sector = 65

(being a small scale industry having only water pollution potential)

N=Number of days of violation = 278 days (from 23/07/2012 to 27/04/2013)

R. A factor in Rupees for EC = 100 (as the unit is a small scale red category unit)

S. Factor for scale of operation = 0.5 (being a small scale unit)

LF: Location factor = 1 (for population less than 1 million)

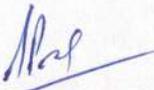
Hence,  $EC = 65 * 278 * 100 * 0.5 * 1 = \text{Rs. } 9, 03, 500/-$  (Nine Lakhs Three Thousand and five hundred rupees only)

WHEREAS the Chief Environmental Engineer, Regional Office, Ernakulam vide reference cited 1<sup>st</sup>, has forwarded the letter from Environmental Engineer, District Office, Thrissur, reporting the Environmental Compensation assessed by the joint committee, with a recommendation to levy the Environmental Compensation;

WHEREAS Hon'ble NGT vide order cited 2<sup>nd</sup> has directed Board to file the action taken report;

NOW THEREFORE in exercise of the powers vested under Section 5 of Environment (Protection) Act, 1986, the unit is hereby directed to show cause, if any, **within 15 days of receipt** of this notice as to why the unit shall not be directed to remit an Environmental Compensation of Rs.9,03,500/- (Rupees Nine Lakhs Three Thousand and Five Hundred rupees only).

**For and on behalf of the  
KERALA STATE POLLUTION CONTROL BOARD**

  
**CHAIRMAN**

To

M/s.Golden View plating,  
Major Industrial Estate,  
Ollur P.O, Thrissur, PIN - 680306

Copy to:

- 1) The Chief Environmental Engineer,  
Regional Office, Ernakulam
- 2) The Environmental Engineer,  
District Office, Thrissur



☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151  
E-mail: ms.kspcb@gov.in FAX: 0471 – 2318134, 2318152 web: [www.kspcb.kerala.gov.in](http://www.kspcb.kerala.gov.in)

## KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004



PCB/HO/EE1/GEN/EC/2023/(9)

Date:04 /04/2023

### SHOW CAUSE NOTICE

Ref: 1) Letter no. PCB/RO-EKM/GEN-333/22/ dated 23/03/2023.

2) Order of the Hon'ble NGT dated 07/03/2023.

WHEREAS M/s.Two star Design Gold Covering, Major Industrial Estate, Ollur P.O, Thrissur Kerala comes under the purview of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, and Environment (Protection) Act, 1986 and is bound to comply the conditions thereunder;

WHEREAS by the order of the Hon'ble NGT dated 20/02/2022 in OA. No. 20/2016 (SZ), against the pollution caused by certain electroplating industrial units, a joint committee comprising of Sri. Reji Joseph, Additional District Magistrate, Thrissur, Dr. Deepesh V, Scientist C, Central Pollution Control Board, Regional Directorate, Bangaluru, Sri. Baburajan P.K, Chief Environmental Engineer, Kerala State Pollution Control Board, Regional Office, Ernakulam and Sri. Kalaiarasan P, Environmental Engineer, Directorate of Environment and Climate change (DoECC), Govt. of Kerala, Thiruvananthapuram was constituted to ascertain the compliance status of the above electro plating units operating in Thrissur district;

WHEREAS as per the aforementioned order of Hon'ble NGT the committee was directed to ascertain the period of past violation and to calculate environmental compensation for the period;

8371  
12/04/2023

AG

Q  
12/4

WHEREAS a common complaint against the electroplating units in SIDCO industrial estate at Ollur, Thrissur was received from the Edakkunni Poura Samithi on 16/07/2012;

WHEREAS enquiry was conducted from District Office, of Board at Thrissur on 23/07/2012 and 27/07/2012;

WHEREAS the unit was found to be operating without obtaining Consent to Operate from the Board;

WHEREAS the unit has not provided adequate pollution control measures;

WHEREAS the District Collector constituted a monitoring committee to look in to the matter.

WHEREAS based on the recommendation of the committee, the District collector directed vide order No.C3-600051/2012 dated 27/04/2013 to close down the operation of the unit;

WHEREAS the period from the date of observing the violation i.e the date of inspection (23/07/2012) until the date of closure by the order of District Collector (27/04/2013) was taken as the period of past violation;

WHEREAS the Joint Committee has assessed the environmental compensation as per the CPCB guidelines as mentioned below;

$$EC = PI * N * R * S * LF$$

where PI Pollution index of industrial sector = 65

(being a small scale industry having only water pollution potential)

N=Number of days of violation = 278 days (from 23/07/2012 to 27/04/2013)

R. A factor in Rupees for EC = 100 (as the unit is a small scale red category unit)

S. Factor for scale of operation = 0.5 (being a small scale unit)

LF: Location factor = 1 (for population less than 1 million)

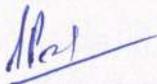
Hence,  $EC = 65 * 278 * 100 * 0.5 * 1 = \text{Rs. } 9, 03, 500/-$  (Nine Lakhs Three Thousand and five hundred rupees only)

WHEREAS the Chief Environmental Engineer, Regional Office, Ernakulam vide reference cited 1<sup>st</sup>, has forwarded the letter from Environmental Engineer, District Office, Thrissur, reporting the Environmental Compensation assessed by the joint committee, with a recommendation to levy the Environmental Compensation;

WHEREAS Hon'ble NGT vide order cited 2<sup>nd</sup> has directed Board to file the action taken report;

NOW THEREFORE in exercise of the powers vested under Section 5 of Environment (Protection) Act, 1986, the unit is hereby directed to show cause, if any, **within 15 days of receipt** of this notice as to why the unit shall not be directed to remit an Environmental Compensation of Rs.9,03,500/- (Rupees Nine Lakhs Three Thousand and Five Hundred rupees only).

**For and on behalf of the  
KERALA STATE POLLUTION CONTROL BOARD**

  
**CHAIRMAN**

To

M/s. Two star Design Gold Covering,  
Major Industrial Estate,  
Ollur P.O, Thrissur, PIN - 680306

Copy to:

- 1) The Chief Environmental Engineer,  
Regional Office, Ernakulam
- 2) The Environmental Engineer,  
District Office, Thrissur



☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151

E-mail: ms.kspcb@gov.in FAX: 0471 – 2318134, 2318152 web: [www.kspcb.kerala.gov.in](http://www.kspcb.kerala.gov.in)



## KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/HO/EE1/GEN/EC/2023/(10)

Date:04 /04/2023

### SHOW CAUSE NOTICE

Ref: 1) Letter no. PCB/RO-EKM/GEN-333/22/ dated 23/03/2023.

2) Order of the Hon'ble NGT dated 07/03/2023.

WHEREAS M/s.Renu Gold Covering, Major Industrial Estate, Ollur P.O, Thrissur Kerala comes under the purview of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, and Environment (Protection) Act, 1986 and is bound to comply the conditions thereunder;

WHEREAS by the order of the Hon'ble NGT dated 20/02/2022 in OA. No. 20/2016 (SZ), against the pollution caused by certain electroplating industrial units, a joint committee comprising of Sri. Reji Joseph, Additional District Magistrate, Thrissur, Dr. Deepesh V, Scientist C, Central Pollution Control Board, Regional Directorate, Bangaluru, Sri. Baburajan P.K, Chief Environmental Engineer, Kerala State Pollution Control Board, Regional Office, Ernakulam and Sri. Kalaiarasan P, Environmental Engineer, Directorate of Environment and Climate change (DoECC), Govt. of Kerala, Thiruvananthapuram was constituted to ascertain the compliance status of the above electro plating units operating in Thrissur district;

WHEREAS as per the aforementioned order of Hon'ble NGT the committee was directed to ascertain the period of past violation and to calculate environmental compensation for the period;

AE<sub>2</sub>

12/4

8379  
12/04/2023

WHEREAS a common complaint against the electroplating units in SIDCO industrial estate at Ollur, Thrissur was received from the Edakkunni Poura Samithi on 16/07/2012;

WHEREAS enquiry was conducted from District Office, of Board at Thrissur on 23/07/2012 and 27/07/2012;

WHEREAS the unit was found to be operating without obtaining Consent to Operate from the Board;

WHEREAS the unit has not provided adequate pollution control measures;

WHEREAS the District Collector constituted a monitoring committee to look in to the matter.

WHEREAS based on the recommendation of the committee, the District collector directed vide order No.C3-600051/2012 dated 27/04/2013 to close down the operation of the unit;

WHEREAS the period from the date of observing the violation i.e the date of inspection (23/07/2012) until the date of closure by the order of District Collector (27/04/2013) was taken as the period of past violation;

WHEREAS the Joint Committee has assessed the environmental compensation as per the CPCB guidelines as mentioned below;

$$EC = PI * N * R * S * LF$$

where PI Pollution index of industrial sector = 65

(being a small scale industry having only water pollution potential)

N=Number of days of violation = 278 days (from 23/07/2012 to 27/04/2013)

R. A factor in Rupees for EC = 100 (as the unit is a small scale red category unit)

S. Factor for scale of operation = 0.5 (being a small scale unit)

LF: Location factor = 1 (for population less than 1 million)

Hence,  $EC = 65 * 278 * 100 * 0.5 * 1 = \text{Rs. } 9, 03, 500/-$  (Nine Lakhs Three Thousand and five hundred rupees only)

WHEREAS the Chief Environmental Engineer, Regional Office, Ernakulam vide reference cited 1<sup>st</sup>, has forwarded the letter from Environmental Engineer, District Office, Thrissur, reporting the Environmental Compensation assessed by the joint committee, with a recommendation to levy the Environmental Compensation;

WHEREAS Hon'ble NGT vide order cited 2<sup>nd</sup> has directed Board to file the action taken report;

NOW THEREFORE in exercise of the powers vested under Section 5 of Environment (Protection) Act, 1986, the unit is hereby directed to show cause, if any, **within 15 days of receipt** of this notice as to why the unit shall not be directed to remit an Environmental Compensation of Rs.9,03,500/- (Rupees Nine Lakhs Three Thousand and Five Hundred rupees only).

**For and on behalf of the  
KERALA STATE POLLUTION CONTROL BOARD**

  
**CHAIRMAN**

To

M/s.Renu Gold Covering,  
Major Industrial Estate,  
Ollur P.O, Thrissur, PIN -680306

Copy to:

- 1) The Chief Environmental Engineer,  
Regional Office, Ernakulam
- 2) The Environmental Engineer,  
✓ District Office, Thrissur



☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151  
E-mail: ms.kspcb@gov.in FAX: 0471 – 2318134, 2318152 web: [www.kspcb.kerala.gov.in](http://www.kspcb.kerala.gov.in)

## KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/HO/EE1/GEN/EC/2023/(11)

Date:04 /04/2023

### SHOW CAUSE NOTICE

Ref: 1) Letter no. PCB/RO-EKM/GEN-333/22/ dated 23/03/2023.

2) Order of the Hon'ble NGT dated 07/03/2023.

WHEREAS M/s.Three star electroplating, Major Industrial Estate, Ollur P.O, Thrissur Kerala comes under the purview of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, and Environment (Protection) Act, 1986 and is bound to comply the conditions thereunder;

WHEREAS by the order of the Hon'ble NGT dated 20/02/2022 in OA. No. 20/2016 (SZ), against the pollution caused by certain electroplating industrial units, a joint committee comprising of Sri. Reji Joseph, Additional District Magistrate, Thrissur, Dr. Deepesh V, Scientist C, Central Pollution Control Board, Regional Directorate, Bangaluru, Sri. Baburajan P.K, Chief Environmental Engineer, Kerala State Pollution Control Board, Regional Office, Ernakulam and Sri. Kalaiarasan P, Environmental Engineer, Directorate of Environment and Climate change (DoECC), Govt. of Kerala, Thiruvananthapuram was constituted to ascertain the compliance status of the above electro plating units operating in Thrissur district;

WHEREAS as per the aforementioned order of Hon'ble NGT the committee was directed to ascertain the period of past violation and to calculate environmental compensation for the period;

ME2

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Q  
12/4

8384  
12/04/2023

WHEREAS a common complaint against the electroplating units in SIDCO industrial estate at Ollur, Thrissur was received from the Edakkunni Poura Samithi on 16/07/2012;

WHEREAS enquiry was conducted from District Office, of Board at Thrissur on 23/07/2012 and 27/07/2012;

WHEREAS the unit was found to be operating without obtaining Consent to Operate from the Board;

WHEREAS the unit has not provided adequate pollution control measures;

WHEREAS the District Collector constituted a monitoring committee to look in to the matter.

WHEREAS based on the recommendation of the committee, the District collector directed vide order No.C3-600051/2012 dated 27/04/2013 to close down the operation of the unit;

WHEREAS the period from the date of observing the violation i.e the date of inspection (23/07/2012) until the date of closure by the order of District Collector (27/04/2013) was taken as the period of past violation;

WHEREAS the Joint Committee has assessed the environmental compensation as per the CPCB guidelines as mentioned below;

$$EC = PI * N * R * S * LF$$

where PI Pollution index of industrial sector = 65

(being a small scale industry having only water pollution potential)

N=Number of days of violation = 278 days (from 23/07/2012 to 27/04/2013)

R. A factor in Rupees for EC = 100 (as the unit is a small scale red category unit)

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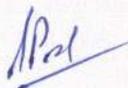
Hence,  $EC = 65 * 278 * 100 * 0.5 * 1 = \text{Rs. } 9, 03, 500/-$  (Nine Lakhs Three Thousand and five hundred rupees only)

WHEREAS the Chief Environmental Engineer, Regional Office, Ernakulam vide reference cited 1<sup>st</sup>, has forwarded the letter from Environmental Engineer, District Office, Thrissur, reporting the Environmental Compensation assessed by the joint committee, with a recommendation to levy the Environmental Compensation;

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**For and on behalf of the  
KERALA STATE POLLUTION CONTROL BOARD**



**CHAIRMAN**

To

M/s.Three star electroplating,  
Major Industrial Estate,  
Ollur P.O, Thrissur, PIN - 680306

Copy to:

- 1) The Chief Environmental Engineer,  
Regional Office, Ernakulam
- 2) The Environmental Engineer,  
✓ District Office, Thrissur



☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151  
E-mail: ms.kspcb@gov.in FAX: 0471 – 2318134, 2318152 web: [www.kspcb.kerala.gov.in](http://www.kspcb.kerala.gov.in)



## KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/HO/EE1/GEN/EC/2023/(4)

Date: 04 /04/2023

### SHOW CAUSE NOTICE

Ref: 1) Letter no. PCB/RO-EKM/GEN-333/22/ dated 23/03/2023.

2) Order of the Hon'ble NGT dated 07/03/2023.

WHEREAS M/s. Indu Ornaments, Major Industrial Estate, Ollur P.O, Thrissur, Kerala comes under the purview of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, and Environment (Protection) Act, 1986 and is bound to comply the conditions thereunder;

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WHEREAS as per the aforementioned order of Hon'ble NGT the committee was directed to ascertain the period of past violation and to calculate environmental compensation for the period;

AE<sub>2</sub>

12/4

8363  
12/04/2023

WHEREAS a common complaint against the electroplating units in SIDCO industrial estate at Ollur, Thrissur was received from the Edakkunni Poura Samithi on 16/07/2012;

WHEREAS enquiry was conducted from District Office, of Board at Thrissur on 23/07/2012 and 27/07/2012;

WHEREAS the unit was found to be operating without obtaining Consent to Operate from the Board;

WHEREAS the unit has not provided adequate pollution control measures;

WHEREAS the District Collector constituted a monitoring committee to look in to the matter.

WHEREAS based on the recommendation of the committee, the District collector directed vide order No.C3-600051/2012 dated 27/04/2013 to close down the operation of the unit;

WHEREAS the period from the date of observing the violation i.e the date of inspection (23/07/2012) until the date of closure by the order of District Collector (27/04/2013) was taken as the period of past violation;

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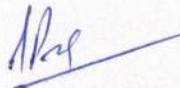
Hence,  $EC = 65 * 278 * 100 * 0.5 * 1 = \text{Rs. } 9,03,500/-$  (Nine Lakhs Three Thousand and five hundred rupees only)

WHEREAS the Chief Environmental Engineer, Regional Office, Ernakulam vide reference cited 1<sup>st</sup>, has forwarded the letter from Environmental Engineer, District Office, Thrissur, reporting the Environmental Compensation assessed by the joint committee, with a recommendation to levy the Environmental Compensation;

WHEREAS Hon'ble NGT vide order cited 2<sup>nd</sup> has directed Board to file the action taken report;

NOW THEREFORE in exercise of the powers vested under Section 5 of Environment (Protection) Act, 1986, the unit is hereby directed to show cause, if any, **within 15 days of receipt** of this notice as to why the unit shall not be directed to remit an Environmental Compensation of Rs.9,03,500/- (Rupees Nine Lakhs Three Thousand and Five Hundred rupees only).

**For and on behalf of the  
KERALA STATE POLLUTION CONTROL BOARD**

  
**CHAIRMAN**

To

M/s. Indu Ornaments,  
Major Industrial Estate,  
Ollur P.O, Thrissur, PIN - 680306

Copy to:

- 1) The Chief Environmental Engineer,  
Regional Office, Ernakulam
- 2) The Environmental Engineer,  
District Office, Thrissur



☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151

E-mail: ms.kspcb@gov.in FAX: 0471 – 2318134, 2318152 web: [www.kspcb.kerala.gov.in](http://www.kspcb.kerala.gov.in)



## KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/HO/EE1/GEN/EC/2023/(5)

Date: 04 /04/2023

### SHOW CAUSE NOTICE

Ref: 1) Letter no. PCB/RO-EKM/GEN-333/22/ dated 23/03/2023.

2) Order of the Hon'ble NGT dated 07/03/2023.

WHEREAS M/s. Aiswarya Gold Covering (old name Minin Job Works) Major Industrial Estate, Ollur P.O, Thrissur Kerala comes under the purview of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, and Environment (Protection) Act, 1986 and is bound to comply the conditions thereunder;

WHEREAS by the order of the Hon'ble NGT dated 20/02/2022 in OA. No. 20/2016 (SZ), against the pollution caused by certain electroplating industrial units, a joint committee comprising of Sri. Reji Joseph, Additional District Magistrate, Thrissur, Dr. Deepesh V, Scientist C, Central Pollution Control Board, Regional Directorate, Bangaluru, Sri. Baburajan P.K, Chief Environmental Engineer, Kerala State Pollution Control Board, Regional Office, Ernakulam and Sri. Kalaiarasan P, Environmental Engineer, Directorate of Environment and Climate change (DoECC), Govt. of Kerala, Thiruvananthapuram was constituted to ascertain the compliance status of the above electro plating units operating in Thrissur district;

WHEREAS as per the aforementioned order of Hon'ble NGT the committee was directed to ascertain the period of past violation and to calculate environmental compensation for the period;

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WHEREAS a common complaint against the electroplating units in SIDCO industrial estate at Ollur, Thrissur was received from the Edakkunni Poura Samithi on 16/07/2012;

WHEREAS enquiry was conducted from District Office, of Board at Thrissur on 23/07/2012 and 27/07/2012;

WHEREAS the unit was found to be operating without obtaining Consent to Operate from the Board;

WHEREAS the unit has not provided adequate pollution control measures;

WHEREAS the District Collector constituted a monitoring committee to look in to the matter.

WHEREAS based on the recommendation of the committee, the District collector directed vide order No.C3-600051/2012 dated 27/04/2013 to close down the operation of the unit;

WHEREAS the period from the date of observing the violation i.e the date of inspection (23/07/2012) until the date of closure by the order of District Collector (27/04/2013) was taken as the period of past violation;

WHEREAS the Joint Committee has assessed the environmental compensation as per the CPCB guidelines as mentioned below;

$$EC = PI * N * R * S * LF$$

where PI Pollution index of industrial sector = 65

(being a small scale industry having only water pollution potential)

N=Number of days of violation = 278 days (from 23/07/2012 to 27/04/2013)

R. A factor in Rupees for EC = 100 (as the unit is a small scale red category unit)

S. Factor for scale of operation = 0.5 (being a small scale unit)

LF: Location factor = 1 (for population less than 1 million)

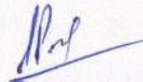
Hence,  $EC = 65 * 278 * 100 * 0.5 * 1 = \text{Rs. } 9, 03, 500/-$  (Nine Lakhs Three Thousand and five hundred rupees only)

WHEREAS the Chief Environmental Engineer, Regional Office, Ernakulam vide reference cited 1<sup>st</sup>, has forwarded the letter from Environmental Engineer, District Office, Thrissur, reporting the Environmental Compensation assessed by the joint committee, with a recommendation to levy the Environmental Compensation;

WHEREAS Hon'ble NGT vide order cited 2<sup>nd</sup> has directed Board to file the action taken report;

NOW THEREFORE in exercise of the powers vested under Section 5 of Environment (Protection) Act, 1986, the unit is hereby directed to show cause, if any, **within 15 days of receipt** of this notice as to why the unit shall not be directed to remit an Environmental Compensation of Rs.9,03,500/- (Rupees Nine Lakhs Three Thousand and Five Hundred rupees only).

**For and on behalf of the  
KERALA STATE POLLUTION CONTROL BOARD**



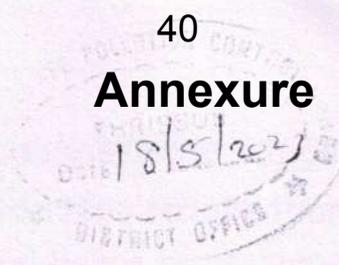
**CHAIRMAN**

To

M/s. Aiswarya Gold Covering  
(old name Minin Job Works)  
Major Industrial Estate,  
Ollur P.O, Thrissur , PIN - 680306

Copy to:

- 1) The Chief Environmental Engineer,  
Regional Office, Ernakulam
- 2) The Environmental Engineer,  
District Office, Thrissur

**Annexure - A5**

DATE : 12.05.2023

To

- 1) The Chairman,  
KERALA STATE POLLUTION CONTROL BOARD,  
Pattom P.O,  
Thiruvananthapuram - 695 004.
- 2) The Chief Environmental Engineer,  
KERALA STATE POLLUTION CONTROL BOARD  
Regional Office,  
Ernakulam.
- 3) The Chief Environmental Engineer,  
KERALA STATE POLLUTION CONTROL BOARD  
District Office,  
Thrissur.

Sir/Madam,

Sub : Reply to show cause notice - Reg.

- Ref : 1) SCN bearing no.  
PCB/HO/EE1/GEN/EC/2023/(11) dated  
04.04.2023
- 2) Preliminary Reply issued by the unit dated  
27.04.2023

AE<sub>2</sub>  
We are in receipt of your show cause notice dated 04.04.2023 bearing no.  
PCB/HO/EE1/GEN/EC/2023/(11) and wish to reply to you as follows :

- 18/5  
5-5-2023
1. That we have perused the contents of the show cause notice and contentions raised thereunder.
  2. That with respect to the violations alleged for the period from 23.07.2012 and 27.07.2013 and environmental compensation assessed for the said violation mentioned in the notice, we had issued a reply dated 27.04.2023 requesting 15 days time to complete

our process of collecting the necessary documents to show cause as to why action should not be taken against our unit.

3. Pursuant to our earlier reply, we are hereby issuing this present detailed reply to the show cause notice dated 04.04.2023 as follows.
4. At the outset, we hereby deny all the allegations and averments made in the Show cause notice except those that are specifically admitted hereunder. The averments/statements made herein are without prejudice to each other.
5. We wish to state that we are an Electro-Plating unit and a micro scale enterprise covered under the Micro, Small And Medium Enterprises Development Act, 2006 (MSMED, Act 2006) and established in the year 2008. We state that we have obtained all the requisite approvals, licenses and permissions to operate the unit, from the statutory authorities without any default till date.
6. We state that the unit is the sole means of livelihood for our families. We are law abiding citizens with a bonafide intention of running our business in compliance with all applicable legal and regulatory requirements. We are aware of our responsibilities towards maintaining a pollution free environment.
7. We wish to state that pursuant to a complaint dated 16.07.2012, regarding pollution of water in the wells in the Ollur industrial estate, an enquiry was conducted in the units, by the District Collector on 23.07.2012. The District Magistrate constituted a subcommittee on 26.04.2013 consisting of a Councillor, Thrissur Corporation, Environmental Engineer, KSPCB, Technical Assistant, Office of DMO, Junior Health Inspector, Thrissur Corporation, two representatives from Poura Samithi and two representatives of Industrial Association

and the subcommittee found that all the industries had provided a tank for storage of treated water and permanent facility for the reuse of treated effluent and hence recommended to revoke closure order pertaining to the units.

8. That subsequently, the District Magistrate vide orders dated 03.05.2013 and 30.07.2013, permitted the industrial units to operate subject to conditions. That the said orders were challenged before the Hon'ble High Court and the Court inter alia held that the industries shall be allowed to function on a trial basis and that the District Magistrate shall evaluate the situation before final disposal of the matter.
9. That pursuant to which, the District Magistrate, vide orders dated 06.03.2014 and 05.06.2014, allowed the functioning of the industrial units including our unit, on satisfaction that the units were compliant with the pollution control measures. Thus from the above narrated facts it is clear that this unit as well as other units were allowed to function only after a detailed monitoring to ensure that the units have put in place necessary measures to prevent any pollution and that the units are not indulging in any polluting activity.
10. We wish to state that in such backdrop, an Application was filed before the Hon'ble NGT in OA No. 20 of 2016, alleging that toxic effluents are discharged by the unit into the waterbodies. That on 20.02.2022, after several hearings and inconclusive reports with respect to the veracity of the allegation, the Full Bench of the Hon'ble NGT, had passed a final order, inter alia holding as follows :

*"7. Accordingly, we constitute a Joint Committee of Senior Officer of CPCB, Member Secretary, State PCB, Director*

*Environment, State of Kerala and District Magistrate, Thrissur to ascertain the compliance status in respect of each of the units within three months and take action to close the polluting units, as per law. If the units are found compliance, the Committee may ascertain the period of past violations, **atleast from the date of filing of this application till compliance...**"*

11. That pursuant to which, the Joint Committee constituted for this purpose submitted its report dated 08.02.2023, in which with respect to the allegation of toxic effluents being discharged by the unit, it has observed as follows :

*"Though there are possibilities of spillage pilferage in many respondent industries, with this assessment it is not possible to link the presence of heavy metals in well water with the unauthorised discharge from the respondent units. Moreover, metals like iron, manganese and zinc are detected in a few wells which could be from geogenic sources. Ollur is also known for its traditional clay bricks/tile industries due to the abundant clay soil in the low lying fields and the clay soil is rich in manganese ,zinc and Acidic.*

...

**6.0 Finding and suggestions of the Joint Committee**

*IV. From the assessment carried out, nickel and copper contamination in two of the open wells cannot be linked to the respondent SSI units as there are many other small units processing metals and alloys. There are several service centers and other commercial units in the vicinity."*

12. That in view of the above findings, it is clear that the violations as alleged in the said application regarding the discharge of effluents,

could not be linked to the unit as observed by the Joint Committee Report.

13. However, the Joint Committee, in its report and in the show cause notice under reference, has grossly failed to appreciate the fact that there is cogent evidence to show that the unit has caused harm to the environment. The Joint Committee also should have taken cognizance of the fact that unit is an electroplating unit and as such is not carrying out any inherently dangerous industry which poses a potential threat to environment or people in the surrounding areas. Further, it is arbitrary to impose the cost of restoration/compensation on the unit in the absence of cogent evidence that the unit has caused damage to the environment. Without prejudice to the above, the amount of compensation fixed is in total disregard to the size of operations & turnover of the unit and hence is grossly disproportionate. The Joint Committee also failed to consider the fact that the unit has contributed to providing of water to the surrounding areas as consented before the Hon'ble High Court of Kerala solely as a matter of goodwill. The Joint Committee, in its anxiousness to comply with the directions of the Hon'ble Tribunal has misconstrued the directions of the Hon'ble Tribunal and arbitrarily issued the show cause notice.
14. We wish to state that the present show cause notice issued pursuant to the alleged compensation assessed in the above said report of the Joint Committee, is opposed and denied, since the Joint committee has acted mechanically & arbitrarily beyond the powers vested in it by the Hon'ble tribunal and has acted contrary to the directions issued. The Joint Committee ought to have considered the facts and circumstances of the subject matter while acting in furtherance of the directions of the Hon'ble Tribunal. We wish to state that, even as per the report of the Joint Committee, the allegations of discharge cannot

be linked to the unit and there is no assessment of environment degradation caused by the unit per se and hence, no environmental compensation could be envisaged.

15. We wish to further state that the show cause notice, apart from being arbitrarily issued in complete violation to the directions of the Hon'ble Tribunal, is wholly devoid of any specific allegation or averment, as to what is the exact violation or damage caused by the unit or on what exact basis the environmental compensation has been assessed by the Joint Committee and as such, in the absence of the same, the show cause notice and the Environmental compensation assessed and imposed, lack any merit and is invalid.
16. We wish to state that the show cause notice imposing compensation, has been passed devoid of any powers or sanction accorded to the Board, under any of the Statutes or laws in force and as such, the entirety of the proceedings is ultra vires, arbitrary and illegal and hence the Appellant is aggrieved by the impugned order and challenging the same on the grounds mentioned hereunder. Assessment of compensation in the absence of a finding that the unit has caused environmental degradation is not sustainable.
17. We wish to state that the unit has installed adequate safety measures in the unit and is compliant with all the requisite pollution control measures and has not caused any pollution or environmental damage till date. It is also stated that, in any event, the amount of compensation claimed is arbitrary, disproportional and in negation of various directions issued by the Hon'ble Supreme Court in this regard.

In view of the above, we hereby kindly request you to recall the show cause notice dated 04.04.2023, on considering the above reply and do the needful in this regard. It is further requested to provide us

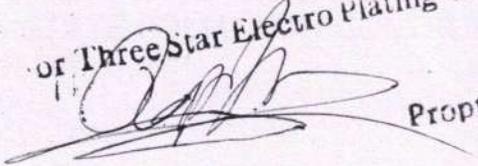
with an opportunity for personal hearing and to produce additional documents, in the event of this reply not found satisfactory.

Thanking you.

Yours sincerely

For M/s Three Star Electro Plating Works

Rafy I.J

of Three Star Electro Plating Works  
  
Proprietor

DATE : 12.05.2023

To

- 1) The Chairman,  
KERALA STATE POLLUTION CONTROL BOARD,  
Pattom P.O,  
Thiruvananthapuram - 695 004.
- 2) The Chief Environmental Engineer,  
KERALA STATE POLLUTION CONTROL BOARD  
Regional Office,  
Ernakulam.
- 3) The Chief Environmental Engineer,  
KERALA STATE POLLUTION CONTROL BOARD  
District Office,  
Thrissur.

Sir/Madam,

Sub : Reply to show cause notice - Reg.

- Ref : 1) SCN bearing no.  
PCB/HO/EE1/GEN/EC/2023/(4) dated  
04.04.2023
- 2) Preliminary Reply issued by the unit dated  
27.04.2023

*AE2*  
We are in receipt of your show cause notice dated 04.04.2023 bearing no.  
PCB/HO/EE1/GEN/EC/2023/(4) and wish to reply to you as follows :

- 18/5*
1. That we have perused the contents of the show cause notice and contentions raised thereunder.
- 78/5*  
*5.2023*
2. That with respect to the violations alleged for the period from 23.07.2012 and 27.07.2013 and environmental compensation assessed for the said violation mentioned in the notice, we had issued a reply dated 27.04.2023 requesting 15 days time to complete

our process of collecting the necessary documents to show cause as to why action should not be taken against our unit.

3. Pursuant to our earlier reply, we are hereby issuing this present detailed reply to the show cause notice dated 04.04.2023 as follows.
4. At the outset, we hereby deny all the allegations and averments made in the Show cause notice except those that are specifically admitted hereunder. The averments/statements made herein are without prejudice to each other.
5. We wish to state that we are an Electro-Plating unit and a micro scale enterprise covered under the Micro, Small And Medium Enterprises Development Act, 2006 (MSMED, Act 2006) and established in the year 2012. We state that we have obtained all the requisite approvals, licenses and permissions to operate the unit, from the statutory authorities without any default till date.
6. We state that the unit is the sole means of livelihood for our families. We are law abiding citizens with a bonafide intention of running our business in compliance with all applicable legal and regulatory requirements. We are aware of our responsibilities towards maintaining a pollution free environment.
7. We wish to state that pursuant to a complaint dated 16.07.2012, regarding pollution of water in the wells in the Ollur industrial estate, an enquiry was conducted in the units, by the District Collector on 23.07.2012. The District Magistrate constituted a subcommittee on 26.04.2013 consisting of a Councillor, Thrissur Corporation, Environmental Engineer, KSPCB, Technical Assistant, Office of DMO, Junior Health Inspector, Thrissur Corporation, two representatives from Poura Samithi and two representatives of Industrial Association

and the subcommittee found that all the industries had provided a tank for storage of treated water and permanent facility for the reuse of treated effluent and hence recommended to revoke closure order pertaining to the units.

8. That subsequently, the District Magistrate vide orders dated 03.05.2013 and 30.07.2013, permitted the industrial units to operate subject to conditions. That the said orders were challenged before the Hon'ble High Court and the Court inter alia held that the industries shall be allowed to function on a trial basis and that the District Magistrate shall evaluate the situation before final disposal of the matter.
9. That pursuant to which, the District Magistrate, vide orders dated 06.03.2014 and 05.06.2014, allowed the functioning of the industrial units including our unit, on satisfaction that the units were compliant with the pollution control measures. Thus from the above narrated facts it is clear that this unit as well as other units were allowed to function only after a detailed monitoring to ensure that the units have put in place necessary measures to prevent any pollution and that the units are not indulging in any polluting activity.
10. We wish to state that in such backdrop, an Application was filed before the Hon'ble NGT in OA No. 20 of 2016, alleging that toxic effluents are discharged by the unit into the waterbodies. That on 20.02.2022, after several hearings and inconclusive reports with respect to the veracity of the allegation, the Full Bench of the Hon'ble NGT, had passed a final order, inter alia holding as follows :

*"7. Accordingly, we constitute a Joint Committee of Senior Officer of CPCB, Member Secretary, State PCB, Director*

*Environment, State of Kerala and District Magistrate, Thrissur to ascertain the compliance status in respect of each of the units within three months and take action to close the polluting units, as per law. If the units are found compliance, the Committee may ascertain the period of past violations, **atleast from the date of filing of this application till compliance...**"*

11. That pursuant to which, the Joint Committee constituted for this purpose submitted its report dated 08.02.2023, in which with respect to the allegation of toxic effluents being discharged by the unit, it has observed as follows :

*"Though there are possibilities of spillage pilferage in many respondent industries, with this assessment it is not possible to link the presence of heavy metals in well water with the unauthorised discharge from the respondent units. Moreover, metals like iron, manganese and zinc are detected in a few wells which could be from geogenic sources. Ollur is also known for its traditional clay bricks/tile industries due to the abundant clay soil in the low lying fields and the clay soil is rich in manganese ,zinc and Acidic.*

...

**6.0 Finding and suggestions of the Joint Committee**

*IV. From the assessment carried out, nickel and copper contamination in two of the open wells cannot be linked to the respondent SSI units as there are many other small units processing metals and alloys. There are several service centers and other commercial units in the vicinity."*

12. That in view of the above findings, it is clear that the violations as alleged in the said application regarding the discharge of effluents,

could not be linked to the unit as observed by the Joint Committee Report.

13. However, the Joint Committee, in its report and in the show cause notice under reference, has grossly failed to appreciate the fact that there is cogent evidence to show that the unit has caused harm to the environment. The Joint Committee also should have taken cognizance of the fact that unit is an electroplating unit and as such is not carrying out any inherently dangerous industry which poses a potential threat to environment or people in the surrounding areas. Further, it is arbitrary to impose the cost of restoration/compensation on the unit in the absence of cogent evidence that the unit has caused damage to the environment. Without prejudice to the above, the amount of compensation fixed is in total disregard to the size of operations & turnover of the unit and hence is grossly disproportionate. The Joint Committee also failed to consider the fact that the unit has contributed to providing of water to the surrounding areas as consented before the Hon'ble High Court of Kerala solely as a matter of goodwill. The Joint Committee, in its anxiousness to comply with the directions of the Hon'ble Tribunal has misconstrued the directions of the Hon'ble Tribunal and arbitrarily issued the show cause notice.
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16. We wish to state that the show cause notice imposing compensation, has been passed devoid of any powers or sanction accorded to the Board, under any of the Statutes or laws in force and as such, the entirety of the proceedings is ultra vires, arbitrary and illegal and hence the Appellant is aggrieved by the impugned order and challenging the same on the grounds mentioned hereunder. Assessment of compensation in the absence of a finding that the unit has caused environmental degradation is not sustainable.
17. We wish to state that the unit has installed adequate safety measures in the unit and is compliant with all the requisite pollution control measures and has not caused any pollution or environmental damage till date. It is also stated that, in any event, the amount of compensation claimed is arbitrary, disproportional and in negation of various directions issued by the Hon'ble Supreme Court in this regard.

In view of the above, we hereby kindly request you to recall the show cause notice dated 04.04.2023, on considering the above reply and do the needful in this regard. It is further requested to provide us

with an opportunity for personal hearing and to produce additional documents, in the event of this reply not found satisfactory.

Thanking you.

Yours sincerely

For M/s Indu Ornaments

Usha Sasi



INDU ORNAMENTS

DATE : 12.05.2023

To

18/5/22

- 1) The Chairman,  
KERALA STATE POLLUTION CONTROL BOARD,  
Pattom P.O,  
Thiruvananthapuram - 695 004.
- 2) The Chief Environmental Engineer,  
KERALA STATE POLLUTION CONTROL BOARD  
Regional Office,  
Ernakulam.
- 3) The Chief Environmental Engineer,  
KERALA STATE POLLUTION CONTROL BOARD  
District Office,  
Thrissur.

Sir/Madam,

Sub : Reply to show cause notice - Reg.

- Ref : 1) SCN bearing no.  
PCB/HO/EE1/GEN/EC/2023/(5) dated  
04.04.2023
- 2) Preliminary Reply issued by the unit dated  
27.04.2023

AE2  
Q  
18/5

We are in receipt of your show cause notice dated 04.04.2023 bearing no. PCB/HO/EE1/GEN/EC/2023/(5) and wish to reply to you as follows :

1. That we have perused the contents of the show cause notice and contentions raised thereunder.
  2. That with respect to the violations alleged for the period from 23.07.2012 and 27.07.2013 and environmental compensation assessed for the said violation mentioned in the notice, we had issued a reply dated 27.04.2023 requesting 15 days time to complete
- 8785  
18.5.2023

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9. That pursuant to which, the District Magistrate, vide orders dated 06.03.2014 and 05.06.2014, allowed the functioning of the industrial units including our unit, on satisfaction that the units were compliant with the pollution control measures. Thus from the above narrated facts it is clear that this unit as well as other units were allowed to function only after a detailed monitoring to ensure that the units have put in place necessary measures to prevent any pollution and that the units are not indulging in any polluting activity.
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*"7. Accordingly, we constitute a Joint Committee of Senior Officer of CPCB, Member Secretary, State PCB, Director*

*Environment, State of Kerala and District Magistrate, Thrissur to ascertain the compliance status in respect of each of the units within three months and take action to close the polluting units, as per law. If the units are found compliance, the Committee may ascertain the period of past violations, **atleast from the date of filing of this application till compliance...**"*

11. That pursuant to which, the Joint Committee constituted for this purpose submitted its report dated 08.02.2023, in which with respect to the allegation of toxic effluents being discharged by the unit, it has observed as follows :

*"Though there are possibilities of spillage pilferage in many respondent industries, with this assessment it is not possible to link the presence of heavy metals in well water with the unauthorised discharge from the respondent units. Moreover, metals like iron, manganese and zinc are detected in a few wells which could be from geogenic sources. Ollur is also known for its traditional clay bricks/tile industries due to the abundant clay soil in the low lying fields and the clay soil is rich in manganese ,zinc and Acidic.*

...

**6.0 Finding and suggestions of the Joint Committee**

*IV. From the assessment carried out, nickel and copper contamination in two of the open wells cannot be linked to the respondent SSI units as there are many other small units processing metals and alloys. There are several service centers and other commercial units in the vicinity."*

12. That in view of the above findings, it is clear that the violations as alleged in the said application regarding the discharge of effluents,

could not be linked to the unit as observed by the Joint Committee Report.

13. However, the Joint Committee, in its report and in the show cause notice under reference, has grossly failed to appreciate the fact that there is cogent evidence to show that the unit has caused harm to the environment. The Joint Committee also should have taken cognizance of the fact that unit is an electroplating unit and as such is not carrying out any inherently dangerous industry which poses a potential threat to environment or people in the surrounding areas. Further, it is arbitrary to impose the cost of restoration/compensation on the unit in the absence of cogent evidence that the unit has caused damage to the environment. Without prejudice to the above, the amount of compensation fixed is in total disregard to the size of operations & turnover of the unit and hence is grossly disproportionate. The Joint Committee also failed to consider the fact that the unit has contributed to providing of water to the surrounding areas as consented before the Hon'ble High Court of Kerala solely as a matter of goodwill. The Joint Committee, in its anxiousness to comply with the directions of the Hon'ble Tribunal has misconstrued the directions of the Hon'ble Tribunal and arbitrarily issued the show cause notice.
14. We wish to state that the present show cause notice issued pursuant to the alleged compensation assessed in the above said report of the Joint Committee, is opposed and denied, since the Joint committee has acted mechanically & arbitrarily beyond the powers vested in it by the Hon'ble tribunal and has acted contrary to the directions issued. The Joint Committee ought to have considered the facts and circumstances of the subject matter while acting in furtherance of the directions of the Hon'ble Tribunal. We wish to state that, even as per the report of the Joint Committee, the allegations of discharge cannot

be linked to the unit and there is no assessment of environment degradation caused by the unit per se and hence, no environmental compensation could be envisaged.

15. We wish to further state that the show cause notice, apart from being arbitrarily issued in complete violation to the directions of the Hon'ble Tribunal, is wholly devoid of any specific allegation or averment, as to what is the exact violation or damage caused by the unit or on what exact basis the environmental compensation has been assessed by the Joint Committee and as such, in the absence of the same, the show cause notice and the Environmental compensation assessed and imposed, lack any merit and is invalid.
16. We wish to state that the show cause notice imposing compensation, has been passed devoid of any powers or sanction accorded to the Board, under any of the Statutes or laws in force and as such, the entirety of the proceedings is ultra vires, arbitrary and illegal and hence the Appellant is aggrieved by the impugned order and challenging the same on the grounds mentioned hereunder. Assessment of compensation in the absence of a finding that the unit has caused environmental degradation is not sustainable.
17. We wish to state that the unit has installed adequate safety measures in the unit and is compliant with all the requisite pollution control measures and has not caused any pollution or environmental damage till date. It is also stated that, in any event, the amount of compensation claimed is arbitrary, disproportional and in negation of various directions issued by the Hon'ble Supreme Court in this regard.

In view of the above, we hereby kindly request you to recall the show cause notice dated 04.04.2023, on considering the above reply and do the needful in this regard. It is further requested to provide us

with an opportunity for personal hearing and to produce additional documents, in the event of this reply not found satisfactory.

Thanking you.

Yours sincerely

For M/s Aiswarya Gold Covering(old name Mini Job Works)

Santhosh A.T

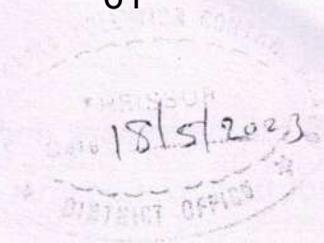


**AYSWARYA GOLD COVERING**

Major Industrial Estate, Ollur, Thrissur - 680 306

Mob : 9747276733, 8606776733

Email : ayswaryagoldcovering@gmail.com



DATE : 12.05.2023

To

- 1) The Chairman,  
KERALA STATE POLLUTION CONTROL BOARD,  
Pattom P.O,  
Thiruvananthapuram - 695 004.
- 2) The Chief Environmental Engineer,  
KERALA STATE POLLUTION CONTROL BOARD  
Regional Office,  
Ernakulam.
- 3) The Chief Environmental Engineer,  
KERALA STATE POLLUTION CONTROL BOARD  
District Office,  
Thrissur.

Sir/Madam,

Sub : Reply to show cause notice - Reg.

- Ref : 1) SCN bearing no.  
PCB/HO/EE1/GEN/EC/2023/(2) dated  
04.04.2023
- 2) Preliminary Reply issued by the unit dated  
27.04.2023

*AEr*  
We are in receipt of your show cause notice dated 04.04.2023 bearing no. PCB/HO/EE1/GEN/EC/2023/(2) and wish to reply to you as follows :

- Q*  
*18/5*
1. That we have perused the contents of the show cause notice and contentions raised thereunder.
  2. That with respect to the violations alleged for the period from 23.07.2012 and 27.07.2013 and environmental compensation assessed for the said violation mentioned in the notice, we had issued a reply dated 27.04.2023 requesting 15 days time to complete our
- 18/5*  
*6-5-2023*

process of collecting the necessary documents to show cause as to why action should not be taken against our unit.

3. Pursuant to our earlier reply, we are hereby issuing this present detailed reply to the show cause notice dated 04.04.2023 as follows.
4. At the outset, we hereby deny all the allegations and averments made in the Show cause notice except those that are specifically admitted hereunder. The averments/statements made herein are without prejudice to each other.
5. We wish to state that we are an Electro-Plating unit and a micro scale enterprise covered under the Micro, Small And Medium Enterprises Development Act, 2006 (MSMED, Act 2006) and established in the year 2012. We state that we have obtained all the requisite approvals, licenses and permissions to operate the unit, from the statutory authorities without any default till date.
6. We state that the unit is the sole means of livelihood for our families. We are law abiding citizens with a bonafide intention of running our business in compliance with all applicable legal and regulatory requirements. We are aware of our responsibilities towards maintaining a pollution free environment.
7. We wish to state that pursuant to a complaint dated 16.07.2012, regarding pollution of water in the wells in the Ollur industrial estate, an enquiry was conducted in the units, by the District Collector on 23.07.2012. The District Magistrate constituted a subcommittee on 26.04.2013 consisting of a Councillor, Thrissur Corporation, Environmental Engineer, KSPCB, Technical Assistant, Office of DMO, Junior Health Inspector, Thrissur Corporation, two representatives from Poura Samithi and two representatives of Industrial Association

and the subcommittee found that all the industries had provided a tank for storage of treated water and permanent facility for the reuse of treated effluent and hence recommended to revoke closure order pertaining to the units.

8. That subsequently, the District Magistrate vide orders dated 03.05.2013 and 30.07.2013, permitted the industrial units to operate subject to conditions. That the said orders were challenged before the Hon'ble High Court and the Court inter alia held that the industries shall be allowed to function on a trial basis and that the District Magistrate shall evaluate the situation before final disposal of the matter.
9. That pursuant to which, the District Magistrate, vide orders dated 06.03.2014 and 05.06.2014, allowed the functioning of the industrial units including our unit, on satisfaction that the units were compliant with the pollution control measures. Thus from the above narrated facts it is clear that this unit as well as other units were allowed to function only after a detailed monitoring to ensure that the units have put in place necessary measures to prevent any pollution and that the units are not indulging in any polluting activity.
10. We wish to state that in such backdrop, an Application was filed before the Hon'ble NGT in OA No. 20 of 2016, alleging that toxic effluents are discharged by the unit into the waterbodies. That on 20.02.2022, after several hearings and inconclusive reports with respect to the veracity of the allegation, the Full Bench of the Hon'ble NGT, had passed a final order, inter alia holding as follows :

*"7. Accordingly, we constitute a Joint Committee of Senior Officer of CPCB, Member Secretary, State PCB, Director*

*Environment, State of Kerala and District Magistrate, Thrissur to ascertain the compliance status in respect of each of the units within three months and take action to close the polluting units, as per law. If the units are found compliance, the Committee may ascertain the period of past violations, **atleast from the date of filing of this application till compliance...**"*

11. That pursuant to which, the Joint Committee constituted for this purpose submitted its report dated 08.02.2023, in which with respect to the allegation of toxic effluents being discharged by the unit, it has observed as follows :

*"Though there are possibilities of spillage pilferage in many respondent industries, with this assessment it is not possible to link the presence of heavy metals in well water with the unauthorised discharge from the respondent units. Moreover, metals like iron, manganese and zinc are detected in a few wells which could be from geogenic sources. Ollur is also known for its traditional clay bricks/tile industries due to the abundant clay soil in the low lying fields and the clay soil is rich in manganese ,zinc and Acidic.*

...

**6.0 Finding and suggestions of the Joint Committee**

*IV. From the assessment carried out, nickel and copper contamination in two of the open wells cannot be linked to the respondent SSI units as there are many other small units processing metals and alloys. There are several service centers and other commercial units in the vicinity."*

12. That in view of the above findings, it is clear that the violations as alleged in the said application regarding the discharge of effluents,

could not be linked to the unit as observed by the Joint Committee Report.

13. However, the Joint Committee, in its report and in the show cause notice under reference, has grossly failed to appreciate the fact that there is cogent evidence to show that the unit has caused harm to the environment. The Joint Committee also should have taken cognizance of the fact that unit is an electroplating unit and as such is not carrying out any inherently dangerous industry which poses a potential threat to environment or people in the surrounding areas. Further, it is arbitrary to impose the cost of restoration/compensation on the unit in the absence of cogent evidence that the unit has caused damage to the environment. Without prejudice to the above, the amount of compensation fixed is in total disregard to the size of operations & turnover of the unit and hence is grossly disproportionate. The Joint Committee also failed to consider the fact that the unit has contributed to providing of water to the surrounding areas as consented before the Hon'ble High Court of Kerala solely as a matter of goodwill. The Joint Committee, in its anxiousness to comply with the directions of the Hon'ble Tribunal has misconstrued the directions of the Hon'ble Tribunal and arbitrarily issued the show cause notice.
14. We wish to state that the present show cause notice issued pursuant to the alleged compensation assessed in the above said report of the Joint Committee, is opposed and denied, since the Joint committee has acted mechanically & arbitrarily beyond the powers vested in it by the Hon'ble tribunal and has acted contrary to the directions issued. The Joint Committee ought to have considered the facts and circumstances of the subject matter while acting in furtherance of the directions of the Hon'ble Tribunal. We wish to state that, even as per the report of the Joint Committee, the allegations of discharge cannot

be linked to the unit and there is no assessment of environment degradation caused by the unit per se and hence, no environmental compensation could be envisaged.

15. We wish to further state that the show cause notice, apart from being arbitrarily issued in complete violation to the directions of the Hon'ble Tribunal, is wholly devoid of any specific allegation or averment, as to what is the exact violation or damage caused by the unit or on what exact basis the environmental compensation has been assessed by the Joint Committee and as such, in the absence of the same, the show cause notice and the Environmental compensation assessed and imposed, lack any merit and is invalid.
16. We wish to state that the show cause notice imposing compensation, has been passed devoid of any powers or sanction accorded to the Board, under any of the Statutes or laws in force and as such, the entirety of the proceedings is ultra vires, arbitrary and illegal and hence the Appellant is aggrieved by the impugned order and challenging the same on the grounds mentioned hereunder. Assessment of compensation in the absence of a finding that the unit has caused environmental degradation is not sustainable.
17. We wish to state that the unit has installed adequate safety measures in the unit and is compliant with all the requisite pollution control measures and has not caused any pollution or environmental damage till date. It is also stated that, in any event, the amount of compensation claimed is arbitrary, disproportional and in negation of various directions issued by the Hon'ble Supreme Court in this regard.

In view of the above, we hereby kindly request you to recall the show cause notice dated 04.04.2023, on considering the above reply and do the needful in this regard. It is further requested to provide us

with an opportunity for personal hearing and to produce additional documents, in the event of this reply not found satisfactory.

Thanking you.

Yours sincerely

For M/s Dot Engineers

For DOT Engineers

  
M.J.MELVIN

Mevin M.J



DATE : 12.05.2023

To

- 1) The Chairman,  
KERALA STATE POLLUTION CONTROL BOARD,  
Pattom P.O,  
Thiruvananthapuram - 695 004.
- 2) The Chief Environmental Engineer,  
KERALA STATE POLLUTION CONTROL BOARD  
Regional Office,  
Ernakulam.
- 3) The Chief Environmental Engineer,  
KERALA STATE POLLUTION CONTROL BOARD  
District Office,  
Thrissur.

Sir/Madam,

Sub : Reply to show cause notice - Reg.

- Ref : 1) SCN bearing no.  
PCB/HO/EE1/GEN/EC/2023/(1) dated  
04.04.2023
- 2) Preliminary Reply issued by the unit dated  
27.04.2023

AE<sub>2</sub> We are in receipt of your show cause notice dated 04.04.2023 bearing no.  
PCB/HO/EE1/GEN/EC/2023/(1) and wish to reply to you as follows :

1. That we have perused the contents of the show cause notice and contentions raised thereunder.
2. That with respect to the violations alleged for the period from 23.07.2012 and 27.07.2013 and environmental compensation assessed for the said violation mentioned in the notice, we had issued a reply dated 27.04.2023 requesting 15 days time to

18/5/2023  
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complete our process of collecting the necessary documents to show cause as to why action should not be taken against our unit.

3. Pursuant to our earlier reply, we are hereby issuing this present detailed reply to the show cause notice dated 04.04.2023 as follows.
4. At the outset, we hereby deny all the allegations and averments made in the Show cause notice except those that are specifically admitted hereunder. The averments/statements made herein are without prejudice to each other.
5. We wish to state that we are an Electro-Plating unit and a micro scale enterprise covered under the Micro, Small And Medium Enterprises Development Act, 2006 (MSMED, Act 2006) and established in the year 2008. We state that we have obtained all the requisite approvals, licenses and permissions to operate the unit, from the statutory authorities without any default till date.
6. We state that the unit is the sole means of livelihood for our families. We are law abiding citizens with a bonafide intention of running our business in compliance with all applicable legal and regulatory requirements. We are aware of our responsibilities towards maintaining a pollution free environment.
7. We wish to state that pursuant to a complaint dated 16.07.2012, regarding pollution of water in the wells in the Ollur industrial estate, an enquiry was conducted in the units, by the District Collector on 23.07.2012. The District Magistrate constituted a subcommittee on 26.04.2013 consisting of a Councillor, Thrissur Corporation, Environmental Engineer, KSPCB, Technical Assistant, Office of DMO, Junior Health Inspector, Thrissur Corporation, two

representatives from Poura Samithi and two representatives of Industrial Association and the subcommittee found that all the industries had provided a tank for storage of treated water and permanent facility for the reuse of treated effluent and hence recommended to revoke closure order pertaining to the units.

8. That subsequently, the District Magistrate vide orders dated 03.05.2013 and 30.07.2013, permitted the industrial units to operate subject to conditions. That the said orders were challenged before the Hon'ble High Court and the Court inter alia held that the industries shall be allowed to function on a trial basis and that the District Magistrate shall evaluate the situation before final disposal of the matter.
9. That pursuant to which, the District Magistrate, vide orders dated 06.03.2014 and 05.06.2014, allowed the functioning of the industrial units including our unit, on satisfaction that the units were compliant with the pollution control measures. Thus from the above narrated facts it is clear that this unit as well as other units were allowed to function only after a detailed monitoring to ensure that the units have put in place necessary measures to prevent any pollution and that the units are not indulging in any polluting activity.
10. We wish to state that in such backdrop, an Application was filed before the Hon'ble NGT in OA No. 20 of 2016, alleging that toxic effluents are discharged by the unit into the waterbodies. That on 20.02.2022, after several hearings and inconclusive reports with respect to the veracity of the allegation, the Full Bench of the Hon'ble NGT, had passed a final order, inter alia holding as follows :

"7. Accordingly, we constitute a Joint Committee of Senior Officer of CPCB, Member Secretary, State PCB, Director Environment, State of Kerala and District Magistrate, Thrissur to ascertain the compliance status in respect of each of the units within three months and take action to close the polluting units, as per law. If the units are found compliance, the Committee may ascertain the period of past violations, **atleast from the date of filing of this application till compliance...**"

11. That pursuant to which, the Joint Committee constituted for this purpose submitted its report dated 08.02.2023, in which with respect to the allegation of toxic effluents being discharged by the unit, it has observed as follows :

*"Though there are possibilities of spillage pilferage in many respondent industries, with this assessment it is not possible to link the presence of heavy metals in well water with the unauthorised discharge from the respondent units. Moreover, metals like iron, manganese and zinc are detected in a few wells which could be from geogenic sources. Ollur is also known for its traditional clay bricks/tile industries due to the abundant clay soil in the low lying fields and the clay soil is rich in manganese ,zinc and Acidic.*

...

#### **6.0 Finding and suggestions of the Joint Committee**

IV. *From the assessment carried out, nickel and copper contamination in two of the open wells cannot be linked to the respondent SSI units as there are many other small units processing metals and alloys. There are several service centers and other commercial units in the vicinity."*

12. That in view of the above findings, it is clear that the violations as alleged in the said application regarding the discharge of effluents, could not be linked to the unit as observed by the Joint Committee Report.
  
13. However, the Joint Committee, in its report and in the show cause notice under reference, has grossly failed to appreciate the fact that there is cogent evidence to show that the unit has caused harm to the environment. The Joint Committee also should have taken cognizance of the fact that unit is an electroplating unit and as such is not carrying out any inherently dangerous industry which poses a potential threat to environment or people in the surrounding areas. Further, it is arbitrary to impose the cost of restoration/compensation on the unit in the absence of cogent evidence that the unit has caused damage to the environment. Without prejudice to the above, the amount of compensation fixed is in total disregard to the size of operations & turnover of the unit and hence is grossly disproportionate. The Joint Committee also failed to consider the fact that the unit has contributed to providing of water to the surrounding areas as consented before the Hon'ble High Court of Kerala solely s a matter of goodwill. The Joint Committee , in its anxiousness to comply with the directions of the Hon'ble Tribunal has misconstrued the directions of the Hon'ble Tribunal and arbitrarily issued the show cause notice.
  
14. We wish to state that the present show cause notice issued pursuant to the alleged compensation assessed in the above said report of the Joint Committee, is opposed and denied, since the Joint committee has acted mechanically & arbitrarily beyond the powers vested in it by the Hon'ble tribunal and has acted contrary to the directions issued. The Joint Committee ought to have considered the facts and circumstances of the subject matter while

acting in furtherance of the directions of the Hon'ble Tribunal. We wish to state that, even as per the report of the Joint Committee, the allegations of discharge cannot be linked to the unit and there is no assessment of environment degradation caused by the unit per se and hence, no environmental compensation could be envisaged.

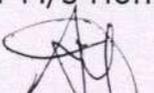
15. We wish to further state that the show cause notice, apart from being arbitrarily issued in complete violation to the directions of the Hon'ble Tribunal, is wholly devoid of any specific allegation or averment, as to what is the exact violation or damage caused by the unit or on what exact basis the environmental compensation has been assessed by the Joint Committee and as such, in the absence of the same, the show cause notice and the Environmental compensation assessed and imposed, lack any merit and is invalid.
16. We wish to state that the show cause notice imposing compensation, has been passed devoid of any powers or sanction accorded to the Board, under any of the Statutes or laws in force and as such, the entirety of the proceedings is ultra vires, arbitrary and illegal and hence the Appellant is aggrieved by the impugned order and challenging the same on the grounds mentioned hereunder. Assessment of compensation in the absence of a finding that the unit has caused environmental degradation is not sustainable.
17. We wish to state that the unit has installed adequate safety measures in the unit and is compliant with all the requisite pollution control measures and has not caused any pollution or environmental damage till date. It is also stated that, in any event, the amount of compensation claimed is arbitrary, disproportional and in negation of various directions issued by the Hon'ble Supreme Court in this regard.

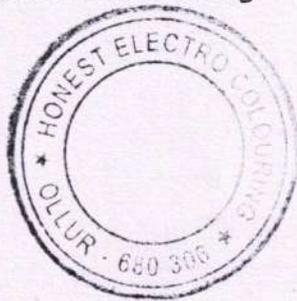
In view of the above, we hereby kindly request you to recall the show cause notice dated 04.04.2023, on considering the above reply and do the needful in this regard. It is further requested to provide us with an opportunity for personal hearing and to produce additional documents, in the event of this reply not found satisfactory.

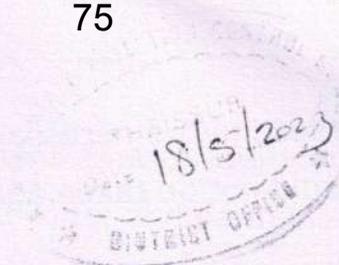
Thanking you.

Yours sincerely

For M/s Honest Electro Colouring

  
Anto Rappai





DATE : 12.05.2023

To

- 1) The Chairman,  
KERALA STATE POLLUTION CONTROL BOARD,  
Pattom P.O,  
Thiruvananthapuram - 695 004.
- 2) The Chief Environmental Engineer,  
KERALA STATE POLLUTION CONTROL BOARD  
Regional Office,  
Ernakulam.
- 3) The Chief Environmental Engineer,  
KERALA STATE POLLUTION CONTROL BOARD  
District Office,  
Thrissur.

Sir/Madam,

Sub : Reply to show cause notice - Reg.

- Ref : 1) SCN bearing no.  
PCB/HO/EE1/GEN/EC/2023/(3) dated  
04.04.2023
- 2) Preliminary Reply issued by the unit dated  
27.04.2023

We are in receipt of your show cause notice dated 04.04.2023 bearing no.  
PCB/HO/EE1/GEN/EC/2023/(3) and wish to reply to you as follows :

1. That we have perused the contents of the show cause notice and contentions raised thereunder.

That with respect to the violations alleged for the period from 23.07.2012 and 27.07.2013 and environmental compensation assessed for the said violation mentioned in the notice, we had issued a reply dated 27.04.2023 requesting 15 days time to complete

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3-5-2023

AE  
18/5

our process of collecting the necessary documents to show cause as to why action should not be taken against our unit.

3. Pursuant to our earlier reply, we are hereby issuing this present detailed reply to the show cause notice dated 04.04.2023 as follows.
4. At the outset, we hereby deny all the allegations and averments made in the Show cause notice except those that are specifically admitted hereunder. The averments/statements made herein are without prejudice to each other.
5. We wish to state that we are an Electro-Plating unit and a micro scale enterprise covered under the Micro, Small And Medium Enterprises Development Act, 2006 (MSMED, Act 2006) and established in the year 2013. We state that we have obtained all the requisite approvals, licenses and permissions to operate the unit, from the statutory authorities without any default till date.
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7. We wish to state that pursuant to a complaint dated 16.07.2012, regarding pollution of water in the wells in the Ollur industrial estate, an enquiry was conducted in the units, by the District Collector on 23.07.2012. The District Magistrate constituted a subcommittee on 26.04.2013 consisting of a Councillor, Thrissur Corporation, Environmental Engineer, KSPCB, Technical Assistant, Office of DMO, Junior Health Inspector, Thrissur Corporation, two representatives from Poura Samithi and two representatives of Industrial Association

and the subcommittee found that all the industries had provided a tank for storage of treated water and permanent facility for the reuse of treated effluent and hence recommended to revoke closure order pertaining to the units.

8. That subsequently, the District Magistrate vide orders dated 03.05.2013 and 30.07.2013, permitted the industrial units to operate subject to conditions. That the said orders were challenged before the Hon'ble High Court and the Court inter alia held that the industries shall be allowed to function on a trial basis and that the District Magistrate shall evaluate the situation before final disposal of the matter.
9. That pursuant to which, the District Magistrate, vide orders dated 06.03.2014 and 05.06.2014, allowed the functioning of the industrial units including our unit, on satisfaction that the units were compliant with the pollution control measures. Thus from the above narrated facts it is clear that this unit as well as other units were allowed to function only after a detailed monitoring to ensure that the units have put in place necessary measures to prevent any pollution and that the units are not indulging in any polluting activity.
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*"7. Accordingly, we constitute a Joint Committee of Senior Officer of CPCB, Member Secretary, State PCB, Director*

*Environment, State of Kerala and District Magistrate, Thrissur to ascertain the compliance status in respect of each of the units within three months and take action to close the polluting units, as per law. If the units are found compliance, the Committee may ascertain the period of past violations, **atleast from the date of filing of this application till compliance...***

11. That pursuant to which, the Joint Committee constituted for this purpose submitted its report dated 08.02.2023, in which with respect to the allegation of toxic effluents being discharged by the unit, it has observed as follows :

*"Though there are possibilities of spillage pilferage in many respondent industries, with this assessment it is not possible to link the presence of heavy metals in well water with the unauthorised discharge from the respondent units. Moreover, metals like iron, manganese and zinc are detected in a few wells which could be from geogenic sources. Ollur is also known for its traditional clay bricks/tile industries due to the abundant clay soil in the low lying fields and the clay soil is rich in manganese ,zinc and Acidic.*

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**6.0 Finding and suggestions of the Joint Committee**

*IV. From the assessment carried out, nickel and copper contamination in two of the open wells cannot be linked to the respondent SSI units as there are many other small units processing metals and alloys. There are several service centers and other commercial units in the vicinity."*

12. That in view of the above findings, it is clear that the violations as alleged in the said application regarding the discharge of effluents,

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13. However, the Joint Committee, in its report and in the show cause notice under reference, has grossly failed to appreciate the fact that there is cogent evidence to show that the unit has caused harm to the environment. The Joint Committee also should have taken cognizance of the fact that unit is an electroplating unit and as such is not carrying out any inherently dangerous industry which poses a potential threat to environment or people in the surrounding areas. Further, it is arbitrary to impose the cost of restoration/compensation on the unit in the absence of cogent evidence that the unit has caused damage to the environment. Without prejudice to the above, the amount of compensation fixed is in total disregard to the size of operations & turnover of the unit and hence is grossly disproportionate. The Joint Committee also failed to consider the fact that the unit has contributed to providing of water to the surrounding areas as consented before the Hon'ble High Court of Kerala solely as a matter of goodwill. The Joint Committee, in its anxiousness to comply with the directions of the Hon'ble Tribunal has misconstrued the directions of the Hon'ble Tribunal and arbitrarily issued the show cause notice.
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be linked to the unit and there is no assessment of environment degradation caused by the unit per se and hence, no environmental compensation could be envisaged.

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16. We wish to state that the show cause notice imposing compensation, has been passed devoid of any powers or sanction accorded to the Board, under any of the Statutes or laws in force and as such, the entirety of the proceedings is ultra vires, arbitrary and illegal and hence the Appellant is aggrieved by the impugned order and challenging the same on the grounds mentioned hereunder. Assessment of compensation in the absence of a finding that the unit has caused environmental degradation is not sustainable.
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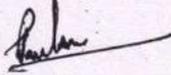
In view of the above, we hereby kindly request you to recall the show cause notice dated 04.04.2023, on considering the above reply and do the needful in this regard. It is further requested to provide us

with an opportunity for personal hearing and to produce additional documents, in the event of this reply not found satisfactory.

Thanking you.

Yours sincerely

For M/s Pee Gee Gold Covering



Paulson P.G

PEEGEE GOLD COVERING

TMC-29/2275, No: 242

MAJOR INDUSTRIAL ESTATE

OLLUR. Ph: 0487 2355527,

18/5/2023

DATE : 12.05.2023

To

- 1) The Chairman,  
KERALA STATE POLLUTION CONTROL BOARD,  
Pattom P.O,  
Thiruvananthapuram - 695 004.
- 2) The Chief Environmental Engineer,  
KERALA STATE POLLUTION CONTROL BOARD  
Regional Office,  
Ernakulam.
- 3) The Chief Environmental Engineer,  
KERALA STATE POLLUTION CONTROL BOARD  
District Office,  
Thrissur.

Sir/Madam,

Sub : Reply to show cause notice - Reg.

- Ref : 1) SCN bearing no.  
PCB/HO/EE1/GEN/EC/2023/(6) dated  
04.04.2023
- 2) Preliminary Reply issued by the unit dated  
27.04.2023

We are in receipt of your show cause notice dated 04.04.2023 bearing no. PCB/HO/EE1/GEN/EC/2023/(6) and wish to reply to you as follows :

1. That we have perused the contents of the show cause notice and contentions raised thereunder.
2. That with respect to the violations alleged for the period from 23.07.2012 and 27.07.2013 and environmental compensation assessed for the said violation mentioned in the notice, we had issued a reply dated 27.04.2023 requesting 15 days time to complete

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our process of collecting the necessary documents to show cause as to why action should not be taken against our unit.

3. Pursuant to our earlier reply, we are hereby issuing this present detailed reply to the show cause notice dated 04.04.2023 as follows.
4. At the outset, we hereby deny all the allegations and averments made in the Show cause notice except those that are specifically admitted hereunder. The averments/statements made herein are without prejudice to each other.
5. We wish to state that we are an Electro-Plating unit and a micro scale enterprise covered under the Micro, Small And Medium Enterprises Development Act, 2006 (MSMED, Act 2006) and established in the year 2012. We state that we have obtained all the requisite approvals, licenses and permissions to operate the unit, from the statutory authorities without any default till date.
6. We state that the unit is the sole means of livelihood for our families. We are law abiding citizens with a bonafide intention of running our business in compliance with all applicable legal and regulatory requirements. We are aware of our responsibilities towards maintaining a pollution free environment.
7. We wish to state that pursuant to a complaint dated 16.07.2012, regarding pollution of water in the wells in the Ollur industrial estate, an enquiry was conducted in the units, by the District Collector on 23.07.2012. The District Magistrate constituted a subcommittee on 26.04.2013 consisting of a Councillor, Thrissur Corporation, Environmental Engineer, KSPCB, Technical Assistant, Office of DMO, Junior Health Inspector, Thrissur Corporation, two representatives from Poura Samithi and two representatives of Industrial Association

and the subcommittee found that all the industries had provided a tank for storage of treated water and permanent facility for the reuse of treated effluent and hence recommended to revoke closure order pertaining to the units.

8. That subsequently, the District Magistrate vide orders dated 03.05.2013 and 30.07.2013, permitted the industrial units to operate subject to conditions. That the said orders were challenged before the Hon'ble High Court and the Court inter alia held that the industries shall be allowed to function on a trial basis and that the District Magistrate shall evaluate the situation before final disposal of the matter.
9. That pursuant to which, the District Magistrate, vide orders dated 06.03.2014 and 05.06.2014, allowed the functioning of the industrial units including our unit, on satisfaction that the units were compliant with the pollution control measures. Thus from the above narrated facts it is clear that this unit as well as other units were allowed to function only after a detailed monitoring to ensure that the units have put in place necessary measures to prevent any pollution and that the units are not indulging in any polluting activity.
10. We wish to state that in such backdrop, an Application was filed before the Hon'ble NGT in OA No. 20 of 2016, alleging that toxic effluents are discharged by the unit into the waterbodies. That on 20.02.2022, after several hearings and inconclusive reports with respect to the veracity of the allegation, the Full Bench of the Hon'ble NGT, had passed a final order, inter alia holding as follows :

*"7. Accordingly, we constitute a Joint Committee of Senior Officer of CPCB, Member Secretary, State PCB, Director*

*Environment, State of Kerala and District Magistrate, Thrissur to ascertain the compliance status in respect of each of the units within three months and take action to close the polluting units, as per law. If the units are found compliance, the Committee may ascertain the period of past violations, **atleast from the date of filing of this application till compliance...***

11. That pursuant to which, the Joint Committee constituted for this purpose submitted its report dated 08.02.2023, in which with respect to the allegation of toxic effluents being discharged by the unit, it has observed as follows :

*"Though there are possibilities of spillage pilferage in many respondent industries, with this assessment it is not possible to link the presence of heavy metals in well water with the unauthorised discharge from the respondent units. Moreover, metals like iron, manganese and zinc are detected in a few wells which could be from geogenic sources. Ollur is also known for its traditional clay bricks/tile industries due to the abundant clay soil in the low lying fields and the clay soil is rich in manganese ,zinc and Acidic.*

...

#### **6.0 Finding and suggestions of the Joint Committee**

*IV. From the assessment carried out, nickel and copper contamination in two of the open wells cannot be linked to the respondent SSI units as there are many other small units processing metals and alloys. There are several service centers and other commercial units in the vicinity."*

12. That in view of the above findings, it is clear that the violations as alleged in the said application regarding the discharge of effluents,

could not be linked to the unit as observed by the Joint Committee Report.

13. However, the Joint Committee, in its report and in the show cause notice under reference, has grossly failed to appreciate the fact that there is cogent evidence to show that the unit has caused harm to the environment. The Joint Committee also should have taken cognizance of the fact that unit is an electroplating unit and as such is not carrying out any inherently dangerous industry which poses a potential threat to environment or people in the surrounding areas. Further, it is arbitrary to impose the cost of restoration/compensation on the unit in the absence of cogent evidence that the unit has caused damage to the environment. Without prejudice to the above, the amount of compensation fixed is in total disregard to the size of operations & turnover of the unit and hence is grossly disproportionate. The Joint Committee also failed to consider the fact that the unit has contributed to providing of water to the surrounding areas as consented before the Hon'ble High Court of Kerala solely as a matter of goodwill. The Joint Committee, in its anxiousness to comply with the directions of the Hon'ble Tribunal has misconstrued the directions of the Hon'ble Tribunal and arbitrarily issued the show cause notice.
14. We wish to state that the present show cause notice issued pursuant to the alleged compensation assessed in the above said report of the Joint Committee, is opposed and denied, since the Joint committee has acted mechanically & arbitrarily beyond the powers vested in it by the Hon'ble tribunal and has acted contrary to the directions issued. The Joint Committee ought to have considered the facts and circumstances of the subject matter while acting in furtherance of the directions of the Hon'ble Tribunal. We wish to state that, even as per the report of the Joint Committee, the allegations of discharge cannot

be linked to the unit and there is no assessment of environment degradation caused by the unit per se and hence, no environmental compensation could be envisaged.

15. We wish to further state that the show cause notice, apart from being arbitrarily issued in complete violation to the directions of the Hon'ble Tribunal, is wholly devoid of any specific allegation or averment, as to what is the exact violation or damage caused by the unit or on what exact basis the environmental compensation has been assessed by the Joint Committee and as such, in the absence of the same, the show cause notice and the Environmental compensation assessed and imposed, lack any merit and is invalid.
16. We wish to state that the show cause notice imposing compensation, has been passed devoid of any powers or sanction accorded to the Board, under any of the Statutes or laws in force and as such, the entirety of the proceedings is ultra vires, arbitrary and illegal and hence the Appellant is aggrieved by the impugned order and challenging the same on the grounds mentioned hereunder. Assessment of compensation in the absence of a finding that the unit has caused environmental degradation is not sustainable.
17. We wish to state that the unit has installed adequate safety measures in the unit and is compliant with all the requisite pollution control measures and has not caused any pollution or environmental damage till date. It is also stated that, in any event, the amount of compensation claimed is arbitrary, disproportional and in negation of various directions issued by the Hon'ble Supreme Court in this regard.

In view of the above, we hereby kindly request you to recall the show cause notice dated 04.04.2023, on considering the above reply and do the needful in this regard. It is further requested to provide us

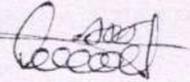
with an opportunity for personal hearing and to produce additional documents, in the event of this reply not found satisfactory.

Thanking you.

Yours sincerely

For M/s Bee Pee Gold Imitations

Joby A .P



**JOBY A.P.**  
**BEEPEE GOLD IMITATIONS**  
**MAJOR INDUSTRIAL ESTATE (SIDCO)**  
**OLLUR, THRISSUR-680 306**

DATE : 12.05.2023

To

- 1) The Chairman,  
KERALA STATE POLLUTION CONTROL BOARD,  
Pattom P.O,  
Thiruvananthapuram - 695 004.
- 2) The Chief Environmental Engineer,  
KERALA STATE POLLUTION CONTROL BOARD  
Regional Office,  
Ernakulam.
- 3) The Chief Environmental Engineer,  
KERALA STATE POLLUTION CONTROL BOARD  
District Office,  
Thrissur.

Sir/Madam,

Sub : Reply to show cause notice - Reg.

- Ref : 1) SCN bearing no.  
PCB/HO/EE1/GEN/EC/2023/(7) dated  
04.04.2023
- 2) Preliminary Reply issued by the unit dated  
27.04.2023

We are in receipt of your show cause notice dated 04.04.2023 bearing no.  
PCB/HO/EE1/GEN/EC/2023/(7) and wish to reply to you as follows :

1. That we have perused the contents of the show cause notice and contentions raised thereunder.
2. That with respect to the violations alleged for the period from 23.07.2012 and 27.07.2013 and environmental compensation assessed for the said violation mentioned in the notice, we had issued a reply dated 27.04.2023 requesting 15 days time to complete

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our process of collecting the necessary documents to show cause as to why action should not be taken against our unit.

3. Pursuant to our earlier reply, we are hereby issuing this present detailed reply to the show cause notice dated 04.04.2023 as follows.
4. At the outset, we hereby deny all the allegations and averments made in the Show cause notice except those that are specifically admitted hereunder. The averments/statements made herein are without prejudice to each other.
5. We wish to state that we are an Electro-Plating unit and a micro scale enterprise covered under the Micro, Small And Medium Enterprises Development Act, 2006 (MSMED, Act 2006) and established in the year 2012. We state that we have obtained all the requisite approvals, licenses and permissions to operate the unit, from the statutory authorities without any default till date.
6. We state that the unit is the sole means of livelihood for our families. We are law abiding citizens with a bonafide intention of running our business in compliance with all applicable legal and regulatory requirements. We are aware of our responsibilities towards maintaining a pollution free environment.
7. We wish to state that pursuant to a complaint dated 16.07.2012, regarding pollution of water in the wells in the Ollur industrial estate, an enquiry was conducted in the units, by the District Collector on 23.07.2012. The District Magistrate constituted a subcommittee on 26.04.2013 consisting of a Councillor, Thrissur Corporation, Environmental Engineer, KSPCB, Technical Assistant, Office of DMO, Junior Health Inspector, Thrissur Corporation, two representatives from Poura Samithi and two representatives of Industrial Association

and the subcommittee found that all the industries had provided a tank for storage of treated water and permanent facility for the reuse of treated effluent and hence recommended to revoke closure order pertaining to the units.

8. That subsequently, the District Magistrate vide orders dated 03.05.2013 and 30.07.2013, permitted the industrial units to operate subject to conditions. That the said orders were challenged before the Hon'ble High Court and the Court inter alia held that the industries shall be allowed to function on a trial basis and that the District Magistrate shall evaluate the situation before final disposal of the matter.
9. That pursuant to which, the District Magistrate, vide orders dated 06.03.2014 and 05.06.2014, allowed the functioning of the industrial units including our unit, on satisfaction that the units were compliant with the pollution control measures. Thus from the above narrated facts it is clear that this unit as well as other units were allowed to function only after a detailed monitoring to ensure that the units have put in place necessary measures to prevent any pollution and that the units are not indulging in any polluting activity.
10. We wish to state that in such backdrop, an Application was filed before the Hon'ble NGT in OA No. 20 of 2016, alleging that toxic effluents are discharged by the unit into the waterbodies. That on 20.02.2022, after several hearings and inconclusive reports with respect to the veracity of the allegation, the Full Bench of the Hon'ble NGT, had passed a final order, inter alia holding as follows :

*"7. Accordingly, we constitute a Joint Committee of Senior Officer of CPCB, Member Secretary, State PCB, Director*

*Environment, State of Kerala and District Magistrate, Thrissur to ascertain the compliance status in respect of each of the units within three months and take action to close the polluting units, as per law. If the units are found compliance, the Committee may ascertain the period of past violations, **atleast from the date of filing of this application till compliance...**"*

11. That pursuant to which, the Joint Committee constituted for this purpose submitted its report dated 08.02.2023, in which with respect to the allegation of toxic effluents being discharged by the unit, it has observed as follows :

*"Though there are possibilities of spillage pilferage in many respondent industries, with this assessment it is not possible to link the presence of heavy metals in well water with the unauthorised discharge from the respondent units. Moreover, metals like iron, manganese and zinc are detected in a few wells which could be from geogenic sources. Ollur is also known for its traditional clay bricks/tile industries due to the abundant clay soil in the low lying fields and the clay soil is rich in manganese ,zinc and Acidic.*

...

**6.0 Finding and suggestions of the Joint Committee**

*IV. From the assessment carried out, nickel and copper contamination in two of the open wells cannot be linked to the respondent SSI units as there are many other small units processing metals and alloys. There are several service centers and other commercial units in the vicinity."*

12. That in view of the above findings, it is clear that the violations as alleged in the said application regarding the discharge of effluents,

could not be linked to the unit as observed by the Joint Committee Report.

13. However, the Joint Committee, in its report and in the show cause notice under reference, has grossly failed to appreciate the fact that there is cogent evidence to show that the unit has caused harm to the environment. The Joint Committee also should have taken cognizance of the fact that unit is an electroplating unit and as such is not carrying out any inherently dangerous industry which poses a potential threat to environment or people in the surrounding areas. Further, it is arbitrary to impose the cost of restoration/compensation on the unit in the absence of cogent evidence that the unit has caused damage to the environment. Without prejudice to the above, the amount of compensation fixed is in total disregard to the size of operations & turnover of the unit and hence is grossly disproportionate. The Joint Committee also failed to consider the fact that the unit has contributed to providing of water to the surrounding areas as consented before the Hon'ble High Court of Kerala solely a matter of goodwill. The Joint Committee, in its anxiousness to comply with the directions of the Hon'ble Tribunal has misconstrued the directions of the Hon'ble Tribunal and arbitrarily issued the show cause notice.
14. We wish to state that the present show cause notice issued pursuant to the alleged compensation assessed in the above said report of the Joint Committee, is opposed and denied, since the Joint committee has acted mechanically & arbitrarily beyond the powers vested in it by the Hon'ble tribunal and has acted contrary to the directions issued. The Joint Committee ought to have considered the facts and circumstances of the subject matter while acting in furtherance of the directions of the Hon'ble Tribunal. We wish to state that, even as per the report of the Joint Committee, the allegations of discharge cannot

be linked to the unit and there is no assessment of environment degradation caused by the unit per se and hence, no environmental compensation could be envisaged.

15. We wish to further state that the show cause notice, apart from being arbitrarily issued in complete violation to the directions of the Hon'ble Tribunal, is wholly devoid of any specific allegation or averment, as to what is the exact violation or damage caused by the unit or on what exact basis the environmental compensation has been assessed by the Joint Committee and as such, in the absence of the same, the show cause notice and the Environmental compensation assessed and imposed, lack any merit and is invalid.
16. We wish to state that the show cause notice imposing compensation, has been passed devoid of any powers or sanction accorded to the Board, under any of the Statutes or laws in force and as such, the entirety of the proceedings is ultra vires, arbitrary and illegal and hence the Appellant is aggrieved by the impugned order and challenging the same on the grounds mentioned hereunder. Assessment of compensation in the absence of a finding that the unit has caused environmental degradation is not sustainable.
17. We wish to state that the unit has installed adequate safety measures in the unit and is compliant with all the requisite pollution control measures and has not caused any pollution or environmental damage till date. It is also stated that, in any event, the amount of compensation claimed is arbitrary, disproportional and in negation of various directions issued by the Hon'ble Supreme Court in this regard.

In view of the above, we hereby kindly request you to recall the show cause notice dated 04.04.2023, on considering the above reply and do the needful in this regard. It is further requested to provide us

with an opportunity for personal hearing and to produce additional documents, in the event of this reply not found satisfactory.

Thanking you.

Yours sincerely

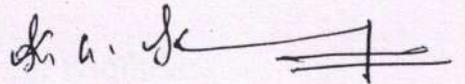
For M/s Rajesh Kumar Electro Plating

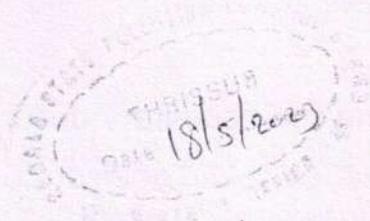
Karuppuswamy

RAJESHKUMAR ELECTROPLATING

XI/785/A, Major Industrial Estate (SIUCO)

Ollur, Thrissur - 680 306





DATE : 12.05.2023

To

- 1) The Chairman,  
KERALA STATE POLLUTION CONTROL BOARD,  
Pattom P.O,  
Thiruvananthapuram - 695 004.
- 2) The Chief Environmental Engineer,  
KERALA STATE POLLUTION CONTROL BOARD  
Regional Office,  
Ernakulam.
- 3) The Chief Environmental Engineer,  
KERALA STATE POLLUTION CONTROL BOARD  
District Office,  
Thrissur.

Sir/Madam,

Sub : Reply to show cause notice - Reg.

- Ref : 1) SCN bearing no.  
PCB/HO/EE1/GEN/EC/2023/(8) dated  
04.04.2023
- 2) Preliminary Reply issued by the unit dated  
27.04.2023

AE<sub>2</sub>

We are in receipt of your show cause notice dated 04.04.2023 bearing no.  
PCB/HO/EE1/GEN/EC/2023/(8) and wish to reply to you as follows :

1. That we have perused the contents of the show cause notice and contentions raised thereunder.
2. That with respect to the violations alleged for the period from 23.07.2012 and 27.07.2013 and environmental compensation assessed for the said violation mentioned in the notice, we had issued a reply dated 27.04.2023 requesting 15 days time to complete

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18.5.2023

our process of collecting the necessary documents to show cause as to why action should not be taken against our unit.

3. Pursuant to our earlier reply, we are hereby issuing this present detailed reply to the show cause notice dated 04.04.2023 as follows.
4. At the outset, we hereby deny all the allegations and averments made in the Show cause notice except those that are specifically admitted hereunder. The averments/statements made herein are without prejudice to each other.
5. We wish to state that we are an Electro-Plating unit and a micro scale enterprise covered under the Micro, Small And Medium Enterprises Development Act, 2006 (MSMED, Act 2006) and established in the year 2012. We state that we have obtained all the requisite approvals, licenses and permissions to operate the unit, from the statutory authorities without any default till date.
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7. We wish to state that pursuant to a complaint dated 16.07.2012, regarding pollution of water in the wells in the Ollur industrial estate, an enquiry was conducted in the units, by the District Collector on 23.07.2012. The District Magistrate constituted a subcommittee on 26.04.2013 consisting of a Councillor, Thrissur Corporation, Environmental Engineer, KSPCB, Technical Assistant, Office of DMO, Junior Health Inspector, Thrissur Corporation, two representatives from Poura Samithi and two representatives of Industrial Association

and the subcommittee found that all the industries had provided a tank for storage of treated water and permanent facility for the reuse of treated effluent and hence recommended to revoke closure order pertaining to the units.

8. That subsequently, the District Magistrate vide orders dated 03.05.2013 and 30.07.2013, permitted the industrial units to operate subject to conditions. That the said orders were challenged before the Hon'ble High Court and the Court inter alia held that the industries shall be allowed to function on a trial basis and that the District Magistrate shall evaluate the situation before final disposal of the matter.
9. That pursuant to which, the District Magistrate, vide orders dated 06.03.2014 and 05.06.2014, allowed the functioning of the industrial units including our unit, on satisfaction that the units were compliant with the pollution control measures. Thus from the above narrated facts it is clear that this unit as well as other units were allowed to function only after a detailed monitoring to ensure that the units have put in place necessary measures to prevent any pollution and that the units are not indulging in any polluting activity.
10. We wish to state that in such backdrop, an Application was filed before the Hon'ble NGT in OA No. 20 of 2016, alleging that toxic effluents are discharged by the unit into the waterbodies. That on 20.02.2022, after several hearings and inconclusive reports with respect to the veracity of the allegation, the Full Bench of the Hon'ble NGT, had passed a final order, inter alia holding as follows :

*"7. Accordingly, we constitute a Joint Committee of Senior Officer of CPCB, Member Secretary, State PCB, Director*

*Environment, State of Kerala and District Magistrate, Thrissur to ascertain the compliance status in respect of each of the units within three months and take action to close the polluting units, as per law. If the units are found compliance, the Committee may ascertain the period of past violations, **atleast from the date of filing of this application till compliance...**"*

11. That pursuant to which, the Joint Committee constituted for this purpose submitted its report dated 08.02.2023, in which with respect to the allegation of toxic effluents being discharged by the unit, it has observed as follows :

*"Though there are possibilities of spillage pilferage in many respondent industries, with this assessment it is not possible to link the presence of heavy metals in well water with the unauthorised discharge from the respondent units. Moreover, metals like iron, manganese and zinc are detected in a few wells which could be from geogenic sources. Ollur is also known for its traditional clay bricks/tile industries due to the abundant clay soil in the low lying fields and the clay soil is rich in manganese ,zinc and Acidic.*

**6.0 Finding and suggestions of the Joint Committee**

*IV. From the assessment carried out, nickel and copper contamination in two of the open wells cannot be linked to the respondent SSI units as there are many other small units processing metals and alloys. There are several service centers and other commercial units in the vicinity."*

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14. We wish to state that the present show cause notice issued pursuant to the alleged compensation assessed in the above said report of the Joint Committee, is opposed and denied, since the Joint committee has acted mechanically & arbitrarily beyond the powers vested in it by the Hon'ble tribunal and has acted contrary to the directions issued. The Joint Committee ought to have considered the facts and circumstances of the subject matter while acting in furtherance of the directions of the Hon'ble Tribunal. We wish to state that, even as per the report of the Joint Committee, the allegations of discharge cannot

be linked to the unit and there is no assessment of environment degradation caused by the unit per se and hence, no environmental compensation could be envisaged.

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In view of the above, we hereby kindly request you to recall the show cause notice dated 04.04.2023, on considering the above reply and do the needful in this regard. It is further requested to provide us

with an opportunity for personal hearing and to produce additional documents, in the event of this reply not found satisfactory.

Thanking you.

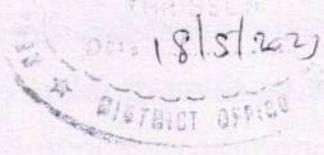
Yours sincerely

For M/s Golden View Plating



Shiji Geevar

**GOLDEN VIEW PLATING**  
Industrial Estate  
Near Association Building  
Ollur, Thrissur - 680 306



DATE : 12.05.2023

To

- 1) The Chairman,  
KERALA STATE POLLUTION CONTROL BOARD,  
Pattom P.O,  
Thiruvananthapuram - 695 004.
- 2) The Chief Environmental Engineer,  
KERALA STATE POLLUTION CONTROL BOARD  
Regional Office,  
Ernakulam.
- 3) The Chief Environmental Engineer,  
KERALA STATE POLLUTION CONTROL BOARD  
District Office,  
Thrissur.

Sir/Madam,

Sub : Reply to show cause notice - Reg.

- Ref : 1) SCN bearing no.  
PCB/HO/EE1/GEN/EC/2023/(9) dated  
04.04.2023
- 2) Preliminary Reply issued by the unit dated  
27.04.2023

*AE* We are in receipt of your show cause notice dated 04.04.2023 bearing no.  
PCB/HO/EE1/GEN/EC/2023/(9) and wish to reply to you as follows :

1. That we have perused the contents of the show cause notice and contentions raised thereunder.
2. That with respect to the violations alleged for the period from 23.07.2012 and 27.07.2013 and environmental compensation assessed for the said violation mentioned in the notice, we had issued a reply dated 27.04.2023 requesting 15 days time to complete

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*18-5-2023*

our process of collecting the necessary documents to show cause as to why action should not be taken against our unit.

3. Pursuant to our earlier reply, we are hereby issuing this present detailed reply to the show cause notice dated 04.04.2023 as follows.
4. At the outset, we hereby deny all the allegations and averments made in the Show cause notice except those that are specifically admitted hereunder. The averments/statements made herein are without prejudice to each other.
5. We wish to state that we are an Electro-Plating unit and a micro scale enterprise covered under the Micro, Small And Medium Enterprises Development Act, 2006 (MSMED, Act 2006) and established in the year 2013. We state that we have obtained all the requisite approvals, licenses and permissions to operate the unit, from the statutory authorities without any default till date.
6. We state that the unit is the sole means of livelihood for our families. We are law abiding citizens with a bonafide intention of running our business in compliance with all applicable legal and regulatory requirements. We are aware of our responsibilities towards maintaining a pollution free environment.
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and the subcommittee found that all the industries had provided a tank for storage of treated water and permanent facility for the reuse of treated effluent and hence recommended to revoke closure order pertaining to the units.

8. That subsequently, the District Magistrate vide orders dated 03.05.2013 and 30.07.2013, permitted the industrial units to operate subject to conditions. That the said orders were challenged before the Hon'ble High Court and the Court inter alia held that the industries shall be allowed to function on a trial basis and that the District Magistrate shall evaluate the situation before final disposal of the matter.
9. That pursuant to which, the District Magistrate, vide orders dated 06.03.2014 and 05.06.2014, allowed the functioning of the industrial units including our unit, on satisfaction that the units were compliant with the pollution control measures. Thus from the above narrated facts it is clear that this unit as well as other units were allowed to function only after a detailed monitoring to ensure that the units have put in place necessary measures to prevent any pollution and that the units are not indulging in any polluting activity.
10. We wish to state that in such backdrop, an Application was filed before the Hon'ble NGT in OA No. 20 of 2016, alleging that toxic effluents are discharged by the unit into the waterbodies. That on 20.02.2022, after several hearings and inconclusive reports with respect to the veracity of the allegation, the Full Bench of the Hon'ble NGT, had passed a final order, inter alia holding as follows :

*"7. Accordingly, we constitute a Joint Committee of Senior Officer of CPCB, Member Secretary, State PCB, Director*

*Environment, State of Kerala and District Magistrate, Thrissur to ascertain the compliance status in respect of each of the units within three months and take action to close the polluting units, as per law. If the units are found compliance, the Committee may ascertain the period of past violations, **atleast from the date of filing of this application till compliance...**"*

11. That pursuant to which, the Joint Committee constituted for this purpose submitted its report dated 08.02.2023, in which with respect to the allegation of toxic effluents being discharged by the unit, it has observed as follows :

*"Though there are possibilities of spillage pilferage in many respondent industries, with this assessment it is not possible to link the presence of heavy metals in well water with the unauthorised discharge from the respondent units. Moreover, metals like iron, manganese and zinc are detected in a few wells which could be from geogenic sources. Ollur is also known for its traditional clay bricks/tile industries due to the abundant clay soil in the low lying fields and the clay soil is rich in manganese ,zinc and Acidic.*

...

**6.0 Finding and suggestions of the Joint Committee**

*IV. From the assessment carried out, nickel and copper contamination in two of the open wells cannot be linked to the respondent SSI units as there are many other small units processing metals and alloys. There are several service centers and other commercial units in the vicinity."*

12. That in view of the above findings, it is clear that the violations as alleged in the said application regarding the discharge of effluents,

could not be linked to the unit as observed by the Joint Committee Report.

13. However, the Joint Committee, in its report and in the show cause notice under reference, has grossly failed to appreciate the fact that there is cogent evidence to show that the unit has caused harm to the environment. The Joint Committee also should have taken cognizance of the fact that unit is an electroplating unit and as such is not carrying out any inherently dangerous industry which poses a potential threat to environment or people in the surrounding areas. Further, it is arbitrary to impose the cost of restoration/compensation on the unit in the absence of cogent evidence that the unit has caused damage to the environment. Without prejudice to the above, the amount of compensation fixed is in total disregard to the size of operations & turnover of the unit and hence is grossly disproportionate. The Joint Committee also failed to consider the fact that the unit has contributed to providing of water to the surrounding areas as consented before the Hon'ble High Court of Kerala solely as a matter of goodwill. The Joint Committee, in its anxiousness to comply with the directions of the Hon'ble Tribunal has misconstrued the directions of the Hon'ble Tribunal and arbitrarily issued the show cause notice.
14. We wish to state that the present show cause notice issued pursuant to the alleged compensation assessed in the above said report of the Joint Committee, is opposed and denied, since the Joint committee has acted mechanically & arbitrarily beyond the powers vested in it by the Hon'ble tribunal and has acted contrary to the directions issued. The Joint Committee ought to have considered the facts and circumstances of the subject matter while acting in furtherance of the directions of the Hon'ble Tribunal. We wish to state that, even as per the report of the Joint Committee, the allegations of discharge cannot

be linked to the unit and there is no assessment of environment degradation caused by the unit per se and hence, no environmental compensation could be envisaged.

15. We wish to further state that the show cause notice, apart from being arbitrarily issued in complete violation to the directions of the Hon'ble Tribunal, is wholly devoid of any specific allegation or averment, as to what is the exact violation or damage caused by the unit or on what exact basis the environmental compensation has been assessed by the Joint Committee and as such, in the absence of the same, the show cause notice and the Environmental compensation assessed and imposed, lack any merit and is invalid.
16. We wish to state that the show cause notice imposing compensation, has been passed devoid of any powers or sanction accorded to the Board, under any of the Statutes or laws in force and as such, the entirety of the proceedings is ultra vires, arbitrary and illegal and hence the Appellant is aggrieved by the impugned order and challenging the same on the grounds mentioned hereunder. Assessment of compensation in the absence of a finding that the unit has caused environmental degradation is not sustainable.
17. We wish to state that the unit has installed adequate safety measures in the unit and is compliant with all the requisite pollution control measures and has not caused any pollution or environmental damage till date. It is also stated that, in any event, the amount of compensation claimed is arbitrary, disproportional and in negation of various directions issued by the Hon'ble Supreme Court in this regard.

In view of the above, we hereby kindly request you to recall the show cause notice dated 04.04.2023, on considering the above reply and do the needful in this regard. It is further requested to provide us

with an opportunity for personal hearing and to produce additional documents, in the event of this reply not found satisfactory.

Thanking you.

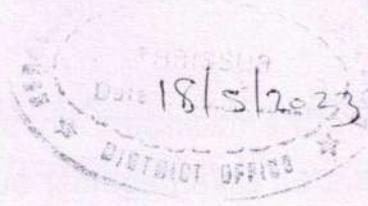
Yours sincerely

For M/s Two Star Designs Gold Covering

Sunil P.V



TWO STARS DESIGNS  
GOLD COVERING  
Major Industrial Estate  
Ollur, Thrissur - 680 306



DATE : 12.05.2023

To

- 1) The Chairman,  
KERALA STATE POLLUTION CONTROL BOARD,  
Pattom P.O,  
Thiruvananthapuram - 695 004.
- 2) The Chief Environmental Engineer,  
KERALA STATE POLLUTION CONTROL BOARD  
Regional Office,  
Ernakulam.
- 3) The Chief Environmental Engineer,  
KERALA STATE POLLUTION CONTROL BOARD  
District Office,  
Thrissur.

Sir/Madam,

Sub : Reply to show cause notice - Reg.

Ref : 1) SCN bearing no.  
PCB/HO/EE1/GEN/EC/2023/(10) dated  
04.04.2023

2) Preliminary Reply issued by the unit dated  
27.04.2023

We are in receipt of your show cause notice dated 04.04.2023 bearing no.  
PCB/HO/EE1/GEN/EC/2023/(10) and wish to reply to you as follows :

1. That we have perused the contents of the show cause notice and contentions raised thereunder.

That with respect to the violations alleged for the period from 23.07.2012 and 27.07.2013 and environmental compensation assessed for the said violation mentioned in the notice, we had issued a reply dated 27.04.2023 requesting 15 days time to complete

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Q  
18/58780  
18.5.2023

our process of collecting the necessary documents to show cause as to why action should not be taken against our unit.

3. Pursuant to our earlier reply, we are hereby issuing this present detailed reply to the show cause notice dated 04.04.2023 as follows.
4. At the outset, we hereby deny all the allegations and averments made in the Show cause notice except those that are specifically admitted hereunder. The averments/statements made herein are without prejudice to each other.
5. We wish to state that we are an Electro-Plating unit and a micro scale enterprise covered under the Micro, Small And Medium Enterprises Development Act, 2006 (MSMED, Act 2006) and established in the year 2012. We state that we have obtained all the requisite approvals, licenses and permissions to operate the unit, from the statutory authorities without any default till date.
6. We state that the unit is the sole means of livelihood for our families. We are law abiding citizens with a bonafide intention of running our business in compliance with all applicable legal and regulatory requirements. We are aware of our responsibilities towards maintaining a pollution free environment.
7. We wish to state that pursuant to a complaint dated 16.07.2012, regarding pollution of water in the wells in the Ollur industrial estate, an enquiry was conducted in the units, by the District Collector on 23.07.2012. The District Magistrate constituted a subcommittee on 26.04.2013 consisting of a Councillor, Thrissur Corporation, Environmental Engineer, KSPCB, Technical Assistant, Office of DMO, Junior Health Inspector, Thrissur Corporation, two representatives from Poura Samithi and two representatives of Industrial Association

and the subcommittee found that all the industries had provided a tank for storage of treated water and permanent facility for the reuse of treated effluent and hence recommended to revoke closure order pertaining to the units.

8. That subsequently, the District Magistrate vide orders dated 03.05.2013 and 30.07.2013, permitted the industrial units to operate subject to conditions. That the said orders were challenged before the Hon'ble High Court and the Court inter alia held that the industries shall be allowed to function on a trial basis and that the District Magistrate shall evaluate the situation before final disposal of the matter.
9. That pursuant to which, the District Magistrate, vide orders dated 06.03.2014 and 05.06.2014, allowed the functioning of the industrial units including our unit, on satisfaction that the units were compliant with the pollution control measures. Thus from the above narrated facts it is clear that this unit as well as other units were allowed to function only after a detailed monitoring to ensure that the units have put in place necessary measures to prevent any pollution and that the units are not indulging in any polluting activity.
10. We wish to state that in such backdrop, an Application was filed before the Hon'ble NGT in OA No. 20 of 2016, alleging that toxic effluents are discharged by the unit into the waterbodies. That on 20.02.2022, after several hearings and inconclusive reports with respect to the veracity of the allegation, the Full Bench of the Hon'ble NGT, had passed a final order, inter alia holding as follows :

*"7. Accordingly, we constitute a Joint Committee of Senior Officer of CPCB, Member Secretary, State PCB, Director*

*Environment, State of Kerala and District Magistrate, Thrissur to ascertain the compliance status in respect of each of the units within three months and take action to close the polluting units, as per law. If the units are found compliance, the Committee may ascertain the period of past violations, **atleast from the date of filing of this application till compliance...**"*

11. That pursuant to which, the Joint Committee constituted for this purpose submitted its report dated 08.02.2023, in which with respect to the allegation of toxic effluents being discharged by the unit, it has observed as follows :

*"Though there are possibilities of spillage pilferage in many respondent industries, with this assessment it is not possible to link the presence of heavy metals in well water with the unauthorised discharge from the respondent units. Moreover, metals like iron, manganese and zinc are detected in a few wells which could be from geogenic sources. Ollur is also known for its traditional clay bricks/tile industries due to the abundant clay soil in the low lying fields and the clay soil is rich in manganese ,zinc and Acidic.*

...

**6.0 Finding and suggestions of the Joint Committee**

*IV. From the assessment carried out, nickel and copper contamination in two of the open wells cannot be linked to the respondent SSI units as there are many other small units processing metals and alloys. There are several service centers and other commercial units in the vicinity."*

12. That in view of the above findings, it is clear that the violations as alleged in the said application regarding the discharge of effluents,

could not be linked to the unit as observed by the Joint Committee Report.

13. However, the Joint Committee, in its report and in the show cause notice under reference, has grossly failed to appreciate the fact that there is cogent evidence to show that the unit has caused harm to the environment. The Joint Committee also should have taken cognizance of the fact that unit is an electroplating unit and as such is not carrying out any inherently dangerous industry which poses a potential threat to environment or people in the surrounding areas. Further, it is arbitrary to impose the cost of restoration/compensation on the unit in the absence of cogent evidence that the unit has caused damage to the environment. Without prejudice to the above, the amount of compensation fixed is in total disregard to the size of operations & turnover of the unit and hence is grossly disproportionate. The Joint Committee also failed to consider the fact that the unit has contributed to providing of water to the surrounding areas as consented before the Hon'ble High Court of Kerala solely as a matter of goodwill. The Joint Committee, in its anxiousness to comply with the directions of the Hon'ble Tribunal has misconstrued the directions of the Hon'ble Tribunal and arbitrarily issued the show cause notice.
14. We wish to state that the present show cause notice issued pursuant to the alleged compensation assessed in the above said report of the Joint Committee, is opposed and denied, since the Joint committee has acted mechanically & arbitrarily beyond the powers vested in it by the Hon'ble tribunal and has acted contrary to the directions issued. The Joint Committee ought to have considered the facts and circumstances of the subject matter while acting in furtherance of the directions of the Hon'ble Tribunal. We wish to state that, even as per the report of the Joint Committee, the allegations of discharge cannot

be linked to the unit and there is no assessment of environment degradation caused by the unit per se and hence, no environmental compensation could be envisaged.

15. We wish to further state that the show cause notice, apart from being arbitrarily issued in complete violation to the directions of the Hon'ble Tribunal, is wholly devoid of any specific allegation or averment, as to what is the exact violation or damage caused by the unit or on what exact basis the environmental compensation has been assessed by the Joint Committee and as such, in the absence of the same, the show cause notice and the Environmental compensation assessed and imposed, lack any merit and is invalid.
16. We wish to state that the show cause notice imposing compensation, has been passed devoid of any powers or sanction accorded to the Board, under any of the Statutes or laws in force and as such, the entirety of the proceedings is ultra vires, arbitrary and illegal and hence the Appellant is aggrieved by the impugned order and challenging the same on the grounds mentioned hereunder. Assessment of compensation in the absence of a finding that the unit has caused environmental degradation is not sustainable.
17. We wish to state that the unit has installed adequate safety measures in the unit and is compliant with all the requisite pollution control measures and has not caused any pollution or environmental damage till date. It is also stated that, in any event, the amount of compensation claimed is arbitrary, disproportional and in negation of various directions issued by the Hon'ble Supreme Court in this regard.

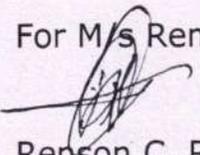
In view of the above, we hereby kindly request you to recall the show cause notice dated 04.04.2023, on considering the above reply and do the needful in this regard. It is further requested to provide us

with an opportunity for personal hearing and to produce additional documents, in the event of this reply not found satisfactory.

Thanking you.

Yours sincerely

For M/s Renu Gold Covering

  
Renson C .R

**RENU GOLD COVERING**  
**MAJOR INDUSTRIAL ESTATE**  
OLLUR

## Annexure - A6

### BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE, CHENNAI CIRCUIT BENCH

#### Application no.20 of 2016 (SZ)

Applicant(s) :: Sri. Sri. Santo P.L.,  
S/o P.D. Louis  
Pellissery House, Edakkunni &  
Others

Respondents :: The State of Kerala represented by  
the Chief Secretary & Others

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| Sl.No. | Description  | Page<br>No. |
|--------|--|-------------|
| 1      | Report filed by the Environmental Engineer, Fourth respondent as per the order dated 07.03.23 and 17.04.23 | 1-3         |

Dated this the 11<sup>th</sup> day of July, 2023



**M/s.REMA SMRITHI VK**  
**Standing counsel for KSPCB**

**Respondent 4**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Application no. OA 20 of 2016 (SZ)**

Applicant(s) : Mr. Santo P.L. Thrissur & others

Vs.

Respondents : The State of Kerala & Others

**REPORT FILED BY THE ENVIRONMENTAL ENGINEER,  
KERALA STATE POLLUTION CONTROL BOARD, DISTRICT  
OFFICE, THRISSUR, THE 4<sup>th</sup> RESPONDENT**

1. The Hon'ble NGT vide order dated 20.04.2022 has constituted a four member joint committee to ascertain the compliance status of units in SIDCO Industrial estate of Ollur, Thrissur . It was also directed in the order to assess compensation for such period of past violations and to recover it on polluter pays principle based on estimated cost of remediation and also taking in to account the deterrent factor, referable to the financial capacity of each of the units.
2. The joint committee conducted inspection on 16<sup>th</sup> and 17<sup>th</sup> of June 2022 to all the 13 respondent units and a detailed report was filed before the Hon'ble NGT. As it was directed to assess the environmental compensation for past violation also, the committee had assessed and reported the environmental compensation for 12 units as furnished in the table below.

| Sl.No | Name of industry                                       | Environmental compensation<br>Amount (Rupees) |
|-------|--|---|
| 1     | Bee Pee Gold Imitations                                | Rs.9,03,500/-                                 |
| 2     | Indu Ornaments   | Rs.9,03,500/-                                 |
| 3     | Aiswarya Gold covering<br>(formerly Mini Job<br>Works) | Rs.9,03,500/-                                 |
| 4     | Renu Gold Covering                                     | Rs.9,03,500/-                                 |
| 5     | Dot Engineers  | Rs.9,03,500/-                                 |
| 6     | Rajeshkumar<br>Electroplating                          | Rs.9,03,500/-                                 |
| 7     | Golden View Plating                                    | Rs.9,03,500/-                                 |
| 8     | Two Star Designs Gold<br>Covering                      | Rs.9,03,500/-                                 |
| 9     | Pee Gee Gold Covering                                  | Rs.9,03,500/-                                 |
| 10    | Honest Electrocolouring                                | Rs.9,03,500/-                                 |
| 11    | Three star Electroplating                              | Rs.9,03,500/-                                 |
| 12    | Bright Precured System II                              | Rs. 15,37,250/-                               |

3. Based on recommendation of the joint committee, the Chairman of the Board issued notices to all the 12 units on 04.04.2023 directing them to show cause reasons, if any for not remitting the said amount towards environmental compensation. Copies of the notices are attached as **Annexure 1**. The 12 units submitted their reply requesting a time period of 15 days to submit a detailed comprehensive reply as it requires verification of old documents since the compensation was levied for past violations. Detailed replies were submitted by all the 12 units requesting for hearing. Copies of the replies are attached as **Annexure 2**. Meanwhile the Chairman of the Board had been relieved of his duties on completion of his term on 30.06.2023. New Chairman has not been posted yet. Necessary action will be taken once the new Chairman assumes office.
4. It is submitted that inspection was conducted on 19.06.2023 and it was observed that the units are complying with the consent conditions. All the 13 respondent units are having valid Consent of the Board.

5. It is humbly submitted that further actions in this regard will be taken as soon as the new Chairman assumes office.

*Dated this the 11<sup>th</sup> day of July, 2023*

**FOURTH RESPONDENT**

## Annexure - A7

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,  
CHENNAI CIRCUIT BENCH  
APPLICATION NO.20 OF 2016(SZ)

Applicant(s) :: Sri. Santo P.L.,  
S/o. P.D Louis  
Pellissery House, Edakunni  
& Others

Respondents :: The State of Kerla represented by  
the Chief Secretary & Others

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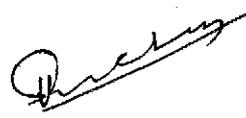
### INDEX

| Sl No | Description   | Page No. |
|-------|---|----------|
| 1     | Report filed by the Environmental Engineer, Fourth respondent as per the order dated 12.10.2023 | 1-3      |

Dated this the 29<sup>th</sup> day of November, 2023.



Ms. Rema Smrithi VK  
Standing Counsel for KSPCB

**FOURTH RESPONDENT**

**SUCIITRA V.  
Environmental Engineer**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN  
ZONE, CHENNAI**

**Application no. OA 20 of 2016 (SZ)**

Applicant(s) : Mr. Santo P.L. Thrissur & others

Vs.

Respondents : The State of Kerala & Others

**REPORT FILED BY THE ENVIRONMENTAL ENGINEER,  
KERALA STATE POLLUTION CONTROL BOARD,  
DISTRICT OFFICE, THRISSUR, THE 4<sup>th</sup> RESPONDENT**

1. In compliance with the order of the Hon'ble NGT dated 12.10.2023, inspection was conducted to the 13 respondent units at the SIDCO, Industrial Estate, Ollur on 13.11.2023. Of the 13 units, M/s Bright & Company and M/s Bright Precured System 2 have closed down, so only 11 units were operational. All the units are having valid Consent to Operate of the Board.

The effluent treatment plants in these units were functional. Each effluent treatment plant consists of a collection tank, chemical addition cum settling tank, filter feed tank, pressure sand filter, activated carbon filter and treated water tank. Facility for reusing the treated water in the process were provided in all the units. Also facilities for collection and storage of sludge were provided. The sludge is disposed through the common hazardous waste storage and disposal facility at Ernakulam operated by Kerala Enviro Infrastructure Limited. The treated effluent samples were collected from all the units and forwarded to Central Laboratory of the Board at Ernakulam for the analysis of Nickel and Lead.

2. In reply to the notice directing to show cause why the Environmental Compensation shall not be levied, the units requested for a hearing and hence a hearing was conducted on 17.08.2023. As decided in the hearing, the 12 respondent units submitted letter from the Estate Manger SIDCO and bills incurred towards water supply in the locality. As per the letter of Estate Manager SIDCO, the units were directed to close down on 06.02.2013 and they have also confirmed that the units had shut down and were not operational from 06.02.2013 until the restart orders of the District Collector. So the assessment period which was taken from 23.07.2012 – 27.04.2013 (278 days) was changed to 23.07.2012-6.02.2013, ie 198 days.
3. With regard to water supply, an amount of Rs. 12,37,000/- was incurred for the period from 25.02.2017 to 30.10.2017. The water was distributed by two tanker lorry agencies for which FSSAI registration was submitted for only one. Excluding the water supply amount for that vehicle agency, the amount, when equally divided between the 12 units comes to Rs.1,02,083/-. So the revised assessment of environmental compensation, considering the above factors are furnished in the table below.

| SL No. | Unit                                   | Revised EC   |
|--------|--|--------------|
| 1      | Honest Electro Colouring               | Rs.5,41,417/ |
| 2      | Dot Engineers                          | Rs.5,41,417/ |
| 3      | Indu Ornaments                         | Rs.5,41,417/ |
| 4      | Renu Gold covering                     | Rs.5,41,417/ |
| 5      | Two star design Gold covering          | Rs.5,41,417/ |
| 6      | Pee Gee Gold covering                  | Rs.5,41,417/ |
| 7      | Bee Pee Gold covering                  | Rs.5,41,417/ |
| 8      | Rajesh kumar Electro plating           | Rs.5,41,417/ |
| 9      | Mini Job Works(Aiswarya Gold Covering) | Rs.5,41,417/ |

|    |                             |                                |
|----|-----------------------------|--------------------------------|
| 10 | Golden view Plating         | Rs.5,41,417/                   |
| 11 | Three Star Electro plating  | Rs.5,41,417/                   |
| 12 | Bright & Precured systems 2 | Rs.11,75,167 /-(541417+633750) |

4. It is humbly submitted that the environmental compensation as detailed above have been levied vide letter no KSPCB/977/2023-EE-1 dated 28.11.2023 of the Chairman of the Board. True copy of the letters are marked and produced herewith as Annexure R4 (a).

*Dated this the 29<sup>th</sup> day of November 2023*



**FOURTH RESPONDENT**

**SUCHITRA V.  
Environmental Engineer**

## Annexure - A8

☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151  
e-mail: [chn.kspcb@gov.in](mailto:chn.kspcb@gov.in); [ms.kspcb@gov.in](mailto:ms.kspcb@gov.in) FAX: 2318152 web: [kspcb.kerala.gov.in](http://kspcb.kerala.gov.in)



KERALA STATE POLLUTION CONTROL BOARD  
കേരളസംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004  
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004



KSPCB/977/2023-EE-1

Date:28/11/2023

### DIRECTION UNDER ENVIRONMENT (PROTECTION) ACT, 1986

Sub: Levying of Environmental Compensation in connection with O.A No.  
20/2016- reg.

- Ref: 1) Letter no. PCB/RO-EKM/GEN-333/22/ dated 23/03/2023.  
2) Order of the Hon'ble NGT dated 07/03/2023.  
3) Show Cause Notice PCB/HO/EE1/GEN/EC/2023/(1) dated 04/04/2023.  
4) Reply to Show Cause Notice dated 12/05/2023.  
5) Minutes of hearing held in connection with O.A No. 20/2016 on  
17/08/2023  
6. Letter No. PCB/TSR/GEN/192/2022 dated 09/10/2023.  
7. Email from Chief Environmental Engineer, Regional Office, Ernakulam  
received on 11/10/2023.

WHEREAS M/s. Aiswarya Gold Covering, Major Industrial Estate, Ollur, Thrissur, Kerala comes under the purview of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, and Environment (Protection) Act, 1986 and is bound to comply the conditions thereunder;

WHEREAS by the order of the Hon'ble NGT dated 20/02/2022 in OA. No. 20/2016 (SZ), against the pollution caused by certain electroplating industrial units, a joint committee comprising of Sri. Reji Joseph, Additional District Magistrate, Thrissur, Dr. Deepesh V, Scientist C, Central Pollution Control Board, Regional Directorate, Bangaluru, Sri. Baburajan P.K, Chief Environmental

Engineer, Kerala State Pollution Control Board, Regional Office, Ernakulam and Sri. Kalaiarasan P, Environmental Engineer, Directorate of Environment and Climate change (DoECC), Govt. of Kerala, Thiruvananthapuram was constituted to ascertain the compliance status of the above electro plating units operating in Thrissur district;

WHEREAS as per the aforementioned order of Hon'ble NGT the committee was directed to ascertain the period of past violation and to calculate Environmental Compensation for the period;

WHEREAS a common complaint against the electroplating units in SIDCO industrial estate at Ollur, Thrissur was received from the Edakkunni Poura Samithi on 16/07/2012;

WHEREAS enquiry was conducted from District Office, of Board at Thrissur on 23/07/2012 and 27/07/2012;

WHEREAS the unit was found to be operating without obtaining Consent to Operate from the Board;

WHEREAS the unit has not provided adequate pollution control measures;

WHEREAS the District Collector constituted a monitoring committee to look in to the matter.

WHEREAS based on the recommendation of the committee, the District collector directed vide order No.C3-600051/2012 dated 27/04/2013 to close down the operation of the unit;

WHEREAS the period from the date of observing the violation i.e the date of inspection (23/07/2012) until the date of closure by the order of District Collector (27/04/2013) was taken as the period of past violation;

WHEREAS the Joint Committee has assessed the Environmental Compensation as per the CPCB guidelines as mentioned below;

$$EC = PI * N * R * S * LF$$

where PI Pollution index of industrial sector = 65

(being a small scale industry having only water pollution potential)

N=Number of days of violation = 278 days (from 23/07/2012 to 27/04/2013)

R. A factor in Rupees for EC = 100 (as the unit is a small scale red category unit)

S. Factor for scale of operation = 0.5 (being a small scale unit)

LF: Location factor = 1 (for population less than 1 million)

Hence,  $EC = 65 * 278 * 100 * 0.5 * 1 = \text{Rs. } 9, 03, 500/-$  (Nine Lakhs Three Thousand and five hundred rupees only)

WHEREAS the Chief Environmental Engineer, Regional Office, Ernakulam vide reference cited 1<sup>st</sup>, has forwarded the letter from Environmental Engineer, District Office, Thrissur, reporting the Environmental Compensation assessed by the Joint Committee, with a recommendation to levy the Environmental Compensation;

WHEREAS Hon'ble NGT vide order cited 2<sup>nd</sup> has directed Board to file the action taken report;

WHEREAS vide letter under reference 3 you were directed to show cause as to why the above Environmental Compensation shall not be levied on you;

WHEREAS you had submitted reply to show cause notice vide letter under reference (4) requesting to conduct a hearing;

WHEREAS a hearing was held on 17/08/2023 and it was decided in the hearing to recalculate the Environmental Compensation;

WHEREAS it was informed in the hearing that though stop memo was issued by the District Collector on 27/04/2013, the units had actually stopped operation on 06/02/2013 itself as per the stop memo issued by SIDCO;

WHEREAS the units had submitted the letter from SIDCO at District Office of the Board in proof of the above;

WHEREAS in light of the above, as per minutes cited (5), the period from 06/02/2013 to 27/04/2013 may be exempted while calculating the number of days of violation;

WHEREAS it was also decided in the hearing to waive the amount spent by the units towards water supply in the area through FSSAI registered tanker lorries, from the Environmental Compensation calculated;

WHEREAS the supporting documents in proof of the above were submitted by the units at the District Office of the Board at Thrissur;

WHEREAS Environmental Engineer, District Office, Thrissur has verified the documents, reassessed the Environmental Compensation and reported the same vide letter under reference (6);

WHEREAS Chief Environmental Engineer, Regional Office, Ernakulam has recommended to levy the above Environmental Compensation as calculated below;

$EC = PI * N * R * S * LF$  - cost incurred in water supply

where PI Pollution index of industrial sector = 65

(being a small scale industry having only water pollution potential)

N = Number of days of violation = 198 days (from 23/07/2012 to 06/02/2013)

R. A factor in Rupees for EC = 100 (as the unit is a small scale red category unit)

S. Factor for scale of operation = 0.5 (being a small scale unit)

LF: Location factor = 1 (for population less than 1 million)

Hence,  $EC = 65 * 198 * 100 * 0.5 * 1 = 1,02,083 = \text{Rs. } 5,41,417/-$  (Five Lakhs forty one thousand four hundred and seventeen rupees only)

NOW THEREFORE in exercise of the powers vested under Section 5 of Environment (Protection) Act, 1986, you are hereby directed to remit the amount of Rs. 5,41,417/- (Five Lakhs forty one thousand four hundred and seventeen rupees only) as Environmental Compensation in accordance with the Orders of

Hon'ble National Green Tribunal and "Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund" developed by the CPCB. The amount shall be remitted to Board's Environmental Protection Fund (Account No.67366954329 at SBI, Pattom LIC Junction Branch (IFSC SBIN 0070212)



CHAIRMAN

To ✓

M/s. Aiswarya Gold Covering  
Major Industrial Estate,  
Ollur P.O, Thrissur, PIN- 680306

Copy to:

- 1) The Chief Environmental Engineer,  
Regional Office, Ernakulam
- 2) The Environmental Engineer,  
District Office, Thrissur
- 3) Senior Environmental Engineer 1, Legal section, Head Office

☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151  
e-mail: [chn.kspcb@gov.in](mailto:chn.kspcb@gov.in); [ms.kspcb@gov.in](mailto:ms.kspcb@gov.in) FAX: 2318152 web: [kspcb.kerala.gov.in](http://kspcb.kerala.gov.in)



KERALA STATE POLLUTION CONTROL BOARD  
കേരളസംസ്ഥാനതല മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004  
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004



KSPCB/977/2023-EE-1

Date:28/11/2023

**DIRECTION UNDER ENVIRONMENT (PROTECTION) ACT, 1986**

Sub: Levying of Environmental Compensation in connection with O.A No.  
20/2016- reg.

- Ref: 1) Letter no. PCB/RO-EKM/GEN-333/22/ dated 23/03/2023.  
2) Order of the Hon'ble NGT dated 07/03/2023.  
3) Show Cause Notice PCB/HO/EE1/GEN/EC/2023/(1) dated 04/04/2023.  
4) Reply to Show Cause Notice dated 12/05/2023.  
5) Minutes of hearing held in connection with O.A No. 20/2016 on  
17/08/2023.  
6. Letter No. PCB/TSR/GEN/192/2022 dated 09/10/2023.  
7. Email from Chief Environmental Engineer, Regional Office, Ernakulam  
received on 11/10/2023.

WHEREAS M/s. Dot Engineering, Major Industrial Estate, Ollur, Thrissur, Kerala comes under the purview of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, and Environment (Protection) Act, 1986 and is bound to comply the conditions thereunder;

WHEREAS by the order of the Hon'ble NGT dated 20/02/2022 in OA. No. 20/2016 (SZ), against the pollution caused by certain electroplating industrial units, a joint committee comprising of Sri. Reji Joseph, Additional District Magistrate, Thrissur, Dr. Deepesh V, Scientist C, Central Pollution Control Board, Regional Directorate, Bangaluru, Sri. Baburajan P.K, Chief Environmental Engineer, Kerala State Pollution Control Board, Regional Office, Ernakulam and

Sri. Kalaiarasan P, Environmental Engineer, Directorate of Environment and Climate change (DoECC), Govt. of Kerala, Thiruvananthapuram was constituted to ascertain the compliance status of the above electro plating units operating in Thrissur district;

WHEREAS as per the aforementioned order of Hon'ble NGT the committee was directed to ascertain the period of past violation and to calculate Environmental Compensation for the period;

WHEREAS a common complaint against the electroplating units in SIDCO industrial estate at Ollur, Thrissur was received from the Edakkunni Poura Samithi on 16/07/2012;

WHEREAS enquiry was conducted from District Office, of Board at Thrissur on 23/07/2012 and 27/07/2012;

WHEREAS the unit was found to be operating without obtaining Consent to Operate from the Board;

WHEREAS the unit has not provided adequate pollution control measures;

WHEREAS the District Collector constituted a monitoring committee to look in to the matter.

WHEREAS based on the recommendation of the committee, the District collector directed vide order No.C3-600051/2012 dated 27/04/2013 to close down the operation of the unit;

WHEREAS the period from the date of observing the violation i.e the date of inspection (23/07/2012) until the date of closure by the order of District Collector (27/04/2013) was taken as the period of past violation;

WHEREAS the Joint Committee has assessed the Environmental Compensation as per the CPCB guidelines as mentioned below;

$$EC = PI * N * R * S * LF$$

where PI Pollution index of industrial sector = 65

(being a small scale industry having only water pollution potential)

N=Number of days of violation = 278 days (from 23/07/2012 to 27/04/2013)

R. A factor in Rupees for EC = 100 (as the unit is a small scale red category unit)

S. Factor for scale of operation = 0.5 (being a small scale unit)

LF: Location factor = 1 (for population less than 1 million)

Hence,  $EC = 65 * 278 * 100 * 0.5 * 1 = \text{Rs. } 9, 03, 500/-$  (Nine Lakhs Three Thousand and five hundred rupees only)

WHEREAS the Chief Environmental Engineer, Regional Office, Ernakulam vide reference cited 1<sup>st</sup>, has forwarded the letter from Environmental Engineer, District Office, Thrissur, reporting the Environmental Compensation assessed by the Joint Committee, with a recommendation to levy the Environmental Compensation;

WHEREAS Hon'ble NGT vide order cited 2<sup>nd</sup> has directed Board to file the action taken report;

WHEREAS vide letter under reference 3 you were directed to show cause as to why the above Environmental Compensation shall not be levied on you;

WHEREAS you had submitted reply to show cause notice vide letter under reference (4) requesting to conduct a hearing;

WHEREAS a hearing was held on 17/08/2023 and it was decided in the hearing to recalculate the Environmental Compensation;

WHEREAS it was informed in the hearing that though stop memo was issued by the District Collector on 27/04/2013, the units had actually stopped operation on 06/02/2013 itself as per the stop memo issued by SIDCO;

WHEREAS the units had submitted the letter from SIDCO at District Office of the Board in proof of the above;

WHEREAS in light of the above, as per minutes cited (5), the period from 06/02/2013 to 27/04/2013 may be exempted while calculating the number of days of violation;

WHEREAS it was also decided in the hearing to waive the amount spent by the units towards water supply in the area through FSSAI registered tanker lorries, from the Environmental Compensation calculated;

WHEREAS the supporting documents in proof of the above were submitted by the units at the District Office of the Board at Thrissur;

WHEREAS Environmental Engineer, District Office, Thrissur has verified the documents, reassessed the Environmental Compensation and reported the same vide letter under reference (6);

WHEREAS Chief Environmental Engineer, Regional Office, Ernakulam has recommended to levy the above Environmental Compensation as calculated below;

$EC = PI * N * R * S * LF$  - cost incurred in water supply

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(being a small scale industry having only water pollution potential)

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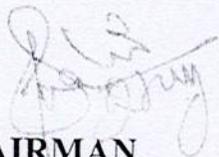
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Hence,  $EC = 65 * 198 * 100 * 0.5 * 1 = 1,02,083$  = Rs. 5,41,417/- (Five Lakhs forty one thousand four hundred and seventeen rupees only)

NOW THEREFORE in exercise of the powers vested under Section 5 of Environment (Protection) Act, 1986, you are hereby directed to remit the amount of Rs. 5,41,417/- (Five Lakhs forty one thousand four hundred and seventeen rupees only) as Environmental Compensation in accordance with the Orders of Hon'ble National Green Tribunal and "Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund" developed by the CPCB. The amount shall be remitted to Board's Environmental Protection Fund (Account No.67366954329 at SBI, Pattom LIC Junction Branch (IFSC SBIN 0070212)

  
**CHAIRMAN**

To ✓

M/s. Dot Engineering,  
Major Industrial Estate,  
Ollur P.O, Thrissur, PIN- 680306

Copy to:

- 1) The Chief Environmental Engineer,  
Regional Office, Ernakulam
- 2) The Environmental Engineer,  
District Office, Thrissur
- 3) Senior Environmental Engineer 1, Legal section, Head Office

☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151  
e-mail: [chn.kspcb@gov.in](mailto:chn.kspcb@gov.in); [ms.kspcb@gov.in](mailto:ms.kspcb@gov.in) FAX: 2318152 web: [kspcb.kerala.gov.in](http://kspcb.kerala.gov.in)



KERALA STATE POLLUTION CONTROL BOARD  
കേരളസംസ്ഥാന പരിസ്ഥിതികരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004  
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004



KSPCB/977/2023-EE-1

Date:28/11/2023

**DIRECTION UNDER ENVIRONMENT (PROTECTION) ACT, 1986**

Sub: Levying of Environmental Compensation in connection with O.A No.  
20/2016- reg.

- Ref: 1) Letter no. PCB/RO-EKM/GEN-333/22/ dated 23/03/2023.  
2) Order of the Hon'ble NGT dated 07/03/2023.  
3) Show Cause Notice PCB/HO/EE1/GEN/EC/2023/(1) dated 04/04/2023.  
4) Reply to Show Cause Notice dated 12/05/2023.  
5) Minutes of hearing held in connection with O.A No. 20/2016 on  
17/08/2023  
6. Letter No. PCB/TSR/GEN/192/2022 dated 09/10/2023.  
7. Email from Chief Environmental Engineer, Regional Office, Ernakulam  
received on 11/10/2023.

WHEREAS M/s. Golden View Plating, Major Industrial Estate, Ollur, Thrissur, Kerala comes under the purview of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, and Environment (Protection) Act, 1986 and is bound to comply the conditions thereunder;

WHEREAS by the order of the Hon'ble NGT dated 20/02/2022 in OA. No. 20/2016 (SZ), against the pollution caused by certain electroplating industrial units, a joint committee comprising of Sri. Reji Joseph, Additional District Magistrate, Thrissur, Dr. Deepesh V, Scientist C, Central Pollution Control Board, Regional Directorate, Bangaluru, Sri. Baburajan P.K, Chief Environmental Engineer, Kerala State Pollution Control Board, Regional Office, Ernakulam and Sri. Kalaiarasan P, Environmental Engineer, Directorate of Environment and Climate change (DoECC), Govt. of Kerala, Thiruvananthapuram was constituted

to ascertain the compliance status of the above electro plating units operating in Thrissur district;

WHEREAS as per the aforementioned order of Hon'ble NGT the committee was directed to ascertain the period of past violation and to calculate Environmental Compensation for the period;

WHEREAS a common complaint against the electroplating units in SIDCO industrial estate at Ollur, Thrissur was received from the Edakkunni Poura Samithi on 16/07/2012;

WHEREAS enquiry was conducted from District Office, of Board at Thrissur on 23/07/2012 and 27/07/2012;

WHEREAS the unit was found to be operating without obtaining Consent to Operate from the Board;

WHEREAS the unit has not provided adequate pollution control measures;

WHEREAS the District Collector constituted a monitoring committee to look in to the matter.

WHEREAS based on the recommendation of the committee, the District collector directed vide order No.C3-600051/2012 dated 27/04/2013 to close down the operation of the unit;

WHEREAS the period from the date of observing the violation i.e the date of inspection (23/07/2012) until the date of closure by the order of District Collector (27/04/2013) was taken as the period of past violation;

WHEREAS the Joint Committee has assessed the Environmental Compensation as per the CPCB guidelines as mentioned below;

$$EC = PI * N * R * S * LF$$

where PI Pollution index of industrial sector = 65

(being a small scale industry having only water pollution potential)

N=Number of days of violation = 278 days (from 23/07/2012 to 27/04/2013)

R. A factor in Rupees for EC = 100 (as the unit is a small scale red category unit)

S. Factor for scale of operation = 0.5 (being a small scale unit)

LF: Location factor = 1 (for population less than 1 million)

Hence, EC =  $65 * 278 * 100 * 0.5 * 1 = \text{Rs. } 9, 03, 500/-$  (Nine Lakhs Three Thousand and five hundred rupees only)

WHEREAS the Chief Environmental Engineer, Regional Office, Ernakulam vide reference cited 1<sup>st</sup>, has forwarded the letter from Environmental Engineer, District Office, Thrissur, reporting the Environmental Compensation assessed by the Joint Committee, with a recommendation to levy the Environmental Compensation;

WHEREAS Hon'ble NGT vide order cited 2<sup>nd</sup> has directed Board to file the action taken report;

WHEREAS vide letter under reference 3 you were directed to show cause as to why the above Environmental Compensation shall not be levied on you;

WHEREAS you had submitted reply to show cause notice vide letter under reference (4) requesting to conduct a hearing;

WHEREAS a hearing was held on 17/08/2023 and it was decided in the hearing to recalculate the Environmental Compensation;

WHEREAS it was informed in the hearing that though stop memo was issued by the District Collector on 27/04/2013, the units had actually stopped operation on 06/02/2013 itself as per the stop memo issued by SIDCO;

WHEREAS the units had submitted the letter from SIDCO at District Office of the Board in proof of the above;

WHEREAS in light of the above, as per minutes cited (5), the period from 06/02/2013 to 27/04/2013 may be exempted while calculating the number of days of violation;

WHEREAS it was also decided in the hearing to waive the amount spent by the units towards water supply in the area through FSSAI registered tanker lorries, from the Environmental Compensation calculated;

WHEREAS the supporting documents in proof of the above were submitted by the units at the District Office of the Board at Thrissur;

WHEREAS Environmental Engineer, District Office, Thrissur has verified the documents, reassessed the Environmental Compensation and reported the same vide letter under reference (6);

WHEREAS Chief Environmental Engineer, Regional Office, Ernakulam has recommended to levy the above Environmental Compensation as calculated below;

$EC = PI * N * R * S * LF$  - cost incurred in water supply

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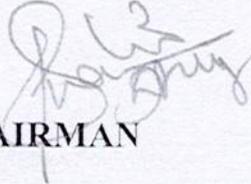
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Hence,  $EC = 65 * 198 * 100 * 0.5 * 1 = 1,02,083$  = Rs. 5,41,417/- (Five Lakhs forty one thousand four hundred and seventeen rupees only)

NOW THEREFORE in exercise of the powers vested under Section 5 of Environment (Protection) Act, 1986, you are hereby directed to remit the amount of Rs. 5,41,417/- (Five Lakhs forty one thousand four hundred and seventeen rupees only) as Environmental Compensation in accordance with the Orders of Hon'ble National Green Tribunal and "Methodology for Assessing

Environmental Compensation and Action Plan to Utilize the Fund” developed by the CPCB. The amount shall be remitted to Board’s Environmental Protection Fund (Account No.67366954329 at SBI, Pattom LIC Junction Branch (IFSC SBIN 0070212)

  
CHAIRMAN

To ✓

M/s. Golden View Plating  
Major Industrial Estate,  
Ollur P.O, Thrissur, PIN- 680306

Copy to:

- 1) The Chief Environmental Engineer,  
Regional Office, Ernakulam
- 2) The Environmental Engineer,  
District Office, Thrissur
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☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151  
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**KERALA STATE POLLUTION CONTROL BOARD**  
കേരളസംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്  
Pattom P.O., Thiruvananthapuram – 695 004  
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004



KSPCB/977/2023-EE-1

Date: 28/11/2023

**DIRECTION UNDER ENVIRONMENT (PROTECTION) ACT, 1986**

Sub: Levying of Environmental Compensation in connection with O.A No.  
20/2016- reg.

- Ref: 1) Letter no. PCB/RO-EKM/GEN-333/22/ dated 23/03/2023.  
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6. Letter No. PCB/TSR/GEN/192/2022 dated 09/10/2023.  
7. Email from Chief Environmental Engineer, Regional Office, Ernakulam  
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WHEREAS M/s. Honest electrocolouring, Major Industrial Estate, Ollur, Thrissur, Kerala comes under the purview of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, and Environment (Protection) Act, 1986 and is bound to comply the conditions thereunder;

WHEREAS by the order of the Hon'ble NGT dated 20/02/2022 in OA. No. 20/2016 (SZ), against the pollution caused by certain electroplating industrial units, a joint committee comprising of Sri. Reji Joseph, Additional District Magistrate, Thrissur, Dr. Deepesh V, Scientist C, Central Pollution Control Board, Regional Directorate, Bangaluru, Sri. Baburajan P.K, Chief Environmental Engineer, Kerala State Pollution Control Board, Regional Office, Ernakulam and

Sri. Kalaiarasan P, Environmental Engineer, Directorate of Environment and Climate change (DoECC), Govt. of Kerala, Thiruvananthapuram was constituted to ascertain the compliance status of the above electro plating units operating in Thrissur district;

WHEREAS as per the aforementioned order of Hon'ble NGT the committee was directed to ascertain the period of past violation and to calculate Environmental Compensation for the period;

WHEREAS a common complaint against the electroplating units in SIDCO industrial estate at Ollur, Thrissur was received from the Edakkunni Poura Samithi on 16/07/2012;

WHEREAS enquiry was conducted from District Office, of Board at Thrissur on 23/07/2012 and 27/07/2012;

WHEREAS the unit was found to be operating without obtaining Consent to Operate from the Board;

WHEREAS the unit has not provided adequate pollution control measures;

WHEREAS the District Collector constituted a monitoring committee to look in to the matter.

WHEREAS based on the recommendation of the committee, the District collector directed vide order No.C3-600051/2012 dated 27/04/2013 to close down the operation of the unit;

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CHAIRMAN

To

✓  
M/s. Honest electrocolouring  
Major Industrial Estate,  
Ollur P.O, Thrissur, PIN- 680306

Copy to:

- 1) The Chief Environmental Engineer,  
Regional Office, Ernakulam
- 2) The Environmental Engineer,  
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KERALA STATE POLLUTION CONTROL BOARD  
 കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004  
 പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004



KSPCB/977/2023-EE-1,

Date: 28/11/2023

**DIRECTION UNDER ENVIRONMENT (PROTECTION) ACT, 1986**

Sub: Levying of Environmental Compensation in connection with O.A No.

20/2016- reg.

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6. Letter No. PCB/TSR/GEN/192/2022 dated 09/10/2023.

7. Email from Chief Environmental Engineer, Regional Office, Ernakulam  
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WHEREAS M/s. Rajesh Kumar Electro Plating, Major Industrial Estate, Ollur, Thrissur, Kerala comes under the purview of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, and Environment (Protection) Act, 1986 and is bound to comply the conditions thereunder;

WHEREAS by the order of the Hon'ble NGT dated 20/02/2022 in OA. No. 20/2016 (SZ), against the pollution caused by certain electroplating industrial units, a joint committee comprising of Sri. Reji Joseph, Additional District Magistrate, Thrissur, Dr. Deepesh V, Scientist C, Central Pollution Control Board, Regional Directorate, Bangaluru, Sri. Baburajan P.K, Chief Environmental Engineer, Kerala State Pollution Control Board, Regional Office, Ernakulam and Sri. Kalaiarasan P, Environmental Engineer, Directorate of Environment and

Climate change (DoECC), Govt. of Kerala, Thiruvananthapuram was constituted to ascertain the compliance status of the above electro plating units operating in Thrissur district;

WHEREAS as per the aforementioned order of Hon'ble NGT the committee was directed to ascertain the period of past violation and to calculate Environmental Compensation for the period;

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WHEREAS the unit has not provided adequate pollution control measures;

WHEREAS the District Collector constituted a monitoring committee to look in to the matter.

WHEREAS based on the recommendation of the committee, the District collector directed vide order No.C3-600051/2012 dated 27/04/2013 to close down the operation of the unit;

WHEREAS the period from the date of observing the violation i.e the date of inspection (23/07/2012) until the date of closure by the order of District Collector (27/04/2013) was taken as the period of past violation;

WHEREAS the Joint Committee has assessed the Environmental Compensation as per the CPCB guidelines as mentioned below;

$$EC = PI * N * R * S * LF$$

where PI Pollution index of industrial sector = 65

WHEREAS in light of the above, as per minutes cited (5), the period from 06/02/2013 to 27/04/2013 may be exempted while calculating the number of days of violation;

WHEREAS it was also decided in the hearing to waive the amount spent by the units towards water supply in the area through FSSAI registered tanker lorries, from the Environmental Compensation calculated;

WHEREAS the supporting documents in proof of the above were submitted by the units at the District Office of the Board at Thrissur;

WHEREAS Environmental Engineer, District Office, Thrissur has verified the documents, reassessed the Environmental Compensation and reported the same vide letter under reference (6);

WHEREAS Chief Environmental Engineer, Regional Office, Ernakulam has recommended to levy the above Environmental Compensation as calculated below;

$EC = PI * N * R * S * LF$  - cost incurred in water supply

where PI Pollution index of industrial sector = 65

(being a small scale industry having only water pollution potential)

N=Number of days of violation = 198 days (from 23/07/2012 to 06/02/2013)

R. A factor in Rupees for EC = 100 (as the unit is a small scale red category unit)

S. Factor for scale of operation = 0.5 (being a small scale unit)

LF: Location factor = 1 (for population less than 1 million)

Hence,  $EC = 65 * 198 * 100 * 0.5 * 1 = 1,02,083 = \text{Rs. } 5,41,417/-$  (Five Lakhs forty one thousand four hundred and seventeen rupees only)

NOW THEREFORE in exercise of the powers vested under Section 5 of Environment (Protection) Act, 1986, you are hereby directed to remit the amount of Rs. 5,41,417/- (Five Lakhs forty one thousand four hundred and seventeen rupees only) as Environmental Compensation in accordance with the Orders of Hon'ble National Green Tribunal and "Methodology for Assessing

(being a small scale industry having only water pollution potential)

N=Number of days of violation = 278 days (from 23/07/2012 to 27/04/2013)

R. A factor in Rupees for EC = 100 (as the unit is a small scale red category unit)

S. Factor for scale of operation = 0.5 (being a small scale unit)

LF: Location factor = 1 (for population less than 1 million)

Hence, EC =  $65 \times 278 \times 100 \times 0.5 \times 1 = \text{Rs. } 9,03,500/-$  (Nine Lakhs Three Thousand and five hundred rupees only)

WHEREAS the Chief Environmental Engineer, Regional Office, Ernakulam vide reference cited 1<sup>st</sup>, has forwarded the letter from Environmental Engineer, District Office, Thrissur, reporting the Environmental Compensation assessed by the Joint Committee, with a recommendation to levy the Environmental Compensation;

WHEREAS Hon'ble NGT vide order cited 2<sup>nd</sup> has directed Board to file the action taken report;

WHEREAS vide letter under reference 3 you were directed to show cause as to why the above Environmental Compensation shall not be levied on you;

WHEREAS you had submitted reply to show cause notice vide letter under reference (4) requesting to conduct a hearing;

WHEREAS a hearing was held on 17/08/2023 and it was decided in the hearing to recalculate the Environmental Compensation;

WHEREAS it was informed in the hearing that though stop memo was issued by the District Collector on 27/04/2013, the units had actually stopped operation on 06/02/2013 itself as per the stop memo issued by SIDCO;

WHEREAS the units had submitted the letter from SIDCO at District Office of the Board in proof of the above;

Environmental Compensation and Action Plan to Utilize the Fund” developed by the CPCB. The amount shall be remitted to Board’s Environmental Protection Fund (Account No.67366954329 at SBI, Pattom LIC Junction Branch (IFSC SBIN 0070212)



**CHAIRMAN**

To ✓

M/s. Rajesh Kumar Electro Plating  
Major Industrial Estate,  
Ollur P.O, Thrissur, PIN- 680306

Copy to:

- 1) The Chief Environmental Engineer,  
Regional Office, Ernakulam
- 2) The Environmental Engineer,  
District Office, Thrissur
- 3) Senior Environmental Engineer 1, Legal section, Head Office

☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151  
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KERALA STATE POLLUTION CONTROL BOARD  
കേരളസംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004  
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004



KSPCB/977/2023-EE-1

Date: 28/11/2023

**DIRECTION UNDER ENVIRONMENT (PROTECTION) ACT, 1986**

Sub: Levying of Environmental Compensation in connection with O.A No.  
20/2016- reg.

Ref: 1) Letter no. PCB/RO-EKM/GEN-333/22/ dated 23/03/2023.

2) Order of the Hon'ble NGT dated 07/03/2023.

3) Show Cause Notice PCB/HO/EE1/GEN/EC/2023/(1) dated 04/04/2023.

4) Reply to Show Cause Notice dated 12/05/2023.

5) Minutes of hearing held in connection with O.A No. 20/2016 on  
17/08/2023

6. Letter No. PCB/TSR/GEN/192/2022 dated 09/10/2023.

7. Email from Chief Environmental Engineer, Regional Office, Ernakulam  
received on 11/10/2023.

WHEREAS M/s. Renu Gold Covering, Major Industrial Estate, Ollur, Thrissur, Kerala comes under the purview of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, and Environment (Protection) Act, 1986 and is bound to comply the conditions thereunder;

WHEREAS by the order of the Hon'ble NGT dated 20/02/2022 in OA. No. 20/2016 (SZ), against the pollution caused by certain electroplating industrial units, a joint committee comprising of Sri. Reji Joseph, Additional District Magistrate, Thrissur, Dr. Deepesh V, Scientist C, Central Pollution Control Board, Regional Directorate, Bangaluru, Sri. Baburajan P.K, Chief Environmental Engineer, Kerala State Pollution Control Board, Regional Office, Ernakulam and Sri. Kalaiarasan P, Environmental Engineer, Directorate of Environment and

Climate change (DoECC), Govt. of Kerala, Thiruvananthapuram was constituted to ascertain the compliance status of the above electro plating units operating in Thrissur district;

WHEREAS as per the aforementioned order of Hon'ble NGT the committee was directed to ascertain the period of past violation and to calculate Environmental Compensation for the period;

WHEREAS a common complaint against the electroplating units in SIDCO industrial estate at Ollur, Thrissur was received from the Edakkunni Poura Samithi on 16/07/2012;

WHEREAS enquiry was conducted from District Office, of Board at Thrissur on 23/07/2012 and 27/07/2012;

WHEREAS the unit was found to be operating without obtaining Consent to Operate from the Board;

WHEREAS the unit has not provided adequate pollution control measures;

WHEREAS the District Collector constituted a monitoring committee to look in to the matter.

WHEREAS based on the recommendation of the committee, the District collector directed vide order No.C3-600051/2012 dated 27/04/2013 to close down the operation of the unit;

WHEREAS the period from the date of observing the violation i.e the date of inspection (23/07/2012) until the date of closure by the order of District Collector (27/04/2013) was taken as the period of past violation;

WHEREAS the Joint Committee has assessed the Environmental Compensation as per the CPCB guidelines as mentioned below;

$$EC = PI * N * R * S * LF$$

where PI Pollution index of industrial sector = 65

(being a small scale industry having only water pollution potential)

N=Number of days of violation = 278 days (from 23/07/2012 to 27/04/2013)

R. A factor in Rupees for EC = 100 (as the unit is a small scale red category unit)

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Hence, EC =  $65 \times 278 \times 100 \times 0.5 \times 1 = \text{Rs. } 9,03,500/-$  (Nine Lakhs Three Thousand and five hundred rupees only)

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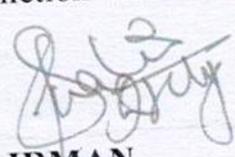
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Hon'ble National Green Tribunal and "Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund" developed by the CPCB. The amount shall be remitted to Board's Environmental Protection Fund (Account No.67366954329 at SBI, Pattom LIC Junction Branch (IFSC SBIN 0070212)



CHAIRMAN

To ✓

M/s. Renu Gold Covering  
Major Industrial Estate,  
Ollur P.O, Thrissur, PIN- 680306

Copy to:

- 1) The Chief Environmental Engineer,  
Regional Office, Ernakulam
- 2) The Environmental Engineer,  
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- 3) Senior Environmental Engineer 1, Legal section, Head Office

☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151  
 e-mail: [chn.kspcb@gov.in](mailto:chn.kspcb@gov.in); [ms.kspcb@gov.in](mailto:ms.kspcb@gov.in) FAX: 2318152 web: [kspcb.kerala.gov.in](http://kspcb.kerala.gov.in)



KERALA STATE POLLUTION CONTROL BOARD

കേരളസംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Patton P.O., Thiruvananthapuram – 695 004  
 പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004



KSPCB/977/2023-EE-1

Date: 28/11/2023

**DIRECTION UNDER ENVIRONMENT (PROTECTION) ACT, 1986**

Sub: Levying of Environmental Compensation in connection with O.A No.  
 20/2016- reg.

- Ref: 1) Letter no. PCB/RO-EKM/GEN-333/22/ dated 23/03/2023.  
 2) Order of the Hon'ble NGT dated 07/03/2023.  
 3) Show Cause Notice PCB/HO/EE1/GEN/EC/2023/(1) dated 04/04/2023.  
 4) Reply to Show Cause Notice dated 12/05/2023.  
 5) Minutes of hearing held in connection with O.A No. 20/2016 on  
 17/08/2023  
 6. Letter No. PCB/TSR/GEN/192/2022 dated 09/10/2023.  
 7. Email from Chief Environmental Engineer, Regional Office, Ernakulam  
 received on 11/10/2023.

WHEREAS M/s. Three Star Electro Plating, Major Industrial Estate, Ollur, Thrissur, Kerala comes under the purview of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, and Environment (Protection) Act, 1986 and is bound to comply the conditions thereunder;

WHEREAS by the order of the Hon'ble NGT dated 20/02/2022 in OA. No. 20/2016 (SZ), against the pollution caused by certain electroplating industrial units, a joint committee comprising of Sri. Reji Joseph, Additional District Magistrate, Thrissur, Dr. Deepesh V, Scientist C, Central Pollution Control Board, Regional Directorate, Bangaluru, Sri. Baburajan P.K, Chief Environmental

Engineer, Kerala State Pollution Control Board, Regional Office, Ernakulam and Sri. Kalaiarasan P, Environmental Engineer, Directorate of Environment and Climate change (DoECC), Govt. of Kerala, Thiruvananthapuram was constituted to ascertain the compliance status of the above electro plating units operating in Thrissur district;

WHEREAS as per the aforementioned order of Hon'ble NGT the committee was directed to ascertain the period of past violation and to calculate Environmental Compensation for the period;

WHEREAS a common complaint against the electroplating units in SIDCO industrial estate at Ollur, Thrissur was received from the Edakkunni Poura Samithi on 16/07/2012;

WHEREAS enquiry was conducted from District Office, of Board at Thrissur on 23/07/2012 and 27/07/2012;

WHEREAS the unit was found to be operating without obtaining Consent to Operate from the Board;

WHEREAS the unit has not provided adequate pollution control measures;

WHEREAS the District Collector constituted a monitoring committee to look in to the matter.

WHEREAS based on the recommendation of the committee, the District collector directed vide order No.C3-600051/2012 dated 27/04/2013 to close down the operation of the unit;

WHEREAS the period from the date of observing the violation i.e the date of inspection (23/07/2012) until the date of closure by the order of District Collector (27/04/2013) was taken as the period of past violation;

WHEREAS the Joint Committee has assessed the Environmental Compensation as per the CPCB guidelines as mentioned below;

$$EC = PI * N * R * S * LF$$

where PI Pollution index of industrial sector = 65

(being a small scale industry having only water pollution potential)

N=Number of days of violation = 278 days (from 23/07/2012 to 27/04/2013)

R. A factor in Rupees for EC = 100 (as the unit is a small scale red category unit)

S. Factor for scale of operation = 0.5 (being a small scale unit)

LF: Location factor = 1 (for population less than 1 million)

Hence,  $EC = 65 * 278 * 100 * 0.5 * 1 = \text{Rs. } 9,03,500/-$  (Nine Lakhs Three Thousand and five hundred rupees only)

WHEREAS the Chief Environmental Engineer, Regional Office, Ernakulam vide reference cited 1<sup>st</sup>, has forwarded the letter from Environmental Engineer, District Office, Thrissur, reporting the Environmental Compensation assessed by the Joint Committee, with a recommendation to levy the Environmental Compensation;

WHEREAS Hon'ble NGT vide order cited 2<sup>nd</sup> has directed Board to file the action taken report;

WHEREAS vide letter under reference 3 you were directed to show cause as to why the above Environmental Compensation shall not be levied on you;

WHEREAS you had submitted reply to show cause notice vide letter under reference (4) requesting to conduct a hearing;

WHEREAS a hearing was held on 17/08/2023 and it was decided in the hearing to recalculate the Environmental Compensation;

WHEREAS it was informed in the hearing that though stop memo was issued by the District Collector on 27/04/2013, the units had actually stopped operation on 06/02/2013 itself as per the stop memo issued by SIDCO;

WHEREAS the units had submitted the letter from SIDCO at District Office of the Board in proof of the above;

WHEREAS in light of the above, as per minutes cited (5), the period from 06/02/2013 to 27/04/2013 may be exempted while calculating the number of days of violation;

WHEREAS it was also decided in the hearing to waive the amount spent by the units towards water supply in the area through FSSAI registered tanker lorries, from the Environmental Compensation calculated;

WHEREAS the supporting documents in proof of the above were submitted by the units at the District Office of the Board at Thrissur;

WHEREAS Environmental Engineer, District Office, Thrissur has verified the documents, reassessed the Environmental Compensation and reported the same vide letter under reference (6);

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$EC = PI * N * R * S * LF$  - cost incurred in water supply

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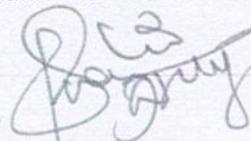
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**CHAIRMAN**

To ✓

M/s. Three Star Electro Plating  
Major Industrial Estate,  
Ollur P.O, Thrissur, PIN- 680306

Copy to:

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KERALA STATE POLLUTION CONTROL BOARD  
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KSPCB/977/2023-EE-1

Date: 28/11/2023

**DIRECTION UNDER ENVIRONMENT (PROTECTION) ACT, 1986**

Sub: Levying of Environmental Compensation in connection with O.A No.  
20/2016- reg.

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CHAIRMAN

To ✓  
M/s. Pee Gee Gold Covering  
Major Industrial Estate,  
Ollur P.O, Thrissur, PIN- 680306

Copy to:

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☎ General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151  
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KERALA STATE POLLUTION CONTROL BOARD  
കേരളസംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

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KSPCB/977/2023-EE-1

Date:28/11/2023

**DIRECTION UNDER ENVIRONMENT (PROTECTION) ACT, 1986**

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20/2016- reg.

- Ref: 1) Letter no. PCB/RO-EKM/GEN-333/22/ dated 23/03/2023.  
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3) Show Cause Notice PCB/HO/EE1/GEN/EC/2023/(1) dated 04/04/2023.  
4) Reply to Show Cause Notice dated 12/05/2023.  
5) Minutes of hearing held in connection with O.A No. 20/2016 on  
17/08/2023  
6. Letter No. PCB/TSR/GEN/192/2022 dated 09/10/2023.  
7. Email from Chief Environmental Engineer, Regional Office, Ernakulam  
received on 11/10/2023.

WHEREAS M/s. Bee Pee Gold <sup>Imitations</sup> ~~Covering~~, Major Industrial Estate, Ollur, Thrissur, Kerala comes under the purview of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, and Environment (Protection) Act, 1986 and is bound to comply the conditions thereunder;

WHEREAS by the order of the Hon'ble NGT dated 20/02/2022 in OA. No. 20/2016 (SZ), against the pollution caused by certain electroplating industrial units, a joint committee comprising of Sri. Reji Joseph, Additional District Magistrate, Thrissur, Dr. Deepesh V, Scientist C, Central Pollution Control Board,

Regional Directorate, Bangaluru, Sri. Baburajan P.K, Chief Environmental Engineer, Kerala State Pollution Control Board, Regional Office, Ernakulam and Sri. Kalaiarasan P, Environmental Engineer, Directorate of Environment and Climate change (DoECC), Govt. of Kerala, Thiruvananthapuram was constituted to ascertain the compliance status of the above electro plating units operating in Thrissur district;

WHEREAS as per the aforementioned order of Hon'ble NGT the committee was directed to ascertain the period of past violation and to calculate Environmental Compensation for the period;

WHEREAS a common complaint against the electroplating units in SIDCO industrial estate at Ollur, Thrissur was received from the Edakkunni Poura Samithi on 16/07/2012;

WHEREAS enquiry was conducted from District Office, of Board at Thrissur on 23/07/2012 and 27/07/2012;

WHEREAS the unit was found to be operating without obtaining Consent to Operate from the Board;

WHEREAS the unit has not provided adequate pollution control measures;

WHEREAS the District Collector constituted a monitoring committee to look in to the matter.

WHEREAS based on the recommendation of the committee, the District collector directed vide order No.C3-600051/2012 dated 27/04/2013 to close down the operation of the unit;

WHEREAS the period from the date of observing the violation i.e the date of inspection (23/07/2012) until the date of closure by the order of District Collector (27/04/2013) was taken as the period of past violation;

WHEREAS the Joint Committee has assessed the Environmental Compensation as per the CPCB guidelines as mentioned below;

$$EC = PI * N * R * S * LF$$

where PI Pollution index of industrial sector = 65

(being a small scale industry having only water pollution potential)

N=Number of days of violation = 278 days (from 23/07/2012 to 27/04/2013)

R. A factor in Rupees for EC = 100 (as the unit is a small scale red category unit)

S. Factor for scale of operation = 0.5 (being a small scale unit)

LF: Location factor = 1 (for population less than 1 million)

Hence,  $EC = 65 * 278 * 100 * 0.5 * 1 = \text{Rs. } 9,03,500/-$  (Nine Lakhs Three Thousand and five hundred rupees only)

WHEREAS the Chief Environmental Engineer, Regional Office, Ernakulam vide reference cited 1<sup>st</sup>, has forwarded the letter from Environmental Engineer, District Office, Thrissur, reporting the Environmental Compensation assessed by the Joint Committee, with a recommendation to levy the Environmental Compensation;

WHEREAS Hon'ble NGT vide order cited 2<sup>nd</sup> has directed Board to file the action taken report;

WHEREAS vide letter under reference 3 you were directed to show cause as to why the above Environmental Compensation shall not be levied on you;

WHEREAS you had submitted reply to show cause notice vide letter under reference (4) requesting to conduct a hearing;

WHEREAS a hearing was held on 17/08/2023 and it was decided in the hearing to recalculate the Environmental Compensation;

WHEREAS it was informed in the hearing that though stop memo was issued by the District Collector on 27/04/2013, the units had actually stopped operation on 06/02/2013 itself as per the stop memo issued by SIDCO;

WHEREAS the units had submitted the letter from SIDCO at District Office of the Board in proof of the above;

WHEREAS in light of the above, as per minutes cited (5), the period from 06/02/2013 to 27/04/2013 may be exempted while calculating the number of days of violation;

WHEREAS it was also decided in the hearing to waive the amount spent by the units towards water supply in the area through FSSAI registered tanker lorries, from the Environmental Compensation calculated;

WHEREAS the supporting documents in proof of the above were submitted by the units at the District Office of the Board at Thrissur;

WHEREAS Environmental Engineer, District Office, Thrissur has verified the documents, reassessed the Environmental Compensation and reported the same vide letter under reference (6);

WHEREAS Chief Environmental Engineer, Regional Office, Ernakulam has recommended to levy the above Environmental Compensation as calculated below;

$EC = PI * N * R * S * LF$  - cost incurred in water supply

where PI Pollution index of industrial sector = 65

(being a small scale industry having only water pollution potential)

N=Number of days of violation = 198 days (from 23/07/2012 to 06/02/2013)

R. A factor in Rupees for EC = 100 (as the unit is a small scale red category unit)

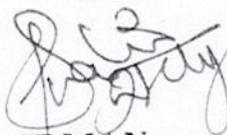
S. Factor for scale of operation = 0.5 (being a small scale unit)

LF: Location factor = 1 (for population less than 1 million)

Hence,  $EC = 65 * 198 * 100 * 0.5 * 1 = 1,02,083$  = Rs. 5,41,417/- (Five Lakhs forty one thousand four hundred and seventeen rupees only)

NOW THEREFORE in exercise of the powers vested under Section 5 of Environment (Protection) Act, 1986, you are hereby directed to remit the amount

of Rs. 5,41,417/- (Five Lakhs forty one thousand four hundred and seventeen rupees only) as Environmental Compensation in accordance with the Orders of Hon'ble National Green Tribunal and "Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund" developed by the CPCB. The amount shall be remitted to Board's Environmental Protection Fund (Account No.67366954329 at SBI, Pattom LIC Junction Branch (IFSC SBIN 0070212)

  
CHAIRMAN

To ✓ *imitations*  
M/s. Bee Pee Gold Covering  
Major Industrial Estate,  
Ollur P.O, Thrissur, PIN- 680306

Copy to:

- 1) The Chief Environmental Engineer,  
Regional Office, Ernakulam
- 2) The Environmental Engineer,  
District Office, Thrissur
- 3) Senior Environmental Engineer 1, Legal section, Head Office

☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151  
e-mail: [chn.kspcb@gov.in](mailto:chn.kspcb@gov.in); [ms.kspcb@gov.in](mailto:ms.kspcb@gov.in) FAX: 2318152 web: [kspcb.kerala.gov.in](http://kspcb.kerala.gov.in)



KERALA STATE POLLUTION CONTROL BOARD  
കേരളസംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695 004  
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004



KSPCB/977/2023-EE-1

Date: 28/11/2023

### DIRECTION UNDER ENVIRONMENT (PROTECTION) ACT, 1986

Sub: Levying of Environmental Compensation in connection with O.A No.  
20/2016- reg.

- Ref: 1) Letter no. PCB/RO-EKM/GEN-333/22/ dated 23/03/2023.  
2) Order of the Hon'ble NGT dated 07/03/2023.  
3) Show Cause Notice PCB/HO/EE1/GEN/EC/2023/(1) dated 04/04/2023.  
4) Reply to Show Cause Notice dated 12/05/2023.  
5) Minutes of hearing held in connection with O.A No. 20/2016 on  
17/08/2023  
6. Letter No. PCB/TSR/GEN/192/2022 dated 09/10/2023.  
7. Email from Chief Environmental Engineer, Regional Office, Ernakulam  
received on 11/10/2023.

WHEREAS M/s. Indu Ornaments, Major Industrial Estate, Ollur, Thrissur, Kerala comes under the purview of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, and Environment (Protection) Act, 1986 and is bound to comply the conditions thereunder;

WHEREAS by the order of the Hon'ble NGT dated 29/02/2022 in OA. No. 20/2016 (SZ), against the pollution caused by certain electroplating industrial units, a joint committee comprising of Sri. Reji Joseph, Additional District Magistrate, Thrissur, Dr. Deepesh V, Scientist C, Central Pollution Control Board, Regional Directorate, Bangaluru, Sri. Baburajan P.K, Chief Environmental Engineer, Kerala State Pollution Control Board, Regional Office, Ernakulam and Sri. Kalaiarasan P, Environmental Engineer, Directorate of Environment and

Climate change (DoECC), Govt. of Kerala, Thiruvananthapuram was constituted to ascertain the compliance status of the above electro plating units operating in Thrissur district;

WHEREAS as per the aforementioned order of Hon'ble NGT the committee was directed to ascertain the period of past violation and to calculate Environmental Compensation for the period;

WHEREAS a common complaint against the electroplating units in SIDCO industrial estate at Ollur, Thrissur was received from the Edakkunni Poura Samithi on 16/07/2012;

WHEREAS enquiry was conducted from District Office, of Board at Thrissur on 23/07/2012 and 27/07/2012;

WHEREAS the unit was found to be operating without obtaining Consent to Operate from the Board;

WHEREAS the unit has not provided adequate pollution control measures;

WHEREAS the District Collector constituted a monitoring committee to look in to the matter.

WHEREAS based on the recommendation of the committee, the District collector directed vide order No.C3-600051/2012 dated 27/04/2013 to close down the operation of the unit;

WHEREAS the period from the date of observing the violation i.e the date of inspection (23/07/2012) until the date of closure by the order of District Collector (27/04/2013) was taken as the period of past violation;

WHEREAS the Joint Committee has assessed the Environmental Compensation as per the CPCB guidelines as mentioned below;

$$EC = PI * N * R * S * LF$$

where PI Pollution index of industrial sector = 65

(being a small scale industry having only water pollution potential)

N=Number of days of violation = 278 days (from 23/07/2012 to 27/04/2013)

R. A factor in Rupees for EC = 100 (as the unit is a small scale red category unit)

S. Factor for scale of operation = 0.5 (being a small scale unit)

LF: Location factor = 1 (for population less than 1 million)

Hence, EC =  $65 \times 278 \times 100 \times 0.5 \times 1 = \text{Rs. } 9,03,500/-$  (Nine Lakhs Three Thousand and five hundred rupees only)

WHEREAS the Chief Environmental Engineer, Regional Office, Ernakulam vide reference cited 1<sup>st</sup>, has forwarded the letter from Environmental Engineer, District Office, Thrissur, reporting the Environmental Compensation assessed by the Joint Committee, with a recommendation to levy the Environmental Compensation;

WHEREAS Hon'ble NGT vide order cited 2<sup>nd</sup> has directed Board to file the action taken report;

WHEREAS vide letter under reference 3 you were directed to show cause as to why the above Environmental Compensation shall not be levied on you;

WHEREAS you had submitted reply to show cause notice vide letter under reference (4) requesting to conduct a hearing;

WHEREAS a hearing was held on 17/08/2023 and it was decided in the hearing to recalculate the Environmental Compensation;

WHEREAS it was informed in the hearing that though stop memo was issued by the District Collector on 27/04/2013, the units had actually stopped operation on 06/02/2013 itself as per the stop memo issued by SIDCO;

WHEREAS the units had submitted the letter from SIDCO at District Office of the Board in proof of the above;

WHEREAS in light of the above, as per minutes cited (5), the period from 06/02/2013 to 27/04/2013 may be exempted while calculating the number of days of violation;

WHEREAS it was also decided in the hearing to waive the amount spent by the units towards water supply in the area through FSSAI registered tanker lorries, from the Environmental Compensation calculated;

WHEREAS the supporting documents in proof of the above were submitted by the units at the District Office of the Board at Thrissur;

WHEREAS Environmental Engineer, District Office, Thrissur has verified the documents, reassessed the Environmental Compensation and reported the same vide letter under reference (6);

WHEREAS Chief Environmental Engineer, Regional Office, Ernakulam has recommended to levy the above Environmental Compensation as calculated below;

$EC = PI * N * R * S * LF$  - cost incurred in water supply

where PI Pollution index of industrial sector = 65

(being a small scale industry having only water pollution potential)

N=Number of days of violation = 198 days (from 23/07/2012 to 06/02/2013)

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Hence,  $EC = 65 * 198 * 100 * 0.5 * 1 = 1,02,083$  = Rs. 5,41,417/- (Five Lakhs forty one thousand four hundred and seventeen rupees only)

NOW THEREFORE in exercise of the powers vested under Section 5 of Environment (Protection) Act, 1986, you are hereby directed to remit the amount of Rs. 5,41,417/- (Five Lakhs forty one thousand four hundred and seventeen rupees only) as Environmental Compensation in accordance with the Orders of

Hon'ble National Green Tribunal and "Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund" developed by the CPCB. The amount shall be remitted to Board's Environmental Protection Fund (Account No.67366954329 at SBI, Pattom LIC Junction Branch (IFSC SBIN 0070212)

  
CHAIRMAN

To ✓

M/s. Indu Ornaments  
Major Industrial Estate,  
Ollur P.O, Thrissur, PIN- 680306

Copy to:

- 1) The Chief Environmental Engineer,  
Regional Office, Ernakulam
- 2) The Environmental Engineer,  
District Office, Thrissur
- 3) Senior Environmental Engineer 1, Legal section, Head Office

☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151  
e-mail: [chn.kspcb@gov.in](mailto:chn.kspcb@gov.in); [ms.kspcb@gov.in](mailto:ms.kspcb@gov.in) FAX: 2318152 web: [kspcb.kerala.gov.in](http://kspcb.kerala.gov.in)



**KERALA STATE POLLUTION CONTROL BOARD**  
കേരളസംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004  
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004



KSPCB/977/2023-EE-1

Date: 28/11/2023

**DIRECTION UNDER ENVIRONMENT (PROTECTION) ACT, 1986**

Sub: Levying of Environmental Compensation in connection with O.A No.  
20/2016- reg.

- Ref: 1) Letter no. PCB/RO-EKM/GEN-333/22/ dated 23/03/2023.  
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17/08/2023  
6. Letter No. PCB/TSR/GEN/192/2022 dated 09/10/2023.  
7. Email from Chief Environmental Engineer, Regional Office, Ernakulam  
received on 11/10/2023.

WHEREAS M/s. Two Star Design Gold Covering, Major Industrial Estate, Ollur, Thrissur, Kerala comes under the purview of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, and Environment (Protection) Act, 1986 and is bound to comply the conditions thereunder;

WHEREAS by the order of the Hon'ble NGT dated 20/02/2022 in OA. No. 20/2016 (SZ), against the pollution caused by certain electroplating industrial units, a joint committee comprising of Sri. Reji Joseph, Additional District Magistrate, Thrissur, Dr. Deepesh V, Scientist C, Central Pollution Control Board, Regional Directorate, Bangaluru, Sri. Baburajan P.K, Chief Environmental

Engineer, Kerala State Pollution Control Board, Regional Office, Ernakulam and Sri. Kalaiarasan P, Environmental Engineer, Directorate of Environment and Climate change (DoECC), Govt. of Kerala, Thiruvananthapuram was constituted to ascertain the compliance status of the above electro plating units operating in Thrissur district;

WHEREAS as per the aforementioned order of Hon'ble NGT the committee was directed to ascertain the period of past violation and to calculate Environmental Compensation for the period;

WHEREAS a common complaint against the electroplating units in SIDCO industrial estate at Ollur, Thrissur was received from the Edakkunni Pura Samithi on 16/07/2012;

WHEREAS enquiry was conducted from District Office, of Board at Thrissur on 23/07/2012 and 27/07/2012;

WHEREAS the unit was found to be operating without obtaining Consent to Operate from the Board;

WHEREAS the unit has not provided adequate pollution control measures;

WHEREAS the District Collector constituted a monitoring committee to look in to the matter.

WHEREAS based on the recommendation of the committee, the District collector directed vide order No.C3-600051/2012 dated 27/04/2013 to close down the operation of the unit;

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**CHAIRMAN**

To ✓

M/s. Two Star Design Gold Covering  
Major Industrial Estate,  
Ollur P.O, Thrissur, PIN- 680306

Copy to:

- 1) The Chief Environmental Engineer,  
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- 2) The Environmental Engineer,  
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